

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH  
\*\*\*\*\*

FORM OF INDEX AS PER CAT (DESTRUCTION OF RECORDS) RULES 1990

LIST OF PAPERS IN OA/RA/CP/TA NO... 933/957

Sl.No. Items Description of papers

1. Orders Sheets	- KEPT -
2. All Orders/Judgements of the Tribunal passed in the case	-- do --
3. Judgements and order received from the Supreme Court in the case.	- <u>no</u> -
4. All applications including MAs/Plaints/Memorandum/Appeals together with annexures and all other documents whether original or copies filed with them.	- KEPT -
5. Counter/written statement and reply affidavits	-- do --
6. All depositions of witnesses taken by way of affidavit	-- do --
7. All documents or certified copies received by the court and marked as exhibits, reports and examination of commissioners	-- do --
8. Notices	Destroyed.
9. Letters filed by the counsel and other correspondence vakaltnama/memo of appearance	-- do --
10. All other papers not already specified.	-- do --

\*pvk

*O. Calne*

*J*

In the Central Administrative Tribunal  
 Bangalore Bench  
 Bangalore

[SMB]

ORDER SHEET

Application No. .... 923 of 1995

Applicant

Tukaram Chavan

Advocate for Applicant

Sh HA Somasekaraiah

Respondent

Supdtg Engr, Civil Construction Wing,  
 AIR & TV, Madras & anr

Advocate for Respondent

Date	Office Notes	Orders of Tribunal
10.03.95	<p>This application is filed u/s 19 of the Act. The applicant prays to:</p> <p>Quash the impugned transfer order at Ann-A1 and direct the respdts-1 to retain the applnt at B'lore itself.</p> <p><u>INTERIM PRAYER:</u> To stay the operation of the impugned order at Ann-A1.</p> <p>As directed, this appln is read &amp; posted before the Bench for prtg &amp; admn on 13.03.95.</p> <p>IPO removed.</p> <p>10/3/95</p> <p>13/3</p> <p>Adv for 'A'</p> <p>Recd copy &amp; telegram</p>	<p>PKS (VC)   TVR (mt)</p> <p>13.3.95</p> <p>Heard.</p> <p>Issue Notice.</p> <p>Call on 27.3.95.</p> <p>Maintain status quo.</p> <p>Communicate interim order telegraphically at the expense of applicant.</p> <p>✓</p> <p>MC(A)</p> <p>✓</p>

Date	Office Notes	Orders of Tribunal
------	--------------	--------------------

13.3.95

Chancery order dated  
13.3.95 communicated to  
R.I. telegraphically.

13/3/95

14.3.95

Notices issued to the  
Respondents.

14/3/95

Received a copy of the O.A.

*ABR* 14/3/95  
A.W. RATER P.R.A.  
H.C. CCW, AIN TO  
AB

22/3/95

Re: S. G. Bhandarkar, P.M.  
Case was filed in the  
Court of Session for Divorce  
on 22.3.95.

*S.G.B.*  
22/3

-3-

In the Central Administrative Tribunal  
Bangalore Bench  
Bangalore

(SMB)

Application No..... 923 of 1995

ORDER SHEET (Contd.)

N.A. 195 Dr. in pleading before 28th & addl grounds.

Date	Office Notes	Orders of Tribunal
23/3/95	<p>Sri H.S.Somashankarath, Adv. for one of Plaintiff has filed this N.A. praying for the relief stated therein, that this Hon'ble Tribunal may be pleased to implead the Relieffs 3 and 4 addn for amending the grounds. copy served on other side for this N.A. before Bench convened on 27/3/95</p> <p style="text-align: right;">28/3</p>	

Office Notes

Date

Orders of Tribunal

31/3/95

Memo of Appearance,  
Obj'n to the misc.  
Mails filed by  
Govt. Counsel please  
to file. BSG

PK&RE  
TVRm(A)

Sri. H.A. Somasekhar,  
Adv for applicant argued.

Sri. G. Shantappa for R.I.  
argued. Arguments concluded.  
Appln. is dismissed.

BSG  
Coext

TVR (RA)  
27-3-1995

Sri Shantappa Counsel  
for R.I. files reply statement.  
Copy served on counsel for the  
applicant. Respondent no. 2  
present in the court.  
Learned Counsel for respondent  
no. 1 seeks time to file  
objection to M.A. 157/95.  
Case to come up on

31-3-1995 for filing  
objection to M.A. 157/95 and  
for hearing.

Stay to continue until  
next date of hearing.

✓  
R(A)

In the Central Administrative Tribunal  
Bangalore Bench  
Bangalore

923

Application No.....of 1995

ORDER SHEET (Contd.)

Date	Office Notes	Orders of Tribunal
24-95	Copies issued & filed JW	

[SMB]

Form No 2 (See Rule 11(b) of ROP '93)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

.....

Diary No.

REPORT ON THE SCRUTINY OF APPLICATION

Date of presentation

10.3.87

Presented by: Dr. D. Venkateshwaran, B.A.V.

Applicant(s) T. Venkateshwaran

Respondent(s) Superintendents C.C.W. AIR Bldg, Madras

Nature of Grievance Transfer

No of applnts: 1

No of respds: 2

OA No. 923/95

DB / SMB

CLASSIFICATION

Subject: 100% Soc. (No.)

Department: I & B (No.)

1. Is the application in the proper form?  
(Three complete sets in paper books  
form in two compilations)

Y

2. Whether name, description and address  
of all the parties/ been furnished in  
the cause title?

Y

3. (a) Has the application been duly  
signed and verified?

Y

(b) Have the copies been duly signed?

—

(c) Have sufficient no of copies of  
the application been filed?

Y

( 3 sets )

4. Whether all the necessary parties  
are impleaded?

Y

5. Whether English translation of docu-  
ments in a language other than English  
or Hindi been filed?

.....2/

6. Is the application in time?  
(See Section 21)

b3

7. Has the Vakalathnama/Memo of Appearance/authorisation been filed?

b3

8. Is the application maintainable?  
(u/s 2, 3(q), 14, 18, 19 or u/r 6 of  
CAT(P)Rules '87, etc.)

b3

9. Is the application accompanied by  
IPO/DD for Rs.50/- ?

b3

10. Has the impugned order's original/duly  
attested legible copy been filed?

b3

11. Have legible copies of the annexures  
duly attested been filed?

b3

12. Has the index of documents been filed  
and pagination done properly?

b3

13. Has the applicant exhausted all  
available remedies?

b3

14. Has the declaration as required by  
item 4 of Form I of CAT(P)Rules '87  
been made?

b3

15. Have required number of envelopes  
(file size) bearing full address of  
the respondents been filed?

b3

16. (a) Whether the reliefs sought for arise out of single cause of action?

YB

(b) Whether any interim relief is prayed for?

YB

17. In case a MA for condonation of delay is filed, is it supported by an affidavit of the applicant?

YB

18. Whether this case can be heard by Single Member Bench?

YB

19. Any other point?

Result of the scrutiny with initial of the scrutiny clerk.

May be posted and heard on 13/3/85.

Section Officer

Deputy Registrar

Registrar

S  
(19/3/85)

D.P. Ravinder  
10/3/85

~~Registrar~~

10/3/85

## CENTRAL ADMINISTRATIVE TRIBUNAL.

In the High Court of Karnataka at Bangalore

## PRESENTATION FORM

A - No..... of 19.95

Serial No.....

Advocate :

H.A. SOMASEKHARIAH, B.A. LL.B. D.I.B.A.,  
 Advocate & Conveyancer  
 No. 52, Chowdeshwari Temple Street,  
 BANGALORE-560 002.

Recd: 3 sets of A form from  
 Shri Somasekhariah, A.W.C. Bangalore  
 Despatch to be posted on  
 13.3.95, as there is an  
 interlocutory application  
 between  
 Shri Tukaram Shawan  
 and  
 The Superintending  
 Engineer (C) CCW, AIRPORT,  
 Madras. S.

Sl. No.	Description of Papers present	Court fee affixed on the paper
1	Index	....
2	On the memo of Appeal/Petition/ Application	....
3	On Vakalath	....
4	On Certified Copies	....
5	On process fee	....
6	On Copy Application	....
7	.....	....
8	.....	....
9	.....	....
10	.....	....

Number of Copies Furnished :

Other side Served

Advocate for.....Applicant

Persented

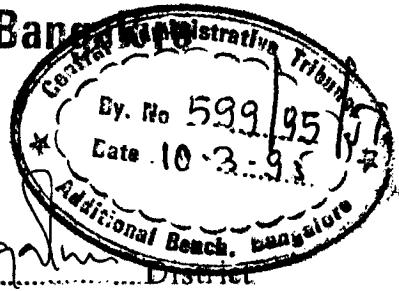
Advocate's Clerk

Bangalore.

Received papers with and  
Court-fee tables as above

Date : 10.3.1995

Receiving Clerk



IN THE COURT OF Central Administrative Tribunal,  
Bangalore.

O. 11 No.

Of 199 S

Plaintiff/s, Petitioner/s,  
Appellant/s, Complainant/s,  
Decree-Holder/s/Caveator

VS.

Defendant/s, Respondent/s,  
Opponents, Accused,  
Judgement-Debtor/s,

Shri Tukaram Chavhan

The SECY, CCW, MRTV,  
Madras.

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4.	Annex A-2 Representation	8	
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8.	Annex A-6. Certificate of Medical Certificate	20	
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Place : Bangalore.

Date : 10. 3. 1995

H. A. SOMASEKHARIAH, Advocate for the Applicant

Advocate & Notary Public, Bangalore-9

No. 52, Chowdeswari Temple Street,

BANGALORE-560 002.

Forms can be had at : The Bangalore Legal Practitioner's Co-op. Society Ltd., Bangalore-9

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BENCH, BANGALORE

ORIGINAL APPLICATION NO. /1995

BETWEEN :

SHRI TUKARAM CHAVAN ... APPLICANT  
Draughtsman, Grade III,  
Office of Executive  
Engineer, CCW, AIR & TV,  
J.C.Nagar, Bangalore-6

AND :

(1) The Superintending Engineer, RESPONDENT  
Civil Construction Wing,  
AIR & TV,  
Madras-5

(2) Shri G. Rama Rao,  
D'man, Grd. III  
O/o Executive Engineer(S)  
Division II, AIR & TV

APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE TRIBUNALS ACT, 1985. MADRAS 600018.

1. Particulars of the order against which the application is made :

Order No. SE(C)/M/1(7)/79-S/466 dt. 2.3.1995

passed by E.A. to The Superintending Engineer (Civil),  
Civil Construction Wing, All India Radio & Television,  
Madras - 600 005 AS per Annex A-1

Transferring the Applicant with immediate effect from  
Bangalore to Trivandrum, & posting one Shri G. Rama  
Rao, D'man Gr.III of equal Grade from Madras Division II  
in his place.

2. Jurisdiction of the Tribunal :

The Applicant declares that the subject matter of the  
order against which he wants redressal is within the  
jurisdiction of the Tribunal.

3. Limitation :

The Applicant further declares that the application  
is within the limitation period prescribed in  
Section 21 of the Administrative Tribunal Act, 1985.

*W. Venkateswaran*

4. FACTS OF THE CASE :

- a. That the Applicant is a person belonging to the SCHEDULE CASTE, " LAMBANI ", hailing from Gulbarga District of Karnataka State.
- b. That the Applicant is a qualified Civil D'man, having successfully undergone the Course in Industrial Training Institute, Gulbarga.
- c. That the Applicant was registered with the Employment Exchange, and he was appointed based on registration with Employment Exchange on 24-7-1989.
- d. That the Applicant had completed the probationary period successfully as on 25.7.1991 as per Memorandum No. SE(C)M-1(16)/92-S/359 dt. 8/9-7-1992 issued by the Superintending Engineer (Civil), and he is deemed to be a permanent employee for all purposes.
- e. That the Applicant is working in CCW, AIR & TV Station, Bangalore, from 24.7.1989, and has put in a service of about 5 years 8 Months, and on account of his completing ~~probation~~ probation period successfully, he is due for promotion from 25.7.1991, to Grade II and for which Departmental Promotion proceedings have also taken place.
- f. That he is a married person, having two children, and his son Chi. Mahendra Chavan, has been admitted to Baby Class by paying heavy donation.
- g. That his daughter aged about 2 years is undergoing medical treatment for Fabril Consulsion for the last about three months, and she requires further & continuous treatment.
- h. That the Applicant has been abruptly transferred with immediate effect from Bangalore Division to Trivandrum Division to accommodate one Shri G. Rama Rao, D'man, Grade III, who has been transferred from Madras Division to Bangalore Division, vide impugned order dt. 2.3.1995, both of the employees transferred on grounds of Public Interest.
- i. That two employees viz., (1) Smt. Shashikala Nagarajan, is working in Bangalore Division from 12-5-1983, and even after her promotion to Gd.II on 26.2.89, she has not been disturbed, & (2) Smt. A.S.Vijaya, is working in Bangalore Division since 26.4.1989, and even after her promotion to Grade II on 5.5.89, and thus the above two employees have put in more than 12 years & 11 Years respectively.
- j. That immediately after the receipt of the order, by his representation dt. 6.3.1995, SE(C), Madras was requested to allow the Applicant to be retained in Bangalore Station for 2/3 years to solve domestic & health problems of his young & tiny child by giving medical treatment.

*Handwritten*

- k. That the Applicant has not received any reply to his representation requesting for retention in Bangalore for atleast 2/3 years to solve his domestic/health problems of his 2 years old child.
- l. That the Applicant went personally to Madras and requested SE(C) on 7-3-1995 and requested him to retain the Applicant in Bangalore Division for 2/3 years on humanitarian groun & to solve his domestic problems & for continuing medical treatment of his 2 years old daughter, but the SE(C) refused to entertain the Applicant and did not give proper audience.
- m. That the Applicant's aged mother is residing in Gulbarga, and she is under constant medical treatment for hypertension, and in case of exigencies he is able to reach his mother by going to Gulbarga, and if he is transferred to Trivandrum, it would be practically impossible to go to Gulbarga, at short notice.

5. Grounds for relief with legal provisions :

- i. Transferring the Applicant far away from his native place viz., Gulbarga, is against Govt. Order , Dept. of Per. & Trg. O.M.No. AB-14071/ 27//89-Est.(RR) dtg. 29.6.1989, according to which candidates belonging to SC/ST recruited to Groups 'C' & 'D' posts are to be posted, as far as possible, near their native place within the region subject to administrative convenience. As per Annex A-5, Part 118 A.7
- ii. Though Smt. Shashikala Nagarajan & Smt. A.S. Vijaya ~~Vaidya~~, working in Bangalore Division, have completed 12 years & 11 years respectively, they have not been disturbed, which shows discriminatory treatment to the Applicant. As per Annex A.3.
- iii. That the Applicant has been transferred with immediate effect without notice, which is against the principles of Natural Justice.
- iv. That with deliberate intentions, no reply has been given to Applicant's representation dt. 6-3-1995. As per Annex A.2
- v. That the transfer of the Applicant is not based on public interest, but is based on prejudices, regional and language feelings besides being SC.
- vi. That instead of posting Shri G. Rama Rao, from Madras to Trivandrum, the Applicant has been transferred to Trivandrum, just/ to accommodate Shri G. Rama Rao, being a Telugu man, and a person from Andhra Pradesh.
- vii. The transfer of the Applicant is against the principles & practices of Administrative concepts, and is bad in law.

*W. Venkayya*

6. Details of the remedies exhausted :

- a. Made a representation to the Superintending Engineer (Civil), Madras, through proper Channal on 6.3.1995, requesting him to retain the Applicant in Bangalore Division for 2/3 years on humanitarian grounds to solve his domestic problems and for continuing treating his ailing child.
- b. Went from Bangalore to Madras on 6.3.1995 and requested SE(C) on 7.3.1995 personally to allow him to be retained in Bangalore Division for 2/3 years, but the SE(C) did not entertain him and did not give proper audience.

The Applicant declares that he has availed of all the remedies available to him under the relevant service rules.

7. Matters not previously filed or pending with any other Court:

The Applicant further declares that he had not previously filed any application, writ petition, or suit regarding the matter in respect of which this application has been made, before any Court or any other authority or any other Bench of the Tribunal nor any such application, writ petition or suit is pending before any of them.

8. Reliefs sought :

In view of the facts mentioned in para 6 above, the applicant prays for the following reliefs :

- a. To set aside the Transfer order dt. 2.3.1995
- b. To order for retaining the Applicant for 2/3 years in Bangalore Division, and to transfer him to a place near to his native place viz., Gulbarga. as per guidelines as per  
Dept. of Per. & Trg. O.M.No. AB-14071/27/89-EST.  
(RR) dt. 29.6.1989 - as applicable to SC candidate.
- c. Humanitarian grounds.

Annex A-5

9. Interim order, if any, prayed for :

Pending final decision on the application, the Applicant prays that the impugned transfer order dt. 2.3.1995 - Annexure A-1 may be stayed, to meet the ends of justice and equity.

*W.M.*

10. Particulars of Fee paid :

P.O. NO. 8 of 028 226 for Rs 50/-  
dt. 10.3.95.

11. List of Enclosures :

A-1 Order No. SE(C)/M/1(7)/95-S/466  
dt. 2.3.1995 from E,A to S.E. (C)

A-2 Representation by Applicant to  
SE(C) dt. 6.3.1995

A-3 Seniority list of D'Man

A-4 Memorandum No. SE(C)/M-1(16)/92-S/359  
dt. 8.7.92 from SE(C) informing about  
successful completion of probation period  
w.e.f. 25.7.1991

A-5 Swamy's Master Manual for DDOs & Heads  
of Offics - Pages 116-121, Chapter 6 on  
Transfer

A-6 Medical Certificate from Dr. Venkatesha K  
dt. 20.2.1995 regarding treatment for  
Convulsions to Applicant's young daughter.

A-7 SC Caste Certificate

H.A. SOMASEKHARAIAH, B.A. LL.B. B.I.L.B.  
Advocate & Conveyancer

VERIFICATION

No. 52, Chowdeswari Temple Street,

BANGALORE-560 002

I, Mukund Chavan, S/O Late Dongaru Naik, sonking 2s  
D'man Grade III, working in CCW, All India Radio & TV,  
Bangalore -560 006, do hereby verify that the contents of  
paras 1 to 11 supra are true to my personal knowledge, and  
paras to are believed to be true on legal advice, and  
that I have not suppressed any material fact.

Bangalore,

Mukund Chavan  
Signature of Applicant

Date : 10.03.1995

I, Balimurali, S/o Sri  
Veerasanghachar, Nagas  
Residing in a portion of  
premises No. 34, 9th cross,  
I Main Road, ~~Mysore~~  
Bapujinagar, Block  
do hereby solemnly affirm  
and state on oath as  
follows:

1. I am the Respondent in  
the above case and I am  
factual conversant with  
the facts of the case &  
hence I am Swear to  
the affidavit.

2. The Petitioners has  
filed the above eviction  
Petition under Section  
81(1) (h) of the Karnataka  
Rent Control Act.

3. I submit that the  
Petitioners has not  
furnished very many  
essential particulars  
like details of the  
family members, details  
particulars about his  
daughter/s, when I  
was instructed as a  
benignant in respect of  
the Petition Schedule  
particulars etc., which  
are ~~absent~~ very  
much necessary to  
file my objections

4. I submit that the  
Petitioners has not  
approached / if the  
a/capans application is  
allowed, no hardship or  
injury would be  
caused to the Petitioners.  
On the other hand, I will  
be put to irreparable  
loss, greater hardship  
& legal expenses, which  
cannot be compensated  
by others means, if  
the ring accompanying  
application is rejected.

5. Wherefore, I most  
respectfully pray that  
the Hon'ble Court be  
pleased to direct the  
Petitioners to furnish  
better particulars  
sought for in the  
accompanying application  
to meet the end of  
justice and equity.

I, the defendant herein  
do hereby solemnly  
declare that this is my  
true and only statement

: 19 :

to Annexures 'A' and 'E', in the interest  
of Justice and Equity.

Bangalore, dated 16<sup>th</sup> day of ~~January~~ February, 1995.

ADVOCATE FOR THE PETITIONER

ADDRESS FOR SERVICE:

Shri. A. JAYARAMAN, B.Com., B.L.,  
Advocate,  
225, 6th Cross, Prakashnagar,  
BANGALORE - 56 0 021.

5 days  
of month

GOVERNMENT OF INDIA  
 OFFICE OF THE SUPERINTENDING ENGINEER (CIVIL)  
 CIVIL CONSTRUCTION WING  
 ALL INDIA RADIO & TELEVISION  
 MADRAS - 600 005

No. SE(C)M/1(7)/95-S/ 466

Dated: 2.3.1995.

ORDER

The following transfers/posting in the cadre of D'man Gr.III in CCW, AIR are ordered in public interest with immediate effect.

S.No.	Name & Designation	Transferred from	Remarks	Transferred to
1.	Shri.Tukaram D'man Gr.III	Bangalore Division	Against the existing vacancy	Trivandrum Division
2.	Shri.G.Rama Rao D'man Gr.III	Madras Divn-II	Against the vacancy of Shri.Tukaram transferred	Bangalore Division.

This issues with approval of Superintending Engineer (Civil), CCW, AIR, Madras -5.

*A. Vijayakumar*  
 (A. VIJAYAKUMAR) 2/3/95  
 E.A. TO S.E.(C)

for SUPERINTENDING ENGINEER(CIVIL)

To  
 The individuals.

Copy to:-

1. The Chief Engineer (Civil)-I, CCW, AIR, New Delhi-1.
2. The Chief Engineer (Civil)-II, CCW, AIR, New Delhi -2.
3. The Superintending Surveyor of Works-I, CCW, AIR, New Delhi.
4. The Executive Engineer (Civil), Divn-I, Madras -18/ Dn II.  
 Madurai/Bangalore/Trivandrum/Hyderabad.
5. Personal files of the concerned officials.

*"Temp Copy"*  
 Attested by my  
*A. Vijayakumar*  
 for SUPERINTENDING ENGINEER (CIVIL)

ds.

*Advocate*

ANNEX  
R.1992-11  
07.6.95

A-2

7

FROM:

TUKARAM CHAVAN  
DRAUGHTSMAN GRADE III  
CCW, AIR & TV  
BANGALORE-6

TO:

THE SUPERINTENDING ENGINEER(C)  
CIVIL CONSTRUCTION WING  
ALL INDIA RALIO & TV  
SWAMI SIVANANDA SALAI  
MAIRAS-5

(Through Proper Channel)

Sub:-Request for retaining at  
Bangalore Division.

Ref:-No. SE(C) M/1(7)95-S/466,  
dtd 2.3.95.

Most respected Sir,

It is with great shock, I received your above said order transferring me to Trivandrum Division. In this connection, I would like to bring the following genuine facts for your kind consideration.

Off appointment, at this Division and staying in Bangalore with my family consisting of two small kids. My parents are staying in Culbarga, for which, I have to make frequent visits to look after them. Apart from this, my wife is suffering from Thyroid and other health problem is taking regular treatment at Medinova, Bangalore. I also have paid donation to admit my son to a school in Bangalore.

Compounded with all these problems, while managing all the ends with my meagre salary, I cannot offer to the standard of living comparitively from that of Bangalore. If I am posted to Trivandrum, at this juncture, it will become absolutely impossible for me to lead the normal life and will be landed in dilemma.

In order to mitigate my hardship and being a low paid employee, I may please be retained in Bangalore atleast for another two or three years.

I trust my request will be considered on humanitarian grounds under your benign patronage.

Thanking you Sir,

Yours faithfully

(TUKARAM CHAVAN)  
DRAUGHTSMAN GRADE III

Copy to:-1) The Executive Engineer(C), CCW, AIR & TV, Bangalore-6  
for kind consideration.

6.3.95  
(TUKARAM CHAVAN)

True Copy  
A. S. S. S.  
Tukaram Chavhan

SENIORITY LIST OF DRAFTSMAN GRADE - II AS ON 31-3-1991

Name	Date of Birth	Qualification	Whether M/F	Date of appointment in the	Place of posting
S/Sheet 2					
1. R.G. Dumbra	1-3-49	I.T.I	QP	-	20-11-74
2. T.N. Shukla	1-1-54	Mr. Sac/ITI	Fam.	-	9-12-74
3. Lalji Pathak	10-8-54	-30-	Fam.	-	10-12-74
4. K. Sarkar	23-7-51	-10-	QP	-	21-12-74
5. N. Sashidharan	20-10-52	ITI Exam. in	QP	-	23-12-74
6. Gadadhar Acharya	1-4-53	H.S.C.	Temp.	-	31-3-76
7. B.B. Lal	5-4-53	Mr. Sec/ITI	Fam.	-	13-4-77
8. Satish Kumar	10-8-50	Hr. Sec	Fam.	-	9-5-77
9. Una Shankar	13-6-52	B.K.	Fam.	-	1-11-77
10. Davi Ram	15-12-52	Hr. Sec.	Fam.	-	31-12-84
11. Sher Singh	6-9-48	Matric	Fam.	-	5-12-84
12. C.V. Rama Rao	10-4-52	SSLC/ITI	QP	-	10-12-84
13. Fat Ram	23-3-50	High School	Fam.	-	16-12-84
14. H.V. Panikar	9-7-54	SSC	Temp.	-	3-12-84
15. Bhagwati Prasad	2-1-62	Matric	Temp.	-	4-9-82
16. Smt. Rupali Das	6-8-51	HSLC/DCE	Temp.	-	10-1-86
17. Smt. Sitasnikala	4-1-61	PUC/DCE	QP	-	30-6-86
18. Nagarjan					
19. Ramashwar Prasad	7-6-60	Matric/ITI	QP	-	11-11-87
20. Bhadreshwar Das	1-5-59	BA/ITI	Temp.	-	26-11-87
21. Bharani	14-1-59	DCE	Temp.	-	EE(C), Ranchi.
22. D. Kannaiyan	26-7-60	SSLC with DS	Temp.	-	EE(C), Guwahati.
		course of			SE(C), Madras.
		Engg.			EE(C), Div-II, Madras.

continued.....?

K.S. J. 971

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21. S/Secy A.S. Vijay	20-11-60	SSU/C/DCB	Temp/Java	20264-184	SSU/C/B/525289	EE(C), BHEL
22. Smt. A.S. Vijay	20-11-60	SSU/C/DCB	Temp/Java	20264-184	SSU/C/B/525289	EE(C), BHEL
23. Sussesanta Paul	15-3-60	ITR	Temp/Java	15264-9164	ITR	15-10-1-898
24. Jayanta Karmakar	8-6-60	ITR	Temp/Java	8-29-11-84	ITR	20-12-880
25. S. Basu	19-12-60	ITR	Temp/Java	15-9-12-84	ITR	15-12-880
26. Sarvoday Aditya	1-1-62	Matrix/ITR	Temp/Java	18-4-85	Matrix/ITR	18-4-85
27. Nat Ram	12-4-56	Matrix/ITR	Temp/Java	SC	16-8-85	SSU/I Unit-285
28. Rajinder Singh	1-7-50	High School/Pmt.	Temp/Java	16-6-85	High School/Pmt.	16-6-85
29. Balwant Singh	1-11-48	ITR	Temp/Java	15-7-85	ITR	1-12-88
30. Bhupinder Bhutani	19-9-64	ITR	Temp/Java	12-7-85	ITR	12-7-85
31. K.K. Parashar	17-12-62	High School/Temp/Java	Temp/Java	12-8-85	High School/Temp/Java	12-8-85
32. Baldev Singh	8-5-61	ITR	Temp/Java	1-1-85	ITR	30-11-88
33. Niranjan Singh	27-5-63	ITR	Temp/Java	12-10-85	ITR	30-11-88
34. Meenakshi Lal	21-3-62	ITR	Temp/Java	12-10-85	ITR	30-11-88
35. N.K. Sharma	25-6-63	SSC/ITR	Temp/Java	1-1-85	SSC/ITR	1-1-85
36. Sury Chand	1-10-64	Matrix/ITR	Temp/Java	1-3-7-85	Matrix/ITR	1-3-7-85
37. Raj Kumar Goel	25-8-63	ITR	Temp/Java	2-5-7-85	ITR	30-11-88
38. Preeti Singh	10-5-64	Inter/ITR	Temp/Java	1-9-7-85	Inter/ITR	1-9-7-85
39. Rajesh Kr. Jain	10-8-53	ITR	Temp/Java	1-6-5-7-85	ITR	26-12-88
40. B.D. Joshi	1-7-63	BAKTI	Temp/Java	1-2-7-85	BAKTI	2-1-880
41. R.S. Binkar	3-4-55	SSC/ITR	Temp/Java	1-2-9-7-85	SSC/ITR	1-2-9-85
42. Legpat Rai	15-7-63	SEC	Temp/Java	1-5-9-85	SEC	5-6-89
		TC	in D/ManuI	TC in D/ManuI	TC in D/ManuI	continued.....

57.	S. Shri	3	3	4	5	6	7	8	9
58.	S. S. Sonavane	16-11-63	ITI	Temp.	-	23-9-85	1-4-89	SSU-II Unit	10-05
59.	Smt. S. R. K. Bola kha	27-8-61	HSSC/ITI	Temp.	-	11-10-85	7-4-89	SE(E), Nagpur	10-05
60.	P. S. Selunka	12-2-67	ITI	Temp.	-	11-10-85	1-4-89	EE(C), Div-II	10-05
61.	Rajesh Bhatela	31-3-56	Matric/ITI	Temp.	-	29-10-85	1-4-89	EE(C), New Delhi	10-05
62.	Hemanta Das	10-1-62	ITI	Temp.	-	31-10-85	11-4-89	EE(C), Silguri	10-05
63.	Biren Kumar Das	1-12-61	HSLC/ITI	Temp.	ST	13-11-85	19-4-89	SE(C), Guwahati	10-05
64.	U. Ramesh	10-5-63	SSC/ITI	Temp.	SC	29-11-85	24-5-89	SE(E), Nagpur	10-05
65.	Z. H. Shroff	20-11-61	ITI	Temp.	-	20-12-85	EE(E), Bombay	10-05	
66.	Subir Kumar Malick	12-7-61	B.Com(2nd year Pass trade test)	Temp.	-	1-1-86	14-4-89	SE(C), Calcutta	10-05
67.	Wazir Singh	2-2-64	Matric/ITI	Pmt.	SC	5-3-86	3-4-89	SSU-II Unit	10-05
68.	Smt. Neelu Dutta	7-6-61	Inter/ITI	Temp.	-	6-3-86	3-4-89	SSU-I Unit	10-05
69.	Anil Banerja	5-7-63	Matric/ITI	Temp.	-	10-3-86	3-4-89	SSU-I Unit	10-05
70.	Sachin Ram	11-3-59	Inter/ITI	Temp.	SC	13-2-86	6-4-89	SSU-I Unit	10-05
71.	Dilbagh Singh	13-2-62	Matric/ITI	Temp.	SC	13-3-86	3-4-89	SSU-I Unit	10-05
72.	Bharat Bhushan	15-8-61	8th Part-I/ITI	Temp.	-	14-3-86	10-4-89	EE(E), Chandigarh	10-05
73.	Puran Lal Sharma	29-11-61	Pre Uni./ITI	Temp.	-	20-3-86	3-4-89	SSU-I Unit	10-05
74.	Nand Lal	10-7-63	Matric/ITI	Temp.	ST	21-3-86	4-4-89	SSU-II Unit	10-05
75.	T. Mohan Kurall	4-10-61	SSC/ITI	Temp.	-	27-3-86 (K.N)	26-4-89	EE(C), Jabolpur	10-05
76.	K. Krishna Sagar	21-8-62	SSC/NTC	Temp.	-	1-4-86	7-1-91	SE(C), Nagpur	10-05
77.	Satish Chandra	2-4-65	ITI	Temp.	SC	25-4-86	10-12-90	SSU-II Unit	10-05
78.	S. P. Chadge	6-8-65	SSC/ITI	Temp.	-	6-5-86	13-12-90	SE(E), Nagpur	10-05

5. Shri 17-5-86-81  
 1. Charu Chandra 2-4-61  
 2. Ram Lagan 1-7-66  
 3. Oharam Vir Singh 6-6-58  
 4. S.B. Sunkarikar 6-12-59  
 5. V. Thirumala Babu 6-6-66  
 6. Ajit Kumar 1-8-66  
 7. Mahesh Kumar 22-3-63  
 8. Rattan Pal 15-1-58  
 9. Raj Kumar 15-1-63  
 10. Hans Raj Bharsdasi 10-3-62  
 11. S.K. Verma 27-6-65  
 12. Dinesh Ohanger 2-6-64  
 13. Nistrinder Singh Dhol 15-10-62  
 14. D/Man(0) 6-12-60  
 15. Sri Krishan 5-2-64  
 16. Pritpal Singh 2-8-64  
 17. Ashok Kumar

Temp. - ITI/Temp. - ITI/Temp. - SC  
 ITI/Temp. - SC - 28-5-86-86  
 Inter/ITI Temp. - SC - 30-7-86-86  
 12th Std. Temp. - 30-7-86-86  
 ITI Temp. - 6-10-86-86  
 Matrix/ITI Temp. - 42-11-86-86  
 Pre-Uni/ITI Temp. - 5-3-87-87  
 ITI Diploma Temp. - SC - 9-3-87-87  
 Sp. Schoo/  
 Trade course  
 in D/Man(0) Temp. - SC - 10-3-87  
 in D/Man(0) Temp. - SC - 12-3-87-87  
 ITI/Diploma Temp. - 5-5-87-87  
 ITI/Diploma Temp. - 7-5-87-87  
 Matrix/Diploma Temp. - 15-10-87-87  
 D/Man(0) Temp. - 8-5-87  
 BA/ITI Temp. - SC - 30-6-87-87  
 Hr. Sec/ Diploma in  
 D/Man(0) Temp. - 3-7-87  
 ITI/Diploma Temp. - 15-7-87-87

SENIORITY LIST OF DRAFTING GRADUATES ON 31-1-1971

Data of Qualification Date of Birth	Qualification Diploma	Place of Posting	Name
3-1-81	Hr. Sec/ITI Temp.	EE(C), Jodhpur	S/Shri R.K. Methur
3-1-88	Diploma	EE(C), Patna	2. Dina Nath Singh
2-2-88	Matric/D/Ma ship/ITI Temp.	EE(C), Patna	3. P.N. Gahlot
9-2-88	HS/ITI Temp.	EE(C), Jodhpur	4. C.K. Thakuria
11-2-88	HS/Diploma in D/Ma(C) Temp.	EE(C), Guwahati	5. Kum. Durgeshwari Patnaik
13-5-88	HS/Diploma in D/Ma(C) Temp.	EE(C), Bhubaneswar	6. Saby John
20-7-88	PU/D.C.E. Temp.	EE(C), Itanagar	7. Kumar Ram Deori
22-7-88	AIIEEE/DOCE Temp.	EE(C), Itanagar	8. Dilip Minja
5-10-88 23-8-89	SSC/HSSC Passed Photo Temp.	EE(E), joined CCU from P&T	9. Miss Seema Nagpal
9-1-89	AISS/DIP in Temp.	EE(C), Chandigarh	Arch. Astt.
12-1-89	Matric/ITI Temp.	EE(C), Chandigarh	10. Subash Chand
24-2-84	Matric/ITI Dip. in D/Ma (C)	EE(C), Chandigarh	11. Smt. Veena Chawla
17-1-89	Matric/Diploma in Arch. Astt. Temp.	EE(C), Chandigarh	12. Girish Baruah
17-1-89	HSSLC/ITI in Temp.	EE(E), Guwahati	13. Ravinder Raj Tikoo
19-1-89	HS Part I/ Dip. in D/Ma Temp.	EE(C), Srinagar	(C)
6-3-89	10th Pass/ F/P Exp.	SSW-II Unit	14. B.C. Khandpal

continued.../P

SSW-II Unit

continued.../P

1. *Temporary  
Attendant*

EE(C), DIV-II, New Delhi

S/ Shri R. N. Datta, D-24-8-63, 12th C/ass/kuTemp. SC 2-2-3-89  
TP Exp.

2. ✓ S/ Shri Vijay Kumar

Sanjib Ma kha pandhava 29-9-66 Madyamik/ D/Man(C) Temp. 6-4-89  
EE(C), Calcutta

P. Das 24-8-67 7 HS/Diploma in D/Man(C) Temp. 14-4-89  
EE(E), Calcutta

D. Shrestha 5-5-62 S.F. Pmt. 5-5-89  
EE(C), Silchar

B. K. Benu Rani Singh 28-7-61 HS/Diploma in D/Man(C) Temp. 28-6-89  
EE(C), Calcutta

B. E. Kum. Benu Rani Singh 2-4-65 HS/D/Man(C) Temp. 30-6-89  
EE(C), Silchar

Subir Dey 2-4-65 HS/D/Man(C) Temp. 28-6-89  
EE(C), Silchar

M. Charkraborty 30-5-65 HS/D/Man(C) Temp. 6-7-89  
EE(C), Calcutta

A. Dutta 3-1-65 Madyamik/ Trade test in D/Man(C) Temp. 15-7-89  
EE(C), Siliguri

Satyendra Nath Sah 5-5-65 B.Sc/ITI/And Temp. 24-7-89  
EE(C), Sambalpur

Tukaram 8-8-64 SSLC/ITI Temp. 29-7-89  
EE(C), Bonga lora

Ashok M. Halli 10-6-65 SSLC/Diploma in Civil Engg Temp. 3-8-89  
EE(C), Bonga lora

R. Rajanna 18-8-65 D/Man(Engg) Temp. 8-8-89  
EE(C), Silchar

Phalim Das 1-3-64 HS/Diploma in D/Man(C) Temp. 8-9-89  
EE(E), Guwahati

Arup Das 8-8-56 PU/ITI/D/Man Temp. 19-10-89  
EE(C), Guwahati

Sitren Ch. Das 1-1-63 HS/Diploma in Temp. continued.....3

continued.....4

3.	2.	3.	4.	5.	6.	7.	8.	9.
Bimafna								
30.	S/ Shri Sakhuwal	Mrs. Bhokbrkma	16-12-69	HSLC/DCE	Temp.	ST	10-10-89	EE(C),
31.	V.K. Bhargava	Surinder Kumar	8-2-65	HSLC/DCE	Temp.	ST	20-10-89	EE(C), Dimapur
32.	33.	Manoj Kumar	14-11-65	ITI/D/Man(C)	Temp.	-	21-11-89	EE(C), Bhopal.
34.	35.	Nishant Kumar	8-2-65	Matrix/NTC D/Man(C)	Temp.	SC	6-12-89	EE(C), Div-II, New De
36.	D. Arun	9-9-59	16-24-66	Habit/ITI (C) In D/Man(C)	Temp.	-	29-12-89	EE(C), Lucknow
37.	A.K. Manda	3-1-64	Matrix/ITI D/Man(O)	Temp.	-	SC	10-1-90	EE(E), Bangalore
38.	Dilgamber Singh Rawat	10-3-66	HS/ITI D/Man(C)	Temp.	-	2-2-90	EE(C), Ranchi.	
39.	Kishan Singh	10-7-65	HS/ITI D/Man(C)	Temp.	-	5-2-90	EE(C), Div-I, New De	
40.	Manoj Kumar	20-9-68	Inter/Diploma D/Man(C)	Temp.	-	16-2-90	SE(C), New Delhi.	
41.	R.A. Kumar	10-4-62	Inter/ITI D/Man(C)	Temp.	SC	30-3-90	EE(C), Jammu	
42.	P.W. Tatta	14-5-66	SSC/ITI D/Man(C)	Temp.	-	5-4-90	EE(C), Hyderabad	
43.	G.L. Kingaonkar	9-9-67	SSC/ITI D/Man(C)	Temp.	-	30-6-90	SE(C), Nagpur	
44.	Kum. A.D. Take	10-3-67	D/Man B.Com, D/Man	Temp.	-	16-7-90	EE(C), Nagpur	
45.	R.G. Darvaker	16-12-69	HSSC, D/Man(C)	Temp.	-	6-8-90	SE(E), Nagpur	

GOVERNMENT OF INDIA  
OFFICE OF THE SUPERINTENDING ENGINEER (CIVIL)  
CIVIL CONSTRUCTION WING  
ALL INDIA RADIO & TELEVISION

ANNEX A-4

16 15

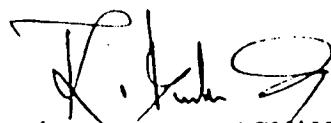
T.V. Centre Annexe  
P.B.No.418  
Swamy Sivananda Salai  
Chepauk  
Madras-600 005

No. SE(C)M-1(16)/92-S/151

Dated: 08-07-1992

MEMORANDUM

The Superintending Engineer(Civil), CCW, AIR & TV, Madras-5 is pleased to declare the successful completion of the probationary period of Shri.Tukaram, in the post of Draftsman Grade-III (working in the O/o The Executive-Engineer(Civil), CCW, AIR, Bangalore) w.e.f 25-7-1991 and allow him to continue in a temporary capacity in the same post until further orders.

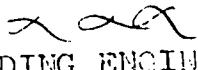


(R. KRISHNASWAMY)  
SUPERINTENDING ENGINEER(CIVIL)

To

Shri.Tukaram  
Draftsman Grade-III  
O/o The Executive Engineer(Civil)  
Civil Construction Wing  
All India Radio & TV  
Bangalore-560 006

Copy to:- 1) The SSW-I, CCW, AIR, New Delhi-110 003.  
2) The EE(C), CCW, AIR, Bangalore for information.  
3) Personal File.  
4) Service Book.  
5) PA to SE(C).

  
SUPERINTENDING ENGINEER(CIVIL)

DSA/DD

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Attn: by  


## CHAPTER 6

### TRANSFER

Recruitment Rules prescribe filling up of posts in most cases by direct recruitment and by promotion. In some cases transfer on deputation is prescribed as one of the methods. In a very few cases filling up of posts by *transfer* is also prescribed as one of the methods.

Under SR 2 (18) "*transfer*" means the movement of a Government servant from one headquarters station in which he is employed to another such station, either to take up the duties of a new post, or in consequence of a change of his headquarters. Generally, transfers are made in the public interest. In some cases transfers are ordered at the request of the Government servant.

#### 1. Transfers in the public interest

The following types of transfers fall in the category of transfers in the public interest:—

- (i) Transfers in the same grade within the prescribed zone or jurisdiction;
- (ii) Redeployment of surplus employees treated as transfer in the public interest; and
- (iii) Transfers on promotion.

2. Transfers within the zone, etc.—Transfer liability is prescribed for different categories of Government servants. While All-India transfer liability is prescribed generally for Group 'B' and Group 'A' staff, transfers within a limited zone, e.g., State or Group of States, or Region only is prescribed for Group 'C' categories. In Group 'D' there is no transfer liability in most cases except within the jurisdiction of a Head of Office. However, as a matter of policy and safety measure every Government servant is informed at the time of appointment that he is liable for transfer to any place in India, including the Andaman and Nicobar islands and the Lakshadweep.

3. Powers.—The authority delegated with administrative powers of transferring a category of officials within a jurisdiction is required to maintain a seniority list of all such officials. Transfers are ordered in the public interest for administrative reasons periodically or as and when a situation arises. If a Head of Office has more than one office under his administrative control either at the same station or at different places he is empowered to transfer Group 'C' and Group 'D' staff to these offices. Specific powers delegated by the respective departments in regard to transfers are to be followed.

**4. Redeployment of surplus employees.**—There is a scheme for redeployment of surplus employees in an office/department where a suitable vacancy exists. Even before filling up of a post by transfer the appointing authority is required to ascertain from the Surplus Cell about the availability of a suitable person from such surplus employees as per para. 7.2 of the Revised Scheme notified in 1989 (see *Chapter 2 also*). Persons redeployed under the Scheme will be treated as transferred in the public interest.

**5. Transfer on promotion.**—Methods of promotion have been explained in Chapter 4. If the jurisdiction of transfers is limited to a zone there will be zonal authority to effect transfers. Such authority will also deal with promotions of the particular category of staff. If a person employed in a station is approved for promotion to a higher post and a vacancy of such higher post exists at another station the person is posted on promotion to that station. Such promotion order automatically involves transfer also. These transfers are treated as in the public interest.

**6. Service benefits.**—Service benefits such as seniority, pay fixation, T.A., etc., are admissible in the case of a transfer in the public interest. However, a surplus employee redeployed is not entitled to count past service for seniority in the post to which he is posted on redeployment *vide* Para. 11.1 of the Scheme.

#### 7. General orders on transfer

(i) **Tenure.**—Among the various concessions granted to the employees posted to offices in the North-Eastern Region, etc. (see item (vi) of Chapter 31), the benefit of consideration for their transfer to the place of choice is available for persons who complete the prescribed tenure. A tenure of 3 years at a time for officers with service of 10 years or less and 2 years for others have been prescribed. For postings at other places there are no orders commonly applicable regarding tenure. Departmental orders, if any, on this subject have to be taken note of. In the absence of specific orders it is the general practice followed by many offices that at least a minimum period of 3 years should be completed at a particular station. Under the provisions contained in SRs "a transfer at his own request should not be treated as a transfer in the public interest unless the authority sanctioning the transfer, for special reasons which should be recorded, otherwise directs". If an official who has completed a reasonable period of tenure at a station requests for transfer to a particular station for personal reasons, his request may be considered and such transfer may be treated as a routine transfer in the public interest, under the discretionary powers vested with the transferring authority under SR 114.

Similarly, an employee may represent against posting outside on personal grounds. When this could not be acceded to for administrative reasons at that time he may accept the transfer. The authority may consider his transfer back to the station at a suitable opportunity and such transfer may also be treated as in the public interest, though he might not

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*U. S. D.*

have completed a fairly reasonable period of tenure at that station. These are the points generally considered in exercising the discretionary powers vested under SR 114.

(ii) *Posting of husband and wife at the same station.*—It is the policy of the Government that as far as possible and within administrative restraints, the husband and wife should be posted at the same station to enable them to lead a normal family life and to ensure the education and welfare of their children. As per the broad guidelines laid down by Government the Cadre controlling authorities may consider posting of the spouses at the same station if they belong to the same Central Service. These guidelines are to be kept in mind when routine transfers are made or when postings on promotion are made. However, these are only guidelines and not mandatory.

[ G.I., D.P. & Trg., O.M. No. 28034/7/86-Estt. (A), dated the 3rd April, 1986. ]

✓ (iii) *Concessions for SC/ST.*—As per Dept. of Per. & Trg., O.M. No. AB-14071/27/89-Est. (RR), dated the 29th June, 1989, candidates belonging to SC/ST recruited to Groups 'C' and 'D' posts are to be posted, as far as possible, near their native place within the region subject to administrative convenience. Same principles may be followed in the matter of postings on promotion also wherever possible.

(iv) *Concessions for Physically handicapped employees.*—Holders of Group 'C' and Group 'D' posts who have been recruited on regional basis and who are physically handicapped, may be given posting, as far as possible, subject to administrative constraints, near their native places within the region. Requests for transfer to or near their native places may also be given preference.

[ G.I., D.P. & Trg., O.M. No. AB-14017/41/90-Estt. (RR), dated the 10th May, 1990. ]

## 8. Transfers on own request

(i) *Transfer within the jurisdiction.*—As mentioned in para. 2, an employee may be transferred within the zone or jurisdiction by the competent authority in the public interest. Sometimes the employee may ask for such a transfer on personal grounds before completing the normal/reasonable period of tenure at a particular station. In such cases, the transfer, if allowed, is not treated as 'in the public interest' unless the competent authority decides otherwise. In all orders of transfer which 'are not in the public interest' mention should be made to that effect stating that Travelling Allowance and Joining Time are not admissible. Wherever this is not specifically mentioned, it should be taken as a transfer in the public interest entailing travelling allowance and joining time. Transfers 'not treated as in the public interest' will not affect his seniority, pay, increment, leave, etc.

(ii) *Transfer to an office outside the jurisdiction.*—An employee may also request for a transfer to a place outside the normal jurisdiction

prescribed for that category. As for example, if the jurisdiction is State-wise, an employee from Karnataka may, for personal reasons, seek transfer to an office in Maharashtra. If the request is acceded to, the transfer will always be treated as '*not in the public interest*', and the authorities have no discretion in the matter. Such transfers to a place outside the jurisdiction can be ordered by the authority who is superior to the authority empowered to transfer an employee within his jurisdiction. The employee will have to forgo his seniority in addition to Travelling allowance and joining time. However, his pay will not be affected.

(iii) *Mutual Transfer*.—Where a vacancy does not exist at the place to which an employee wants a transfer, he may mutually arrange with a person of his grade who will be willing for a transfer to his place. In such cases, both the officials should apply through their respective Heads of Offices to the competent authority. Requests for mutual transfers are generally conceded to unless there are specific reasons for rejecting the requests. Such mutual transfers are permissible only within the particular jurisdiction or zone prescribed for that category. Since a mutual transfer is also on own request, it will not be treated '*as in the public interest*' and the employees will not be entitled to Travelling Allowance and Joining Time. Their seniority will not be affected if the transfers are within the jurisdiction.

(iv) *Transfer to other Departments*.—There are cases where persons working in a department seek transfers to other departments for various reasons. Generally, such requests are made when an employee wants a transfer to a particular station where there may be no office of that department to accommodate him or no vacancy exists in the office of that department, at that station. For example, a Stenographer or LDC recruited to Central Secretariat Service and working at Delhi may seek for a transfer to a station in the South where there is no attached office. He may seek for transfer in the grade of Stenographer/LDC to a Central Government office in the South where there may be a vacancy to accommodate him. If the request is acceded to by the competent authority, the transfer from Delhi to South will *not be treated as in the public interest* and he will have no claim for Travelling Allowance, Joining Time and Seniority. His pay in the new post will be fixed under FR 22 which will protect the pay drawn by him in the previous post. The period of service rendered by him as Stenographer/LDC in the Central Secretariat will count as qualifying service for pension and the leave at his credit will be carried over. So far as the seniority is concerned, he will rank juniormost in the cadre of Stenographer/LDC to all the officials in the cadre as on the date of his joining the new office.

9. *Transfer on reversion from the higher to the lower post*.—If an employee is reverted, otherwise than as a penalty, under the orders of competent authority or on his own request from a higher post to the lower post within the jurisdiction prescribed for both the categories of posts, his pay in the lower post will be fixed under FR 22 protecting the pay

drawn by him in the higher post, if he was holding the higher post on regular basis. (See *Chapter 17—Fixation of pay*). He will be given his due seniority in the lower cadre. On the other hand, if the reversion sought for is to a post outside the normal jurisdiction, he will be considered as juniormost in the lower cadre. Pay protection will, however, be admissible under FR 22. For example, where seniority list is maintained zone-wise for LDCs/UDCs in a department, a UDC may ask for reversion as LDC to enable him to be posted to a place in another zone. In such cases the employee has to forgo his seniority in the lower cadre, i.e., LDC and will rank juniormost to all the LDCs on the date of transfer.

**10. Register for Transfers.**—When requests are received from employees for transfer to the place of their choice for various personal reasons, the authorities concerned follow the method of maintaining a suitable register in which all such cases are entered. Details of name, designation, place where working at present, date of posting at that station, place to which transfer is sought, and reasons, are entered. As and when vacancies arise these cases are considered. While cases may be considered in the order of receipt of requests, the grounds on which transfer is sought for in each case will also be taken note of. If the authority is satisfied about the genuineness of more pressing reasons, e.g., medical treatment, illness, etc., preference is normally given to such cases. The period spent at the present station of posting is also considered.

#### CASE-LAW

**(1) Representations against transfer.**—Employees often come up with representations against transfers either in the same grade or even on promotions on grounds of various pressing personal problems. These may be considered by the authorities sympathetically to the extent feasible. In some cases aggrieved employees approach CAT/Supreme Court in the matter. It has been held by the Supreme Court that it is not open for the judiciary/tribunal to interfere in the matter of transfer and that any grievance of a Civil Servant in this regard is to be considered by the Government Authority (*Shantikumari v. Regional Deputy Director of Health Services, Patna Division, AIR 1981, Supreme Court 1577*).

**(2) Transfers in public interest not to be interfered with.**—Transfer of public servant made on administrative grounds or in public interest, should not be interfered with unless there are strong and pressing grounds rendering the transfer order illegal on the ground of violation of statutory rules or on ground of *mala fides*.

[ *Union of India v. H.N. Kirtnia, 1989 (3) SCC 455, Supreme Court.* ]

**(3) Transfer of an indisciplined employee justified in some cases.**—The transfer of an indisciplined employee instead of initiating disciplinary proceedings against him may be ordered in the interest of smooth running of organisation, if it is based on facts. An office of department is a living body which cannot be bound by hard and fast rules that should be followed

in all circumstances. There may be occasions when it will be difficult, embarrassing or even counterproductive to start a disciplinary proceeding. Therefore in such cases in the interest of ensuring peace in the working place and the efficiency of the working of the organisation, the authority concerned may drop disciplinary proceedings and opt to transfer the individual concerned to another place. In such circumstances, transfer may even be in the interest of the person concerned whose life may be in danger. In the instant case we have found that the order of transfer was based on proper facts and hence the question of *mala fides* or victimisation does not arise.

[ S. Rajasekaran v. The Union of India and others, 1992 (1) ATJ 169, Madras ]

**(4) Transfer on the request of the family member not to be treated as transfer on own request.**—It is difficult to accept the contention of the respondents' counsel that the petitioner was transferred to South-Eastern Railway at Adra at his own request in terms of Rule 312 of the Rules relating to Seniority of non-gazetted Railway Servants. It is true that the petitioner had made that request but his request was not considered by the competent authority. It was on the appeal made by the petitioner's widowed mother that the applicant was subsequently transferred on compassionate ground. Rule 312 contemplates a request made by a railway servant himself/herself and not by any of their relations. The scope of Rule 312 cannot be enlarged unless the same is modified to that extent. Hence, we are unable to accept this interpretation of Rule 312 made by the respondents' counsel. As a natural consequence, we must hold that the petitioner's seniority must be counted ~~on~~ and from 1-12-62, the date of his confirmation in his post.

[ Biswanath Ghosh v. Union of India and others, (1989) 11 ATC 782 (Calcutta Bench.) ]

Dr. VENKATESHA K.  
M.B.B.S.

ANNEX ~~1A~~ - 6

ASHWINI CLINIC  
No. 7, Pemmegowda Road  
J. C Nagar  
Bangalore-560 006

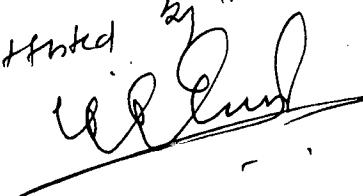
20  
21  
19

Date 20th Feb '95

This is to certify that Baby pooja aged  
2 years is sister of MR. Putkam working at  
AIR P.T.V. Civil wing Bangalore, is suffering  
from Fetal Convulsion. She is under the  
treatment for the same for 2 months

  
Dr. VENKATESHA K. M.B.B.S.

K. M. C. Reg. No. 10012

"True Copy"  
Attested by me  


ಸತ್ಯ ಶಾಂಥನಾ ಪ್ರಮಾಣ ಪತ್ರ,

ANNEX A-7

ಈ ಮೂಲಕ ಪ್ರಮಾಣೆರಂತಹದೇನೆಂದು..... ಈ ಕ್ರಿತಿ..... ರಾಜ್ಯ

ಕೇಂದ್ರಾರ್ಥಕ ಪ್ರದೇಶ..... ಈ ಕ್ರಿತಿ..... ಇಲ್ಲಿ: ವಿಧಾಗದ ಸಂಗ್ರಹ : ಗೃಹದಲ್ಲಿ ಸಾಮಾನ್ಯ,

ಪಾಠ ವಾಗಿಸುತ್ತಿರುವ ಕೇಂದ್ರ ಪ್ರಾಂತಗಳಲ್ಲಾಗ್ಗೆ ಈ..... ಎಂಬ ಹೆಸಂನವರ ಸಾಗನಾಡಿ: ಮಧ್ಯಾದ

ಶ್ರೀ: ಶ್ರೀಮತಿ: ಕುಮಾರ... ಕ್ರಿತಿ ಅವಪ ಈ ಸ್ತೋತ್ರಸ್ತು ಸಾಮಾನ್ಯ..... ಇವರು

ಸಂಖಾನದ (ಪರಿಸ್ಪರ ಜಾತಿಗಳು) ಪದೇನ ಗ್ರಂಥ

ಸಂಧಾನದ (ಸುತ್ತಿಸ್ಪರ ಬುಡಕಿಂತಿಗು) ಆದೇಶ ಗ್ರಂಥ

ಸಂಧಾನದ (ಪರಿಸ್ಪರ ಜಾತಿಗಳು) (ಕೇಂದ್ರಾರ್ಥಕ ಪ್ರದೇಶಗಳು) ಆದೇಶ ಗ್ರಂಥ

ಸಂಧಾನದ (ಗಂತಿಸ್ಪರ ಬುಡಕಿಂತಿಗು) (ಕೇಂದ್ರಾರ್ಥಕ ಪ್ರದೇಶಗಳು ಆದೇಶ

ಪರಿಸ್ಪರ ಜಾತಿ ಮತ್ತು ಪರಿಸ್ಪರ ಬುಡಕಿಂತಿಗು ಮಾರ್ಪಾದಿಸಿದ ಆದೇಶ)

ಗ್ರಂಥ ರಲ್ಲಿ ತಿಳಿದುವಿಡಿ ನಾಟಿದಂತೆ, ವೊಂಬಾಯಿ ಪುನರ್ವಾಗಿದೆ ಕಾಯ್ದು ಗ್ರಂಥ



ಉತ್ತರಾಂತರ ಪುನರ್ವಾಗಿದೆ ಕಾಯ್ದು ಗ್ರಂಥ ಒಂದಿಲಿಪಿ ಪ್ರದೇಶ

ಪರಿಸ್ಪರ ಜಾತಿ ಮತ್ತು ಪರಿಸ್ಪರ ಬುಡಕಿಂತಿಗು ಆದೇಶಗಳ ತಿಳಿದುವಿಡಿ (ತಿಳಿದುವಿಡಿ)

ಸಂಧಾನದ (ಸುತ್ತಿಸ್ಪರ ಜಾತಿಗಳು) ಪರಿಸ್ಪರ ಜಾತಿಗಳ ಆದೇಶ ಗ್ರಂಥ

ಸಂಧಾನದ (ಅಂತರನಾನ ಮತ್ತು ನಿರೋಭಾವ ದ್ವಿಪಗಳ) ಪರಿಸ್ಪರ ಬುಡಕಿಂತಿಗು (ಅಂತರನಾನದ)

ಕಾಯ್ದು ಗ್ರಂಥ ರಲ್ಲಿ ಮಾಡಿದಂತೆ.

ಸಂಧಾನದ (ಭಾದರ ಮತ್ತು ನಾಗರ ಹನೆಲಿ) ಪರಿಸ್ಪರ ಜಾತಿಗಳ ಆದೇಶ ಗ್ರಂಥ

ಸಂಧಾನದ (ಒಂದು ಮತ್ತು ನಾಗರ ಹನೆಲಿ) ಪರಿಸ್ಪರ ಬುಡಕಿಂತಿಗು ಆದೇಶ ಗ್ರಂಥ

ಸಂಧಾನದ (ಪಾಂಡಿಕೆಲಿ) ಪರಿಸ್ಪರ ಜಾತಿಗಳ ಆದೇಶ ಗ್ರಂಥ.

ಸಂಧಾನದ ಪರಿಸ್ಪರ ಬುಡಕಿಂತಿಗು (ಉತ್ತರ ಪ್ರದೇಶ) ಆದೇಶ ಗ್ರಂಥ

ಸಂಧಾನದ (ಗೈಡಾ ದಾಮನ ಮತ್ತು ದಮು) ಪರಿಸ್ಪರ ಬುಡಕಿಂತಿಗು ಆದೇಶ ಗ್ರಂಥ

ಸಂಧಾನದ (ಸಾಗಾಲ್ಯಾಂಡ) ಪರಿಸ್ಪರ ಬುಡಕಿಂತಿಗು ಆದೇಶ ಗ್ರಂಥ

ಸಂಧಾನದ (ಗೈಡಾ ದಾಮನ ಮತ್ತು ದಮು) ಪರಿಸ್ಪರ ಜಾತಿಗಳ ಆದೇಶ ಗ್ರಂಥ

ಈ ಆದೇಶದಲ್ಲಿ ಪಂತಿಸ್ಪರ ಜಾತಿಗಳ ನಾಮ ಅಂಗಿಂಧಿಪ್ಪ ಇಂದ್ರಾಜಿತ್ತು ಇಲ್ಲಿ

ಖಚಿತ: ಸಂಪರ್ಕ ಸಂದರಭಗ್ರಹಿ.

ಎ. ಶ್ರೀ: ಶ್ರೀಮತಿ... ಸ್ವಾಮಿ ಶ್ರೀ ಪ್ರಾಂತಿಕ ಸಾಮಾನ್ಯ..... ಇವರು ಮತ್ತು ಅವನ: ಅವು.

ಕುಟುಂಬವರು ಸಾಮಾನ್ಯವಾಗಿ..... ಈ ಕ್ರಿತಿ..... ರಾಜ್ಯದ: ಕೇಂದ್ರಾರ್ಥಕ ಪ್ರದೇಶ

ಉತ್ತರಾಂತರ..... ಇಲ್ಲಿಯ: ವಿಧಾಗದ ಪಂತಿಸ್ಪರ ಗೃಹದಲ್ಲಿ ವಾಸಿಸುತ್ತಾರೆ.

ನಂ. ಉತ್ತರಾಂತರ 48/ಈ. 44

ತಯಾರಿಸಿದ ದಾಖಲಾ ಪದವಾಯ,

(ಕಚೀರಿಯ ನೀಲು ಸೂತ)

(ಕಚೀರಿಯ ಮುದ್ದೆಗಂತ ಕಡಿನೆಯಿಲ್ಲದ

ಕಂಡಾಯ ಅಧಿಕಾರಿಗಳು ಸಹ ಮಾಡಬೇಕು)

ಫಂ-10-87

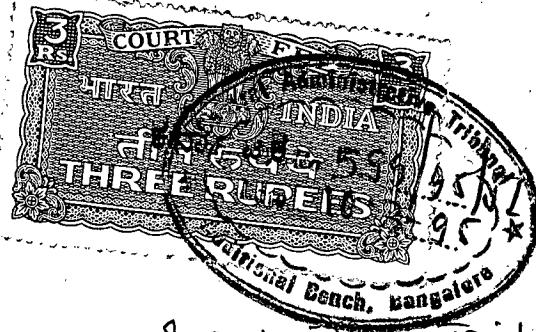
(ಅನ್ಯಾಯದ ಪರಿಸ್ಪರ ಜಾತಿಗಳನ್ನು ತಿಳಿದು ಕಾಣಿಸಿಕೊಂಡಿರುವ

ಸಂಖ್ಯೆ: 'ಸಾಮಾನ್ಯ ವಾಂ' ಎಂಬ ಪದಕ್ಕೆ ಒಂದು ಸಾಂಕೇತಿಕ ಆಧಿಕ್ಯಾತ್ಮಕ ಪರಿಸ್ಪರ ಜಾತಿಗಳನ್ನು ತಿಳಿದು ಕಾಣಿಸಿಕೊಂಡಿರುವ

ಅಧಿಕಾರಿಗಳು ಕಾಣಿಸಿಕೊಂಡಿರುವ ಆಧಿಕ್ಯಾತ್ಮಕ ಪರಿಸ್ಪರ ಜಾತಿಗಳನ್ನು ತಿಳಿದು ಕಾಣಿಸಿಕೊಂಡಿರುವ

ಒಂದು ಪದವಾಗಿರುತ್ತದೆ.

"True copy"  
Authenticated by me  
[Signature]



22/21

# IN THE COURT OF

Central Admin. Tribunals  
Bangalore

No. 923 of 1995

Plaintiff/s, Petitioner/s  
Appellant/s, Complainant/s,  
Decree-Holder/s/Caveator.

VS.

Defendant/s, Respondent/s  
Opponents, Accused  
Judgement-Debtor/s

The ~~Superintendent~~  
Engg (C)  
CCW, AIR & TV, Madras-5

Tukaram Chawam

I/We Tukaram Chawam

the Applicant

Nos \_\_\_\_\_ in the above matter hereby appoint and retain  
H.A. SOMASEKHARAIAH, B.A. LL.B. D.I.B.A.,

Sri \_\_\_\_\_ Advocate & Conveyancer

No. 52, Chowdeswari Temple Street,  
BANGALORE-560 002 to appear act and plead for me/us in the above matter and to conduct/prosecute defend and the same in all interlocutory or miscellaneous proceedings connected with the same or with any degree or orders passed therein, appeals and or other proceedings arising therefrom and also in proceedings for review of judgement and for leave to appeal to Supreme Court and to obtain return of any documents filed therein, or receive any money which may be payable to me/us

2. I/we hereby authorise him/them on my/our behalf to enter into a compromise in the above matter, to execute any decree/order therein, to appeal from any decree/order therein and to appeal to act and to plead in such appeal in any appeal preferred by any other party from any decree order therein.

3. I/We further agree that if I/we fail to pay the fees agreed upon or to give due instructions at all stages he/they is/are at liberty to retire from the case and recover all amounts due to him/them and retain all my/our monies till such dues are paid.

Executed by me/us this 10/3/95 day of March 1995 at Bangalore

Signature/s

Executant/s are personally known to me and he has/they have signed before me

Satisfied as to identity of executant/s signature/s not a thumb印 Atw/F.  
[where the executants/are illiterate blind or unacquainted with the language of vakalat)

Certified that the contents were explained to the executant/s in my presence in Kannada language known to him/them who appear/s perfectly to understand the same and has/have signed in my presence.

Accepted

Address for service

H.A. SOMASEKHARAIAH, B.A. LL.B. D.I.B.A.,  
Advocate & Conveyancer

No. 52, Chowdeswari Temple Street,  
BANGALORE-560 002.

Advocate for Applicant

Date: 10-3-1995

particularly described in the Schedule hereunder and hereinafter referred to as the Schedule property, which was acquired by the first releasee, through a Sale Deed dtd. 21.5.1973, which instrument was registered as No. 828/73-74, in Pages 181 to 184 in the office of the Gandhinagar, Bangalore.

AND WHEREAS, it since from the date of acquisition of the Schedule Property, the Releasor, and the Releasee are constitute a Hindu undivided family, joint in food, worship and estate.

AND WHEREAS, the said purchase of the Schedule property was made by the Releasee, with his own moneys and without any aid or contribution from the said family or its estate, and whereas in the circumstances aforesaid the schedule property belongs absolutely to the releasee as his separate property but nevertheless it is necessary and expedient to have a in pursuance of the consideration, amount of Rs. 1,75,000/- agreed to be paid by the Releasee and the Releasor and in consideration of the receipt of the same as aforesaid, the following terms and conditions and covenants have been agreed upon by the Releasor to avoid future disputes and differences in relation thereto, are as follows:

1. The Releasor has this day received a Rs. 1,75,000/- from the Releasee in cash before the Sub-Registrar being the full and final Settlement of his claim in the Schedule property the receipt of which sum the releasor has hereby acknowledged.

RELEASE DEED

This Deed of Release is made and executed on this  
the day of February, 1995, at Bangalore City

B E T W E E N

Shri M. Parama Purusha,  
S/O Shri P. Muniyappa,  
aged about 37 years,  
residing at No. 2/2, Lakshmi Road,  
Shanthi Nagar, Bangalore.

hereinafter called as the Releasor of the One part which  
terms and expression shall unless excluded by or repugnant  
to the subject or context be deemed to mean and include  
his heirs, legal representatives, successors, executors,  
administrators and assigns

A N D

Shri P. Muniyappa,  
S/O Late Papanna,  
aged about years,  
residing at No. 1/1,  
17th Cross, 7th Main road,  
Thanappa Garden,  
Sampangirama Nagar,  
Bangalore - 560 027.

hereinafter called as the Releasee of the other part  
which terms expression shall unless excluded by or repugnant  
to the subject or context be deemed to mean and include  
his heirs, legal representatives, successors, executors,  
administrators and assigns

whereas the immovable property bearing Old Nos ~~xx~~ 274  
274 and 275 and present situated at 17th Cross, 7th Main  
Road, Thanappa Garden, Sampangiramanagar, (old Sampigehalli  
Layout) Bangalore - 560 027, measuring East to West 23 Feet,  
and North to South 50.9 Feet which is morefully and

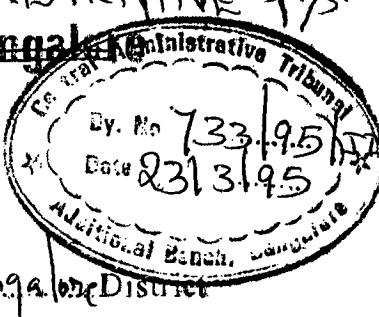
Filed by Mr. H. S. Somathreelal, Adm on 23.3.95  
May be polled on 27.3.95, Int'l

CENTRAL ADMINISTRATIVE TRIBUNAL

In the High Court of Karnataka at Bangalore

TRIBUNAL, BANGALORE BENCH  
PRESENTATION FORM

M.A. No. ~~733~~ of 1995  
Serial No. <sup>13</sup> O.P. No. 923/1995, Bangalore District



Advocate :

H. C. SOMASEKHARAIAH, B.A. LL.B. B.I.B.A.,  
Advocate & Conveyancer  
No. 52, Chowdeswari Temple Street,  
BANGALORE-560 002.

Between

Tukaram Chavhan

and

Superintending Engineer(C)  
and another.

Sl. No.	Description of Papers present	Court fee affixed on the paper
1	Index	....
2	On the memo of Appeal/Petition/ Application	....
3	On Vakalath	....
4	On Certified Copies	....
5	On process fee	....
6	On Copy Application	....
7	M.A.	....
8	.....	....
9	.....	....
10	.....	....

Number of Copies Furnished:

Advocate for APPLICANT

Persented

W. D. D.

Advocate's Clerk

Other side Served

Received Copy & MA

Yours  
29/3/95

Received papers with and  
Court-fee tables as above

Bangalore.

Date : 23-3-1995

Receiving Clerk

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
BANGALORE BENCH

MISCELLANEOUS APPLICATION No. 1 OF 1995

in

ORIGINAL APPLICATION No. 923 OF 1995

APPLICANT : Shri Tukaram Chavan,  
Draughtsman Gd. III,  
O/O Executive Engineer,  
CCW, AIR & TV, J.C.Nagar,  
Bangalore - 560 006

- vs -

RESPONDENTS : 1. The Superintending Engineer (C),  
AIR & TV, Madras-5  
2. Shri G. Rama Rao,  
Draughtsman Grade III,  
O/O Executive Engineer (C),  
Division No. II, AIR & TV,  
Madras 600 018.

BRIEF FACTS LEADING TO THE APPLICATION :

The Applicant humbly submits that he has filed the above O.A against the orders of R-1, transferring him to Trivandrum, as per transfer order as per Annexure A-1, and this Hon'ble Tribunal was pleased to order maintenance of " STATUSQUO ".

The Applicant is filing this M.A for amendment of his O.A. under Order VI, Rule 17 of CPC read with Sec. 8(3) of the Central Administrative (Procedure) Rules, 1987 for addition of Respondents and additional grounds under para 5 of his O.A. (Page 4), after sub-para vii as follows :-

*W. Venkatesan*

W. H. Murray

x. Despatching R-2 to Bangalore with undue haste even without allowing him to utilise joining time shows the prejudicial and vindictive attitude of the Respondent No. 1 which is totally unfair and needs adverse consideration by this Hon'ble Tribunal.

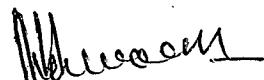
xi. The sum total of the attitude of R-1 is to pursue his prejudices against the Applicant who is a " SC ", a Kannadiga and belongs to Karntaka, a Bangalorian, which goes against the fundamental principles of the Constitution of India.

xii. Any other ground/s that may be urged at the time of arguments.

3. P R A Y E R :

For the facts and circumstances stated above, the Applicant abovenamed prays that his application be allowed as prayed for, for impleading Respondents 3 & 4, and for amendment of grounds urged, by addition of grounds viii to xii in Para 5 of his O.A. In case his above M.A. is not allowed, the Applicant would be put to inseparable loss and legal injury, and on the contrary, no hardship or inconvenience would occasion to the Respondents, and hence prays for allowing his MA in the interest of justice and equity.

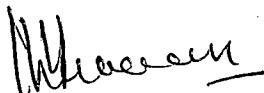
  
ADVOCATE FOR APPLICANT

  
APPLICANT

V E R I F I C A T I O N

I, Tukaram Chavan, S/O Late Dongaru Naik, working as D'man Grade III in CCW, AIR & TV, Bangalore - 560 006, do hereby verify that the contents of paras 1 to 3 contained in pages 1 to 3 are true to my personal knowledge and are believed to be true on legal advice, and that I have not suppressed any material facts.

Bangalore,  
Dt: 23 -3-1995

  
Signature of Applicant

  
Signature

Reply filed in  
Court on  
27/3/95

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL AT BANGALORE

APPLICATION No: 923/1995

Between:

Shri. Tukaram Chavan. .. Applicant

And:

The Supdtg. Engineer, Civil Constructions  
Wing, AIR & TV, Madras and another. .. Respondents

REPLY STATEMENT UNDER RULE 12 OF THE  
ADMINISTRATIVE TRIBUNAL (PROCEDURE) RULES, 1986.

*Copy received  
UHQ 27/3/95*  
The 1st Respondent, abovenamed, begs to submit  
as follows :-

- 1) The Respondent No.1 denies that the contents of the application except those which are specifically admitted herein. It is admitted that the applicant belongs to Scheduled Caste, he was recruited to the post of Draughtsman Gr. III, his probation period is also completed. The applicant was recruited and posted to Bangalore where he remained beyond his normal tenure which is only four years in his case. In the order of transfer, the question of promotion does not arise as alleged in the application, the same does not have relevance with the transfer order issued by the competent authority.
- 2) The applicant has mentioned in the application about marital status, number of children who are going to school which are not relevant to the impugned order of transfer. The applicant bears All India Transfer liability as per the conditions of the order of appointment, which he accepted. The applicant submitted his representation, in the said representation he has mentioned about ill-health of ~~daughter~~ his wife, the said averment

made in the representation which is at Annexure A-2.

3) The service of the applicant is liable for transfer at any place within the territory of India. The service conditions of the applicant are governed according to the order of ~~trans~~ appointment. Due to economy drive imposed by the Government of India there is 10 percent reduction in staff strength. A copy of the said Government Order dtd. 9-2-1995 is produced at ANNEXURE -R-1. Consequently, one Division under southern zone was abolished, the incumbents working in the defunct division were required to be accommodated suitably among other divisions in the zone. The 2nd respondent was transferred from defunct Madras Division to Civil Construction Wing, AIR, Bangalore and he is reported for duty on 10-3-1995. A copy of the order of transfer dtd. 2-3-1995 is produced at ANNEXURE -R2. The 2nd respondent has reported for duty on 10-3-1995 fore-noon itself. A copy of the said report is marked as ANNEXURE -R3. The order of transfer was served on the applicant on 6-3-1995, the applicant was supposed to report for duty at the place where he was transferred immediately without any delay. Instead of reporting for duty he availed Casual Leave for four days. Immediately he approached this Hon'ble Court/Tribunal on 10-3-1995 and obtained the interim order of stay on 13-3-1995. As on the date of filing the application there was no vacancy at Bangalore because the 2nd respondent had already reported for duty at fore noon on the date of filing the application. The applicant produced the interim order of stay granted by this Hon'ble Tribunal at 4.30 p.m., only to oblige/honour the orders of this Hon'ble Tribunal, the applicant is attending the office.

4) The allegation against Smt. Shashikala Nagarajn, and Smt. A.S. Vijaya with regard to continue their services in the office is not relevant to the service of the applicant, the said officials are belonging to Gr. II but the applicant belong to Gr. III. The 1st respondent has got powers and he is the competent authority to transfer the applicant working in Group- C cadre within his jurisdiction i.e., Madras Circle. The Madras circle consists of Andhra Pradesh, Karnataka, Madras and Kerala. The transfer of the applicant is made within the jurisdiction of the 1st Respondent.

5) The Respondent submits that the applicant is working for the last six years at Bangalore, the tenure period is only four years. Hence his representation could not be conceded for his retention at Bangalore. A copy of the order dt. 10-3-1995 is produced at ANNEXURE -R4. The said order was communicated to the applicant on 15-3-1995. The Respondent submits that the request of the applicant for his further retention for two to three years not reasonable as he already over stayed beyond the normal tenure of four years at Bangalore. The 1st Respondent gave proper audience and considered the case of the applicant sympathetically and after ~~hearing to~~ <sup>hearing to</sup> patient ~~hearing to~~ <sup>hearing to</sup> the applicant on 7-3-1995 and rejected the representation.

6) The mother of the applicant is not staying with the applicant, she is residing at Gulbarga, the request of the applicant cannot be considered only on the ground that he has to look after his mother because she is dependent of the applicant.

7) It is submitted that the applicant was recruited and posted at Bangalore, the nearest station from his

native place Gulbarga, he was retained at Bangalore for the last six years beyond the normal tenure of four years, he is due for transfer. As per the administrative convenience, the applicant was retained within the southern zone as he ~~is~~ belongs to weaker section. The 1st respondent has not violated the directives issued by DEpt. of Personnel and Training dt. 29-6-1989. The service particulars of Draughtsman Gr. II are not at all relevant to the transfer of Draughtsman Gr. III. Only to confuse the matter, the applicant has mentioned about the service conditions of Draughtsman Gr. II. The applicant is not entitled for any kind of notice before the order of transfer. The rights of the applicant are not violated under the impugned order of transfer. The service condition of the applicant are also not changed. There is no violation of principles of natural justice.

8) The 1st respondent has received the representation of the application on 9-3-1995 and the same was considered duly applying the mind of the competent authority. The applicant was informed the said decision. It is submitted that the 2nd respondent is also working in a cadre of Draughtsman Gr. III who is also belonging to Weaker section. If the service of the applicant is continued at Bangalore it amounts to violation of the Govt. Order dt. 29-6-1989. There are no vacancy at Bangalore to accommodate the applicant. In view of the interim order, ~~if~~ the applicant is ~~working~~ attending at Bangalore, the 1st respondent has to pay the salary to the applicant and the 2nd respondent. There are no funds for payment of salary to them beyond the sanctioned strength.

9) The 1st Respondent has not shown any favouritism to the applicant, the applicant has not mentioned about the malafides. The 2nd respondent was posted to Bangalore because that the division at Madras was defunct, the applicant had already completed his requisite tenure. The 1st respondent has no other way to fill up the post at Bangalore by transfer from Madras to Bangalore. The applicant has no right to ask his transfer to nearer to his native place, the discretionary power is vested with the 1st respondent. The 1st respondent has considered all the material facts and the equal opportunity to the applicant before rejecting the representation. There is no violation of procedure and the Govt. Orders. The service of the applicant cannot be continued at Bangalore, if his services are continued he would be excess over the sanctioned strength of the Civil Divn. Bangalore, as the 2nd respondent has already joined and reported as per the orders of transfer dt. 10-3-95 at forenoon.

WHEREFORE, the 1st Respondent prays that the Hon'ble Tribunal may be pleased to DISMISS the application with costs, in the interest of justice & equity.

  
ADVOCATE FOR 1ST RESPONDENT.

  
1ST RESPONDENT

VERIFICATION

I, K.P. SANKARA N, son of K-P. Chathan aged about 49 years, working as Executive Engineer (Civil), Civil Construction Wing, All India Radio, Bangalore, the representative of Respondent No.1, herein do hereby verify that what are all stated in the above reply are true to the best of my knowledge and I have not suppressed any material facts.

BANGALORE;  
Date: 2 -3-1995.

  
1ST RESPONDENT

Annexe - 2

Government of India  
Directorate General of All India Radio  
(Civil Construction Wing)  
\*\*\*\*\*

No. A-33022/29/94-CJ.I

New Delhi-1, the 9th February, 1995

O R D E R

In pursuance of Ministry of Information and Broadcasting's sanction letter No. 11011/1/94-B(A) dated 9th January, 1995 regarding abolition of posts in Civil Construction Wing of All India Radio under 10% economy cut, 354 posts in various disciplines of Civil Construction Wing of All India Radio are shown in the enclosed ANNEXURE are abolished with effect from 9th January, 1995.

*S. K. Mohindra*  
( S. K. Mohindra )  
Supdt. Surveyor of Works-II  
Tel: 3710054

Copy to :-

1. The Chief Controller of Accounts, M/O Information & Broadcasting, Shastri Bhawan, New Delhi.
2. The P&AO(IRLA), M/O I&B, AGCR Building, New Delhi.
3. All P&AO, All India Radio, Delhi/Bombay/Calcutta/Madras.
4. Coordination Section, Deptt. of Expenditure, M/O Finance, New Delhi.
5. DGAIR/E-in-C(AIR)/(Darbarshan)/CE(Civil). I/II/Chief Arch.
6. US(3A)/US(3D)/US(Fin. I)/US(Fin. II) M/o I&B, New Delhi.
7. SSW. I/SSW. II/SSW. III/SE(Trg.)/SSW(Elect.)/All Sr. Architects.
8. Architects/Sr. F.O./F.O./E.O.I/E.O.III.
9. All Supdt. Engineer(Civil) and (Electrical).
10. Ex. Engineers(Civil) and (Electrical).
11. Admn. II/Admn. IV/Vig. Section of M/O I & B.
12. Secr Section/S. V Section/Vig. Sec/Security Cell.
13. All Sections/Units of CCW(H-Qrs.).
14. C.R. folder in CJ.I Section.

*M. S. Nagra*  
( M. S. Nagra )  
Section Officer  
for Director General.  
Tel: 3710382

*2/2/95*  
Annexure  
\*Dhaliwal\*

*SE(C)*  
*Madras*

GOVERNMENT OF INDIA  
OFFICE OF THE SUPERINTENDING ENGINEER (CIVIL)  
CIVIL CONSTRUCTION WING  
ALL INDIA RADIO & TELEVISION  
MADRAS - 600 005

ER  
Smt Jit  
6/3/95

Annexure 2

No. SE(C)M/1(7)/95-S/466

Dated: 2.3.1995.

O R D E R

The following transfers/posting in the cadre of D'man Gr.III in CCW, AIR are ordered in public interest with immediate effect.

S.No.	Name & Designation	Transferred from	Remarks	To
1.	Shri.Tukaram D'man Gr.III	Bangalore Division	Against the existing vacancy	Trivandrum Division
2.	Shri.G.Rama Rao D'man Gr.III	Madras Divn-II	Against the vacancy of Shri.Tukaram transferred	Bangalore Division.

This issues with approval of Superintending Engineer (Civil), CCW, AIR, Madras -5.

(A.VIJAYAKUMAR)  
E.A. TO S.E.(C)  
for SUPERINTENDING ENGINEER(CIVIL)

To  
The individuals.

Copy to:-

1. The Chief Engineer (Civil)-I, CCW, AIR, New Delhi-1.
2. The Chief Engineer (Civil)-II, CCW, AIR, New Delhi -2.
3. The Superintending Surveyor of Works-I, CCW, AIR, New Delhi.
4. The Executive Engineer (Civil), Divn-I, Madras -18/ Dn II Madurai/Bangalore/Trivandrum/Hyderabad.
5. Personal files of the concerned officials.

A. Vijayakumar  
E.A. TO S.E.(C) 27/3/95  
for SUPERINTENDING ENGINEER (CIVIL)

ds.

Government of India  
Office of the Executive Engineer(Civil)  
Civil Construction wing, All India Radio  
64, G.N. Chetty Road, Madras-17

No. CCW(S)1(5)/95-S/Dn-II/9603

8.3.95

ORDER

13/3/95

Consequent on his transfer in the same capacity to the Office of the Executive Engineer(C), Civil Construction wing, All India Radio, Bangalore vide Superintending Engineer(C), Civil Construction wing, All India Radio & TV, Madras-5 order No. SE(C)M/1(7)/95-S/466 dated 2.3.95, Shri G. Rama Rao, D/M Grade III is relieved of his duties at this office on the afternoon of 08.3.95 with the instructions to report for duty to the Office of the Executive Engineer(C), CCW, AIR, Bangalore.

He should surrender immediately the Identity Card and other articles issued to him for official use.

13/3/95  
(M.B.A. KHAN)  
EXECUTIVE ENGINEER(CIVIL)

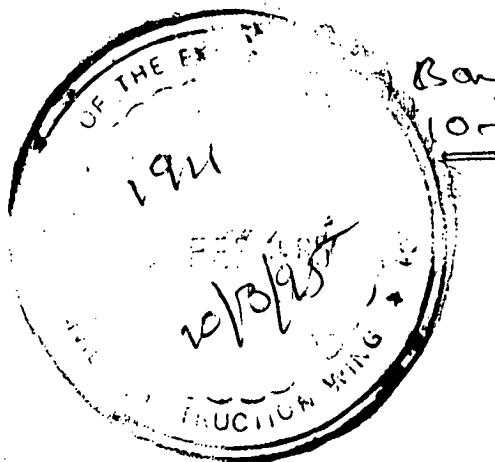
Shri G. Rama Rao, D/M Grade III.  
Civil Construction wing,  
All India Radio  
Division II, Madras-17.

Copy forwarded for information to:

1. The Chief Engineer(C)-I (By name Shri S.K. Mohindra, SSW), Directorate General, Civil Construction wing, All India Radio New Delhi.
2. The Superintending Engineer(Civil), Civil Construction wing, All India Radio, Madras-5.
3. The Executive Engineer(C), CCW, AIR, Bangalore - Shri G. Rama Rao, D/M Grade III has not availed CL/RH during this Calender year, and his Service book alongwithLPC will be sent in due course.
4. The Pay and Accounts Officer, AIR, Madras-4
5. Bills (2copies)/Service book/Personal file/AAO, ASW

13/3/95  
EXECUTIVE ENGINEER(C)

rd Two  
18/3.



Bangalore  
10-3-95

Annexure R-3

To

The Executive Engineer (c)  
Civil construction wing  
All India Radio  
Bangalore.

Respected Sir,

I have been going duty  
on 10-3-95 forenoon as per the ~~order~~  
~~order~~ instructions by the E.E.C.W., Madras vide  
Ltr. CCW (S) 1 (5) / 95 - S / Dm - II / 19603 dt 8-3-95.  
This is for your information please.

Praying you Sir

yours faithfully

Mr. ~~Sub~~  
G. RAMA RAO

D'man Sr III.

~~Done~~  
10/3

G. RAO  
10/3

The Executive Engineer  
civil construction wing  
All India Radio/TV  
Bangalore

518

I had applied for 4 days  
c/l from 13/3/95 to 16/3/95 on  
domestic ground. Now, I request  
that three day c/l from 14/3/95  
to 16/3/95. may please be  
cancelled as I am reporting to  
duty on 14/3/95.

Thanking you

Place: Bangalore

dt: 14/3/95.

Put up to BECC for N.A.

Dr.  
A. J. W. C.

your faithfully

Alfred

Pularam  
Open Gr III.

Annexure 2 R-4

Government of India  
Office of the Superintending Engineer(Civil)  
Civil Construction Wing : All India Radio  
Madras-600 005

1920

No. SE(C)M-1(5)/94-S/526

Dt. 10th March, 1995

MEMORANDUM

The representation bearing ~~NOC NIL~~ dated 6.3.95 submitted by Shri Tukaram Chavan, D'man Grade III working in the office of the Executive Engineer(Civil), Civil Construction Wing, All India Radio, Bangalore is considered carefully by this office. His such request for his retention for further 3 years at Bangalore cannot be conceded for administrative reasons.

He may please be get relieved at the earliest making way for the incumbent on transfer to Bangalore.

8/1-

(V. Radhakrishnan)  
Superintending Engineer(Civil)

Shri Tukaram Chavan  
D'man Gr. III  
O/o the Executive Engineer(Civil)  
Civil Construction Wing  
All India Radio  
Bangalore-560 006

N.O.O.

~~15/3/95~~  
Shri K.P. Sankaran, Executive Engineer(Civil), Civil Construction Wing, All India Radio, Bangalore-560 006 for information. The enclosed letter may please be handed over to Shri Tukaram Chavan, D'man Gr.III.

Superintending Engineer(Civil)

~~12.45. PM~~

ATTENDANCE ROLL FOR THE MONTH OF MARCH 1895.

MONTH OF MARCH 1995.

*filed in court*  
31/3/95

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL AT BANGALORE

APPLICATION No. 923 of 1995

*Co Ext L*  
3

Between:

Sri. Tukaram Chavan. .. Applicant

And:

Superintending Engineer (Civil),  
CCW, AIR, Madras and another. .. Respondents

*Recd. Copy*

*at 10-50 am*  
31/3/95

The Respondent No.2 begs to submit as follows:-

(1) The Respondent No.2 is working as Draughtsman Grade-III in the office of the Executive Engineer (C), Civil Construction Wing, All India, Radio, Bangalore, since 10-3-95 at 10-00 A.M. and putting the signatures in the attendance Register.

(2) On receipt of transfer order dtd. 2-3-1995 he undertook the transfer immediately thereafter, and joined Bangalore Division on 10-3-95. The Respondent -2 belong to Schedule Caste and considered as weaker sections of the Society. He is entitled for better consideration of the Government in the matters of transfers etc.,

(3) This respondent learnt, that the applicant has made false statement. Vide Miscellaneous application that the Respondent -2 is non-SC candidate. His such statement is contrary to the facts. The Respondent-2 belong to SC (copy of the certificate is enclosed at ANNEXURE -R1. It is the evidence that the applicant furnished wrong information before this Tribunal only to get the interim order.

(4) The order of transfer is in the interest of public, this respondent has not influenced any body and there are no malafide against this respondent.

(5) This respondent has applied for casual leave for 5 days i.e. from 18-3-95 to 23-3-95 and he has not handed over the charge to the applicant.

Wherefore, the Respondent -2 prays that the Hon'ble Tribunal may be pleased to dismiss the application with costs, in the interest of justice & equity.

  
ADVOCATE FOR RESPONDENT -2.

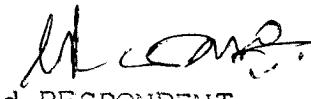
  
2nd Respondent.

VERIFICATION

I, G. Ramarao, s/o G. Anjaiah, aged 32 years, occ: Draftsman, Grade III, working in the office of the Executive Engineer, CCW., AIR, Bangalore- 560 001, do hereby verify that the reply statement are true to the best of my knowledge belief and information. I have not suppressed any material facts.

BANGALORE;

Dt. 30-3-1995.

  
2nd RESPONDENT.

Annexure R.I

804/90

ANNEXURE-III

FORM OF CASTE CERTIFICATE

This is to Certify that the claim of Sri/~~Smt.~~Kum.....  
.....GUNJA...R.A.M.A.RAO.....  
Son/Daughter/Wife of Sri ..GUNJA...A.N.G.A.LA.H.....  
of ...GANDI.GUNTA.. Village/Twon ..VUYYURU....  
Mandal ..KRISHNA.... District of Andhra Pradesh State  
has been verified as per the procedure laid down and he/she  
belongs to ..Scheduled (Hindu.mala) Caste/~~Tribe~~ Community which  
is recognised as a Scheduled Caste/ Scheduled ~~Tribe~~/Back Ward  
Class under.

\*The Constitution (Scheduled Castes) Order, 1950.

\*The Constitution (Scheduled Tribes) Order, 1950.

\*G.O.Ms.No.1793. Education dated 28-9-1970 as amended  
from time to time vide Sl.No..... Group: .....

As amended by the Scheduled Castes and Tribes Lists (Mo-  
dification order 1956). The Scheduled Tribes orders  
(Amendment) Act 1976.

2. Sri/~~Smt~~/Kum. ..GUNJA...R.A.M.A.RAO..... and  
his/her family ordinarily reside(s) in Village/Town GANDIGUNTA  
...VUYYURU.... Mandal ..KRISHNA.... District/Divi-  
sion of the State of Andhra Pradesh.

STATION: VUYYURU,  
DATE: 28.8.90.

SIGNATURE:  
DESIGNATION: VUE OFFICER  
VUYYURU  
(SEAL)

\*Please delete words which are not applicable.

మాను అందులు తెలుగు లో కొను అనుమతి లేదు.  
అందులు అనుమతి లేదు. డా. శ్రీ

Jyothi Type & Auto Photostat, Vuyyuru

అందులు కొను అనుమతి లేదు. కొను అనుమతి లేదు. కొను అనుమతి లేదు.

ప్రిమిటివ్ ఫోటోస్టాట్ కెమెరాలు

Ch. S. N. Iyer  
28/8/90  
M.R.S.V.U.

filed in Court 31/3/95  
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL AT BANGALORE

M.A. No. 1 OF 1995 IN O.A. No. 923 of 95

Between:

Shri Tukaram Chavhan ... ... Applicant

And:

1) The Superintending Engineer(C)  
AIR & T.V, Madras-5 Respondents

2) Sri G.Rama Rao,  
Draughtsman Grade-III  
0/0 Executive Engineer(C)  
Division No.II, AIR & T.V.  
Madras-600 018

Recd Copy as to Svan  
On 31.3.95

OBJECTIONS TO THE MISC. APPLICATION FILED BY THE APPLICANT

1. The Respondent No.1 begs to submit as follows:-

The Respondent No.1 submits that the powers are vested with the respective officers of the Civil Construction wing only. The applicant is furnishing misleading information in the matter of the authority vested ~~vested~~ in transferring Group III Technical Staff.

The competent authority is as under:

a) In 1972 when the Civil Construction Wing was formed,

Director General, All India Radio, delegated Administrative and Financial powers to various officers of the Civil Construction Wing. It clearly shows that the Superintending Engineer is the Competent Authority to transfer non-gazetted staff working under him within his jurisdiction in the Circle  
(Copy of ordero Annexed R1)

b) Director General further ~~decided~~ that the Group 'C' staff technical in Civil Construction Wing i.e. Junior Engineer(Elct.) Junior Engineer(Civil) Draughtsman Grade-I, II & III shall be Zonalised. The Authority for transferring the incumbents within the Zone and one Zone to other is also spceified  
(Copy of the order dt. 9.2.93 annexed R2)

contd....2....

This order is without prejudice to the rights of the Government of India to transfer these incumbents out side the Zone as per the terms and conditions contained in their offer of initial appointment (As per Annexure R3)

As per these orders Superintending Engineer(Civil) is the Competent authority to transfer Group 'C' technical staff within the Circle under his jurisdiction.

c) Director General order contained in item 2 above are further clarified vide order dt. 8.7.93(Copy of order Annexed R4). Hence power to transfer the applicant is vested with the Superintending Engineer(C), Civil Construction Wing, All India Radio, Madras.

Reply to 2 viii.

In respect of averment contained at item 2 viii page 2 of the miscellaneous application, the contention of the applicant is totally denied. The applicant is working as Draughtsman Grade-III. He is transferable on All India basis as accepted by him in the initial offer of appointment.

The applicant executed his option Zone as South. According to such option, he is transferable within the States of Andhra Pradesh, Tamil Nadu, Kerala and Karnataka including Union Territories of Pondicherry and Andaman (Copy of the option Annexed R5) The applicant's contention that the vacancy created by his transfer shall have to be filled up by another candidate belonging to Schedule caste is not maintainable. In this particular case, incidentally the incumbent transferred to Bangalore in his place by name Shri G. Rama Rao is also belonging to weaker sections. He had already under ~~took~~ taken the transfer and joined at Bangalore on 10-3-95 Forenoon. The applicant furnished wrong information before the Hon. Tribunal that his substitute by name Sri G. Rama Rao is a non-SC candidate. Whereas, Sri Rama Rao is a S.C. candidate.

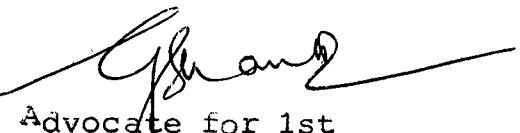
2 (ix) With regard to the averment contained at 2(ix) of page 2, it is stated that the applicant was transferred as a matter of exigencies arisen due to abolition of the Civil Division Office at Madras, came into force with effect from 9th January 1995 (Copy of the order annexed R 6). Such abolition is consequent to Government of India's decision for effecting 10% economy.

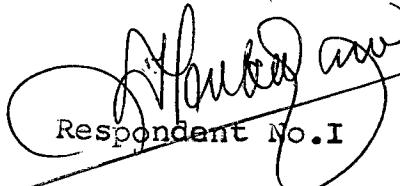
The applicant's such transfer is ordered on 2nd March, 1995. Incidentally, its enforcement is coinciding with the closer of the Academic Year.

2(x) In respect of averment contained at 2(x) of the miscellaneous application, it is stated that the applicant had neither the jurisdiction nor the necessity to dictate terms to Respondent-II in the matter of his availing joining time etc. Shri G.Rama Rao, Draughtsman Grade-III was relieved by the Executive Engineer(C) and not by the Respondent-I. Sri Rama Rao joined at Bangalore on 10th March, 1995 on his own and not under any compulsion.

2(xi) With regard to the averment contained at para 2XI of the Misc. application it is stated that the contents are unfounded, baseless and are made to malign the reputation of the Respondent-I.

Wherefore the 1st Respondent prays, the Honourable tribunal may be pleased to dismiss the misc. Application with cost.

  
Advocate for 1st Respondent.

  
Respondent No. I

VERIFICATION

I, K.P. Sankaran, Son of K.P.Chathan aged about 49 years, working as Executive Engineer(Civil)Civil Construction Wing, All India Radio, Bangalore, the representative of Respondent no.1 herein do hereby verify that what are all stated in the above reply are true to the best of my knowledge and I have not suppressed any material facts. Bangalore.

Dated: 08-3-1995

  
1ST RESPONDENT.

Annexure R-1

Government of India  
Directorate-General, All India Radio

No. 9/12/71-EXA

Dated: New Delhi, the 30th March, 1972

OFFICE ORDER NO. A-179

Subject: Levels upto which powers may be exercised on behalf of the Director-General by Gazetted Officers of the Civil Construction Wing (Construction).

The levels upto which Gazetted Officers of the Civil Construction Wing (Construction) may exercise powers on behalf of the Director-General have been indicated in the enclosed chart.

2. The chart indicates an internal arrangements only and does not envisage the creation of independent sanctioning authorities. It may be noted that the officers mentioned therein are to exercise powers only on behalf of the Director-General and subject to any general or special orders or instructions issued by him from time to time. All doubtful cases should be submitted to the next higher officer for a decision.

*Handwritten signature*  
30/3/72

(S.K. Mukherjee)  
Director-General.

Copy, with enclosures, to all officers/Sections of the Directorate.

Copy (with 5 spare copies) to C.G.C., Civil Construction Wing.

Copy (with 5 spare copies) to Inspection Unit.

50 spare copies.

*A. V. (Anand)*  
S. A. 90 S. E. (C) 2/1/72  
C. C. W., A. I. R & T. V.,  
MADRAS - 600 005.

*Abdul Aziz*  
Executive Engineer (E.I.)  
C.G.C., A.I.R., Bangalore

Statement indicating the levels upto which administrative and financial powers of Director-General will be exercised on his behalf by various Gazetted Officers in the Civil Construction Wing (Construction).

Sr. No.	Sr.No. in the pamphlet	Reference to rule or order	Nature and extent of power	Authority authorised to exercised the power on behalf of DG.
1.	1-Sec.I	F.R.9(19) and M/F OM Nos. F.12(45)- E.III/51, dt. 8.6.55, F.11(29)E.III/59, dt. 22.9.59 and F.11(29)E.III/59, dt. 29.1.60.	Officiating appointment to a vacant post in a vacancy of two months or less - Full power	CE(C)
2.	2.	F.R.10 & S.No.4 of Appx.4 of F& SRs Vol.II	Power to dispense with a medical certificate of fitness before appointment to Government service, in individual cases - Full power in the case of non-gazetted Govt. servants.	CE(C)
3.	3.	V.R.14 & S.No.5 of Appx.4 of F&SRs Vol.II	Suspension of lien - Full power provided that he is authorised to make appointments to the post on which lien is held.	CE(C)
4.	4.	F.R.14-B & S.No.6 of Appx.4 of F&SRs Vol.II	Transfer of lien in the circumstances stated in the rule - Full power, if he is authorised to make appointments to both the posts concerned.	E.OI
5.	5.	F.R.15 & S.No.6A of Appx.4 of F&SRs Vol.II	Transfer of Govt. servant from one post to another - Full power: Mutual transfer/Interest of services	
6.	6.	F.R.20 & S.No.7 of Appx.4 of F&SRs Vol.II.	Executive Engineers - CE(C) Non-Gaz. staff -> Sup.Engineer/ Power to fix the pay and allowances of a Govt. servant treated as on duty - Full power to the authorities empowered to	

A. V. Venkateswaran  
A. A. I.O.S. E. (C) 2/1/95  
C. C. W. A. I. R & T. V.  
MADRAS - 600 005

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1.	2.	3.	4.	5.
7.	-	F.R. 25	To allow a Govt. servant to cross the Efficiency Bar: Non-gazetted (Class II) CE(C) Non-gazetted (Others) E.O.	
8.	8.	F.R. 26 & S.No.84 of F&SRs Vol.II (Appx.4)	Counting extraordinary leave for increments + Full power to any authority which has power to make a substantive appointment to the post which the Govt. servant holds.	CE(C)/ Appointing authority.
84	-	R. 27	(i) Fixation of pay of CGII/ LDCs on promotion to CGI/ Storekeeper/UDC and Peons on promotion to Daftry/LDC	E.O.
		M/F O.M. No. F2(45) EIII/60, dt. 5.8.60.	(ii) Fixation of pay of quasi- permanent staff on promotion to higher grades.	E.O.
9.	9	R. 35 & S.No.12 of Appx.4 of F&SRs Vol.II.	Reduction of pay of an officiating Govt. servant - Full power to the authority empowered to make an officiating appointment to the post concerned.	E(C)
10.	11	R. 46(b) & S.No. 19-B of Appx. 4 of F&SRs Vol.II and M/F O.M. No. 9(22) EII (B) 56-I, dt. 26.9.56.	Grant or acceptance of honorarium upto Rs.200 in each case. In the case of recurring honoraria the limit applies to the total of recurring payments made to an individual in a financial year. While sanctioning honoraria, provision of R. 11 should be kept in view.	E(C)

#### II - SUPPLEMENTARY RULES

1.	1 Sec. II	SR 11, S.No.3 of Appx 13 of F&SRs Vol.II and M/F O.M. No.10(131) EII (B)/56, dt. 15.2.59.	Permission for undertaking work for which he is offered and acceptance of it - Upto Rs.500... subject to the fulfilment of conditions laid down in SR 11.	E(C)
2.	2.	SR 30(b) and S.No.12 of Appx.13 of F&SRs Vol.II.	To decide the shortest of two or more routes - Full power for journeys within his jurisdiction.	E.C. P.T.O.

- 3 :-

1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.	14.	15.	16.	17.	18.	19.	
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.	14.	15.	16.	17.	18.	19.	

1. 2. 3. SR 31 and S.No.15 of Appx.13 of F&SRs Vol.II. To allow mileage allowances by a route other than the shortest or cheapest - Full power for journeys within his jurisdiction provided that the selection of such route is in the interest of Govt. E.O.

4. 5. SR 42 & S.No.17 of Appx. 13 of R&SRs Vol.II. To decide in case of doubts of hardship the class of standard accommodation for purposes of T.A. - Full power. E.O.

5. 6. SR 43-B(ii) & S.No.17-A of Appx. 13 of F&SRs Vol.II. Power to sanction travel by air in machines of public air transport companies regularly plying for hire. Power in respect of tour journeys on the following routes for the non-entitled officers of the following grades only:-

Mohenbari - Pashighat	III & IV Gr. officers
Calcutta - Kamalpur	X IV Gr. officers
Calcutta - Khewai	X
Calcutta - Kailashahr	X
Bombay - Bhavnagar	X II Gr. officers
Bombay - Koshed	X
Bombay - Porbander	I Gr. officers
Mohenbari - Along	III & IV Gr. officers.
Rajkot - Bhuj	II Gr. Officers.
Calcutta - Gauhati	I & II Gr. officers
Gauhati - Agartala	III Gr. officers
Silchar - Imphal	IV Gr. officers

6. 7. S. 59 & S.No.19 of Appx. 13 of F&SRs Vol.II. To prescribe a Govt. servant's headquarters - Full power. CE(G)

7. 8. SR 60 & S.No.20 of Appx. 13 of R&SRs. Vol.II. To define the limits of a Govt. servant's sphere of duty - Full power. GL(G)

8. 9. SR 62 & S.No.21 of Appx.13 of F&SRs Vol.II. To decide in cases of doubts whether a particular absence from headquarters is absence on duty (i.e. away on tour) - Full power. E.O.

9. 10. S. 63 and S.No.22 of Appx. 13 of F&SRs Vol.II. To restrict frequency and duration of journeys on tour - Full power. C.O(G)

1.	2.	3.	4.	5.
10.	11.	SR 73 & SNo. 26 of Appx. 13 of F&SRs. Vol.II.	To grant exemption from the rule limiting a halt on tour to 10 days. Upto 30 days - At reduced rates. CE(C)	
11.	12.	SR 75 & SNo. 27 of Appx. 13 of F&SRs Vol.II.	To allow exchange of daily for mileage allowance for the whole period of an absence from HQs. - Full power to all 'Controlling Officers' ... In respect of T.A. bill of a controlling officer himself, it should be certified by him on the bill that the daily allowance is not sufficient to cover his daily expenses. CE(C)	
12.	13.	SRs 76 & 77 & SNos. 28 & 29 of Appx. 13 of F&SRs. Vol.II.	To impose restrictions on exchange of daily for mileage allowance - Full powers. CE(C)	
13.	14	SR 79 and S.No. 30 of Appx. 13 of F&SRs. Vol.II.	To allow the actual cost of maintaining a camp during a sudden journey away from it - Full power. E.O.	
14.	15	S.R. 80, 81(a), 81(b) & 81(c) & SNos. 31-334 of Appx. 13 of F&SRs. Vol.II.	Scale of camp equipment and its transport etc. - Full power. E.O.	
15.	16.	SR 91 & SNo. 35 of Appx. 13 of F&SRs. Vol.II.	To permit recovery of the actual cost of maintaining camp equipment during halt at or near headquarters - Full power ... subject to the conditions mentioned in the rule. E.O.	
16.	17.	SR 108 & SNo. 37 of Appx. 13 of F&SRs. Vol.II.	To allow a free passage to a person joining a post by sea - Full power.. CE(C) In the case of person appointed by him.	
17.	18	SR 116(b) (iii) & SNo. 39(1) of Appx. 13 of F&SRs Vol.II.	To extend the time limits of six months and one month within which the members of the family of a Govt. servant may be treated as accompanying him in individual cases without with special circumstances - Full power. CE(C)	
18.	18A	SR 116(e) and SNo. 40 of Appx. 13 of F&SRs Vol.II.	To prescribe scale of tents to be carried at Govt. expense on transfer - Full power. E.O.	
19.	19	Provision (a) to SR 123 & SNo. 41 of Appx. 13 of	To prescribe rules at hill stations in cases of 10 days - Full power. E.O.	

1.	2.	3.	4.	5.
20.	20.	Proviso (b) to SR 128 & SNo.42 of Appx. 13 of F&SIs. Vol.II.	To intimate that Govt. servant who stays at hill station in excess of 10 days was required to stay on duty or permitted to stay during holidays. - Full power.	CE(C)
21.	21.	Proviso (2i) to SR 130 and SNo.44 of Appx. 13 of F&SIs. Vol.II.	To disallow T.A. for journey to attend on obligatory examination if the competent authority considers that the candidate has culpably neglected to prepare himself for the examination. - Full power.	E.O.
22.	22.	SR 132 & SNo.45 of Appx. 13 of F&SIs. Vol.II.	To permit recovery of T.A. for a journey to attend an examination other than those mentioned in SRs 130 & 131 - In the case of departmental examination only.	E.O.
23.	23.	SR 135 & SNo.46-4 of Appx. 13 of F&SIs. Vol.II as inserted by GS 466 dt. 28.4.61.	To sanction travelling allowance as for a journey on tour to a Govt. servant who is required while on leave in India to perform any public duty at a place other than the one where he is spending his leave. - Full power provided T.A. may not be granted for a journey while proceeding on leave or while returning from leave in the case of non-gaz. officers only.	CE(C)
24.	24.	SR 160 (b) SNo.48 of Appx. 13 of F&SIs. Vol.II.	To allow actual cost of journey to appear before a medical board preliminary to voluntary retirement on invalid pension - Full power.	CE(C)
25.	25.	SR 164 & SNo.49 of Appx. 13 of F&SIs. Vol.II.	To decide rates of T.A. admissible to a Govt. servant or a student not already in Govt. service deputed to undergo a course of training - Full power in the case of Govt. servants ... No daily allowance shall be given for halts at training at headquarters.	E.O.
26.	26.	SR 165 & SNo.50 of Appx. 13 of F&SIs. Vol.II.	To fix the amount of hire or charges when a Govt. servant is provided with means of locomotion at State expenses but pays the cost of its use or propulsion - Full power.	CE(C)

1. 2. 3. 4. 5.

27. 28 SR 191 & S No.54 of Appx. 13 of F&SIs . Vol. II. (a) To declare Controlling officer. CB(C)

(b) Controlling officer for all the officers of the Wing (except Supt. Engineer, Senior Architect, Surveyor of works) and all Heads of Divisional and Sub-Divisional Officers. E.O.

28. 29. SR 195(e) & S.No.55 of Appx. 13 of F&SIs Vol. II. To make rules for the guidance of Controlling Officers - Full power. CB(C)

29. 30 SR 206 & S.No.55 of Appx.13 of F&SIs and SRs Vol.II. To grant leave other than special disability leave to Government Servants. Full power to authority competent to fill up the post of the Government Servant, if it were vacant. Class -II Engineer Officer Non-Gazetted. CE(C)

30. 31 SR 208 & S1.No.56 of Appx.13 of F&SIs Vol.II and M/F. No.7(26)EV/55 dt. 27.6.1955. To grant maternity leave and Hospital leave - Full power. E.O.

31. 36 S.R. 267, 269 and SNos. 64 & 65 of Appx. 13 of F&SIs - Vol.II. To grant maternity leave and Hospital leave - Full power. CB(C)

32. 37 SR 294A read with M/I&B letter No. 20(113)/63-B(A) dt. 5.3.1965. Power to grant extended joining time - upto 15 days to all the members of staff in Civil Construction Wing. E.O.

33. 38 SRs 296 & SNo.63 of Appx. 13 of F&SIs Vol.II. To permit calculation of joining time by a route, other than that ordinarily used - Full power. E.O.

34. 39 SR 302 & SNo.70 of Appx. 13 of F&SIs Vol.II. To extent joining time within the maximum of 30 days subject to certain conditions. E.O.

35. 40 SR 312(4) and SNO.72 of Appx. 13 of F&SIs Vol.II. To treat a government servant on leave as being in occupation of a residence - Full power. E.O.

P.T.O.

1	2	3	4	5
36.	41	SR 313(1) & SNo.73 of Appx.13 of F&SRs Vol.II.	To suspend the allotment of a residence - Full power in case where the period for which the allotment of the residence is suspended does not exceed two months.	E.O.
37.	42	SR 313(2) & SNo.74 of Appx. 13 of F&SRs Vol.II.	Power to allot residences of which the allotment has been suspended - Full power	E.O.
38.	43	SR 314(2) & SNo.75 of Appx. 13 of F&SRs Vol.II	Power to approve sub-tenants - Full power	E.O.
39.	44	SR 315 & SNo. 77 of Appx. 13 of F&SRs Vol.II.	Power to permit an officer to store furniture etc. in a residence during temporary absence - Full power	E.O.
40.	45	Item 81 of Appx.15. of F&SRs Vol.II - SR 322(1)(a) & SR 331(1)(a).	Power to estimate probable cost of maintenance and repairs of Government residence - Full power	CE(C)
	(i)	Item No. 82 of Appx. 13 of F&SRs Vol.II SR.322(1)(b) and SR 331(1)(b)	Power to fix percentage to be adopted for calculation of cost of maintenance and repairs to Govt. residences - Full power	CE(C)
	(ii)	Item No. 83 of Appx. 13 of F&SRs Vol.II - SR No.322 (3) & SR No.331(3)	Power to revise amount or percentage referred to in SR No.322 or 331 - Full power	CE(C)
41.	46	Item No.84 of Appx. 13 of F&SRs Vol.II SR 325(1) & SR 334(1)	Power to determine rent for certain services and the estimated capital cost-Full power	CE(C)
42.	47	Item No.85 of Appx. 13 of F&SRs Vol.II - SR 325(2)&SR334(2)	Power to determine charges for electric energy and water and meters - Full power	E.O.
43.	48	Item No. 87 of Appx. 13 of F&SRs Vol.II - SR 325(2)(b) and SR 334(2)(b)	Power to fix charges for the electric energy and water where no meters are provided - Full power	E.O.
44.	49	Item No.89 of Appx. 13 of F&SRs Vol.II SRs 325(2)(d) & 334(2)(d).	Power to estimate the capital cost mentioned in clause (a)(i) and (c)(i) of SRs 325(2) and 334(2) - Full power	CE(C)

2	3	4	5	
45.	50	Item No. 39 of Appx. 13 of F&SRs Vol.II - Proviso to S.I. 325(2) & S.R. 334(2).	Power to group a number of residences for purposes of assessment of charges for electric energy, water and meters - Full power	CE(C)
46.	51	Section I of Appx. 5 of F&SRs Vol-II.	Appointment of a person over 25 years - Full power	CE(C)
47.	52	Section I of Appx.3 of F&SRs Vol.II and M.H.A. O.M. No.4/7/56-R.P.S dt. 30.11.1956.	Recruitment of a person below 18 years of age to clerical posts filled without reference to U.P.S.C - Relaxation upto 1 year	CE(C)
48.	53	Section II(b) of Appx. 3 of F&SRs Vol.II & M/I&B letter No. 12(1)/58-B(M) dated 28.10.1958.	Authorising a Govt. servant to proceed on duty to any part of India - Full power:-  Gazetted Officers Non-Gazetted Officers	CE(C) E.O.
49.	54	Section V(3)-Note 3 of Appx.3 of F&SRs Vol.II and M/F. O.M. No. F.7(40)E.IV/55 dated 29.3.1955.	Appointment of a substitute in place of an absentee on quarantine leave - Full power provided that the absence does not exceed 30 days and the pay of the absentee is not more than Rs.100/- a month.	CE(C)

### III - CIVIL SERVICE REGULATIONS

1.	1	Article 411	Counting the period spent in training as service qualifying for pensions - To the extent delegated to DG	CE(C)
2.	4	Article 421	Retrospective commutation of absence without leave into leave without allowances - Full power	CE(C)
3.	5	Article 422	Condonation of interruptions in service - Full power	CE(C)
4.	7	Article 433	Payment of gratuity on abolition of office in lieu of short notice - Full power	CE(C)
5.	8	Article 455	Counting of service after the date of medical certificate of incapacity for further service - Full power	CE(C)

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6.	12	Article 915(2)(iv)	To admit service on the basis of written statement and collateral evidence - Full power CB(C)
7.	13	Article 915(c)	Sanction to pension to Class III/ Class IV - Full power E.O.
8.	14	Article 930	Retrospective effect to commencement of pension when delay in application is sufficiently explained - Full power CB(C)

IV- CIVIL PENSION (COMPUTATION) RULES

1.	1	Rule 2 Sec. IV.	Computation of pension to Class III/ Class IV - Full power E.O.
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V-GENERAL FINANCIAL RULES (1963)

1.	1	GFR-63 Sec. V	Distribution of grants voted by Parliament (in respect of Civil construction Wing) - Full power E.O.
2.	2	GFR-79	Alteration of date of birth - Full power in respect of Non-Gazetted Staff CB(C)
3.	3	GFR 83,84 & M/F. No.F.11(13) B-II(A)/59 dated 14.4.1959.	Investigation of arrear claims Claims upto 6 years old Gazetted. Non-Gazetted. CB(C) E.O.
3A	-	GFR-87	Arrears claims of persons not in government service. E.O.
4.	4	GFR-90	Fixation of amount of permanent advance when there is no difference of opinion between the AG and the sanctioning authority - Full power for offices under him upto the amount advised by AG. E.O.
5.	5	GFR-104	To vary the terms of repayment of advances in exceptional cases - Full power provided that in the case of interest bearing advances the period of repayment is not extended. CB(C)
6.	6	GFR-180 & 191	Advances - purchase of conveyances (i) Motor Cars (ii) Motor Cycles/Scouters (iii) Cycles CB(C) E.O. S.O.

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1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.	14.
6-4	-	M/Law Notification No. F.17(1)GO-5, dated 27.12.80.	-do-	Signing of Mortgage Deed relating to House Building advance.	CE(C)								
7.	7.	GFL-205		Signing of GFL Forms 22, 23, 24 and 25 relating to conveyance advances.	E.O.								
8.	8	GFL-216		Advance for purchase of Warm clothing to Class III or Class IV Govt. servant who is posted at a hill station for a period of not less than twelve months.	E.O.								
9.	9	GFL-222		Advance of pay and T.A. on transfer to:									
				(i) Permanent Govt. servants - (Gazetted or Non-Gazetted) - Full power	E.O.								
				(ii) Temporary Govt. servants (Gazetted and Non-Gazetted) Full subject to provision of adequate surety.	E.O.								
10.	10.	GFL-224		Advance of travelling allowance to a retiring Govt. servant to enable him to proceed to the place where he intends to reside permanently after retirement - Full power	E.O.								
11.	11	GFL-231		Advance of T.A. for journey on term to:									
				(i) Permanent Govt. servants - Full power	E.O.								
				(ii) Temporary Govt. servants - Full subject to surety of a permanent Government servant.	E.O.								
12.	12	GFL-232		Grant of advance to cover contingent charges and personal Travelling Expenses upto a period of six weeks to Govt. servants of six weeks to Govt. servants required to proceed on tour/interior places which are difficult of access - Full power	CE(C)								
				p.t.o.									
				SR 120 & 200.00 of L.R.F. 15 of 1980-81									
				Power upto 20.12.80.									

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13. GFR 235

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Advance to Govt. servants to enable them to avail of the leave travel concession - Full power. E.O.

14. 14. GFR 236

Advance of pay on the eve of important festivals to non-gazetted Govt. servants in receipt of basic pay not exceeding Rs. 375/- p.m. including similar categories of staff in industrial establishments and also work-charged staff entitled to pension or G.P.F. benefits but not the staff paid from contingencies - Full power.

E.O.

15. 15. GFR 247

Advance to a non-gazetted Govt. servant under his administrative control whose property, movable or immovable, has been substantially affected or damaged in an area which is declared by Govt. to have been affected by a natural calamity - Full power. E.O.

16. 16. GFR 255

Advance for law suits to which Govt. is a party - Full power. G.S.(C)

17. 17. GFR 259

Advance in lieu of leave salary to a Govt. servant who proceeds on leave for a period not less than one month/30 days. Full power.

Gazetted  
Non-Gazetted

E.O.

18. GFR 276

Execution of form of Security Bond (GFR 30)(GFR 31) to be executed by a Govt. servant handling cash, stores, etc.

E.O.

#### VI- DELEGATION OF FINANCIAL POWERS RULES (1953)

1. 1. Rule 10-4  
Sec. VI

Power to declare 'Head of Office' - Full power.

G.S.(C)

2. 4. Schedule V

Contingent expenditure -  
(i) Recurring - Rs.1,000 per annum in each case. E.O.  
(ii) Non-recurring - upto Rs. 250/-  
Upto Rs.1,500  
Upto Rs.3,000  
According Rs.3,000  
Suptg.  
Exptg.  
G.S.(C)

E.O.

E.O.

P.P.Q.

- 12 -

1.	2.	3.	4.	5.
3.	5.	Item 1 of Annex. to Schedule V.	Power to purchase bicycles for office use - Full power Replacement Additional Cycle	3.0 3.0
4.	6.	Item 3 of Annex. to Schedule V.	Conveyance hire: (a) Gazetted Officers (b) Others	3.0 3.0
5.	7.	Item 5 of Annex. to Schedule V.	Electric, gas & water charges Full power.	3.0
6.	8.	Item 6 of Annex. to Sch. V.	Fixture and furniture Purchase and repairs - Full power: (i) Upto Rs.2,500 p.a. per office (ii) Over Rs.2,500 -do-	3.0 CE(C)
7.	9.	Item 7 of Annex. to Sch. V.	Freight & Demurrage/wharfage charges: (i) freight charges - Full power (ii) demurrage/wharfage charges- Rs.250/- in each case: (a) Not due to negligence upto Rs.25/- (b) Exceeding Rs.25 and other cases.	3.0 CE(C)
8.	10.	Item 8 of Annex. to Sch. V.	Hire of office furniture, electric fans, heaters, coolers, clocks and call bells:- Upto Rs.250/- per annum per office Over Rs.250/- -do-	3.0 3.0
9.	11.	Item 9 of Annex. to Sch. V.	Instrument, minor equipment and apparatus - Rs.2,500 per annum per office/establishment.	3.0
10.	12.	Item 11 of Annex. to Sch.V.	Legal charges: (i) Fee to barristers, pleaders etc. & other expenses - Full power (ii) Cost of legal charges (a) Law suit or prosecution charges - Full power in case of authorities vested with powers to sanction the institution of suit or prosecution; otherwise Rs.2,500 in each case.	3.0 P.P.C.

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11.	13.	Item 12(ii) of Annex. to Sch.V.	(b) Arbitration cases - Full power in case of authorities vested with powers to refer cases to arbitration; otherwise Rs. 2,500 in each case.  (iii) Re-imbursement of legal expenses incurred by Govt. servants in cases arising out of their official duties.	
12.	14.	Item 15(ii) of Annex. to Sch.V.	(i) All cases in which payment is to be made at rates advised by Law Ministry. E.O.  Other cases CE(C)  (ii) Other charges upto Rs. 500 E.O. Beyond Rs. 500/- CB(C)  (iii) Maintenance, up-keep and repairs to motor vehicles - Full power:  Upto Rs.2,000 E.O. Beyond Rs.2,000 CB(C) Municipal rates and taxes - Full power. E.O.	
13.	15.	Item 14(ii) of Annex. to Sch. V.	Petty works and repairs:-  (i) Execution of pottery works and special repairs to Govt. owned buildings including sanitary fitting, water supply, electric installations in such buildings and repairs to such installations - Rs.5,000 in each case. E.O.  (ii) Ordinary repairs to Govt. buildings - Full power. E.O.  (iii) Repairs and alterations to hired and requisitioned buildings - Rs.2500 per annum non-recurring and Rs.500 per annum recurring. E.O.	
14.	16.	Item 15 of Annex. to Sch.V.	Postal and telegraph charges:  (i) Charges for the issue of letters, telegrams, etc. Full power.... E.C.  (ii) Commission on Money Orders - Full power. E.C.	

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1	2	3	4	5
15.	17	Item 16 of Annexure to Schedule-V.	<u>Printing and binding</u> (a) Where work is executed through COISS - Full powers (b) Other cases for exemption local printing and binding: Rs.1,000/- per annum	E.O.
16.	18	Item 17 of Annexure to Schedule-V.	<u>Publications</u> :- (i) Official publications - Full powers (ii) Non-Official publications - Full powers	E.O.
17.	19	Item 18 of Annexure to Schedule-V.	<u>Hire</u> :- (i) Ordinary Office accommodation (a) where the accommodation is utilised entirely for the office - Rs.7,500 per annum at Bombay, Calcutta and Madras and Rs.500/- per month at other places. (b) Where the accommodation is used partly as office and partly as residence - Rs.100 per month at Bombay, Calcutta and Madras and Rs.250 at other places. (ii) For residential and other purposes - Rs.300/- per annum	GE(C) GE(C)
18.	20	Item 19 of Annexure to Schedule-V.	Initial sanction Continuation Repairs to and removal of machinery (where the expenditure is not of capital nature) - Full power	GE(C)
19.	21	Item 22 of Annexure to Schedule-V.	Staff paid from the contingencies - Full power	E.O.
20.	22	Item 23 of Annexure to Schedule-V.	(a) Local purchase of Stationery Stores - Rs.5,000 per annum : Upto Rs.1,000/- Beyond Rs.1,000/-	E.O. GE(C)

See 20.

(b) Local purchase of rubber stamps and office seals:-

(i) Upto Rs.250/- in each case S.O.  
(ii) Over Rs.250/- in each case D.O.

21.	23	Item 24 of Annexure to Schedule-V.	<u>Stores</u> (i) Stores required for works - Full power (ii) Other stores; that is, stores required for the working of and establishment - Full power Upto Rs. 1,500/- Beyond Rs.1,500/-	S.O. CE(G)
22.	24	Item 25 of Annexure to Schedule-V.	Supply of uniforms, badges and other articles of clothing, etc. and washing allowance - Full power	S.O.
23.	25	Item 26 of Annexure to Schedule-V.	Telephone Charges: Full power Payment of telephone bills - Full power(except power to sanction connections).	S.O.
24.	26	Item 27 of Annexure to Schedule-V.	Tents and Camp furniture - Full power	S.O.
25.	27	Item 28 of Annexure to Schedule-V. Ministry of W&S No. S&P-II-34(9) dt. 12.1.60	Typewriters, calculating machines etc. ... Replacement Additional Condemnation of typewriters	S.O. S.O. S.O.

#### VII - COMPIILATION OF TREASURY RULES

1.	1 Sec. VII	Rule 109(2)	Departure from procedure relating to custody of Government money as laid down in Rule 109(1)- Full power	CE(G)
2.	-	TR 285(2)	Power to order the retention of undisbursed pay and allowances of Non-Gazetted establishment for any period not exceeding three months.	E.O.

p.t.o...

VII- GENERAL PROVIDENT FUND (CENTRAL SERVICES) RULES, 1960

1.	1	Rule 12 Sec. VIII	Grant of special temporary advance-Full power	E.O.
2.	2	Rule 15	Final withdrawal for meeting cost of higher education .. Full power	E.O.
3.	7	Rule 15	Final withdrawal for house building purpose Full power	E.O.
4.	4	Rule 15	Final withdrawal for meeting expenditure on marriages - Full power	E.O.
5.	5	Rule 23	Manner of recovery of bonus received on a policy financed from G.P. Fund -Full power	E.O.
6.	6	Rule 32	Mode of repayment, on return to duty of the amount drawn while proceeding on leave preparatory to retirement- Full power	E.O.

IX-SPECIAL POWERS DELEGATED TO DIRECTOR GENERAL, ALL INDIA RADIO

A-ADMINISTRATIVE POWERS

1.	2	Min. of I&B letter: Power to transfer officers within G.C.W. No. 1/6/66-B(B) (i) Gazetted upto level of Executive Engr. dated 5.1.1967. (ii) Non-gazetted.	OB. E.O.
2.	5.	M/I&B letter No. 16(14)52-BI, dt. 4.10.1952. Full power to allow the use of the official transport in cases where it is considered to be in the interest of the service	GE(G)
3.	9.	M/I&B letter No. 25/14/65-B(A), dt. 27.11.65. Power to permit handing/taking over of charge of an office at a place other than headquarters in case of G.C.W. staff subject to the condi- tion that no extra expenditure is caused in any case:	GE(G) E.O.
4.	11.	Rule 7(a) (ii) of the Rules to regulate the grant of advance to Central Govt. servants for the building etc. of houses.	G.P. Non.G.P.
5.	12.	M/F (Doptt. of Engr.) O.M. No. 9(11)-BII(B)/ 64, dt. 2.3.65 as amended from time to time.	Power to grant compensation for duty in Govt. offices on Sunday, Weekly or fortnightly off days, Second Saturdays and Public Holidays.

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B FINANCIAL POWERS

1.

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Continuance of temporary posts:

2.

4. M/I&B letter  
No.16(14)/52-  
BI, dt.4.10.52.

Class II posts  
Class III/Class IV posts

CE(C)  
E.O.

(a) Power to execute departmentally petty  
works and repairs costing not more than  
Rs.2,500 in each case in respect of  
buildings owned by or hired by AIR  
irrespective of the fact whether the  
office of CPWD is located at a place or  
not. Where the offi. of the CPWD is not  
located, this power can be exercised upto  
a limit of Rs.5000.

E.C.

(b) Power to maintain departmentally lawns and  
gardens in premises owned or hired by AIR. E.O.

3.

10 Min. of I&B  
letter No.  
1/17/68-B(B),  
dt. 31.12.68.

Power to sanction direct purchase of stores upto  
Rs.25,000 in each case, except items for which  
rate/running contracts have been entered into  
by DG S&D subject to the conditions laid down  
in the late Deptt. of S&TD O.M. No.6/8/66-PI,  
dated 14.10.1966.

The above mentioned monetary limits of direct  
purchase apply to the value of each article or  
class of similar articles or inter-connected  
articles purchased at one time. The indents  
should under no circumstances be split up to  
bring them within the limits now prescribed.

These limits shall not apply to items for  
which rate/running contracts exist. For such  
items the applicable limit will be Rs.500 in each  
case and not exceeding Rs.5,000 in the aggregate  
in any one year will continue to apply. It will,  
however, be open to the indentors concerned to  
forward their indents below the limits now pres-  
cribed in the above para, in each case, to the  
DG S&D and its sub-ordinate Organisations, where  
the stores cannot be conveniently obtained by  
them directly.

CEC

4.

11 M/I&B letter  
No.12(3)/63-B(M)  
dt. 19.6.63

Power to sanction direct purchase of stores upto  
a limit of Rs.25,000 in each case in an emergency. CE(C)

5.

12 M/I&B letter  
No.5(29)/65-  
D(P), dt.  
14.11.1965.

Under Rule 379 of CTRs Vol.I, power is delegated  
to the DG to sanction advance payment to Govt.  
of India Undertakings for direct purchase of  
stores upto a limit of Rs.5,000 in each case  
where such an advance payment is stipulated by  
the Undertakings as per their normal

1. M/I&B letter No. 12(22)60-B(M) dt. 15.12.1960. Hiring of Taxies for selection of sites-power of CGW Officers to hire taxies in connection with selection of sites at place of duty CGW has not established any station Office and the conveyance of the local Government cannot be availed of. The actual expenditure incurred by Officers on the hiring of taxies in this connection may be reimbursed to them. L.O.

2. M/I&B letter No. 12(24)61-B(M)-III dated 28.11.1961 and corrigendum No. 20 (27)64-B(M) dated Feb. 1965. Hiring of transport for conveyance of stores. Power to sanction expenditure on hiring of transport for conveyance of stores upto Rs.1,000 in each case for each Office of CGW subject to a maximum of Rs.6,000 per month provided there is no Government transport belonging to CGW at that place. E.O.

10. M/I&B letter No. 12(27)(7)61-B(M) dt. 12.6.1962. Write off of losses:-  
(a) Cash and stamps, irrecoverable loans and advances and loss of revenue. Power to write off of losses upto Rs.10,000 (Ten Thousand only) in each case in respect of irrecoverable losses by fraud, theft, negligence or other causes, provided that (i) the loss does not disclose a defect of system the amendment of which requires the orders of higher authority, and (ii) the loss does not disclose serious negligence on the part of some individual officer or officers which might possibly call for disciplinary action requiring the orders of higher authority. This power is higher than the delegation given to the heads of departments under schedule VII of DFP rules, 1953.

p.t.o.

-: 12 :-

1. 2. 3.

4.

5.

terms and conditions of supply. Before making such payment DG should satisfy himself that the interest of Govt. is sufficiently safeguarded in the transactions in the event of materials being found short of defective. In all such cases, a bill based on actual measurement must be obtained as soon as possible after payment has been made for submission to the A.G. concerned.

S.O.

6. 13. M/I&B letter  
No.12/25/60-  
B(M), dt.  
11.5.62 and  
M/I&B letter  
No.1/6/66-  
B(B), dt.  
12.5.67.

Power to purchase duty cars other than staff cars (including Station Wagons used as Staff Cars) for the Stations and other Subordinate Offices of CGW, through the usual Govt. Channels in replacement of the existing vehicles when they become unserviceable, subject to the following conditions:-

- (i) Specific budget provision, duly approved by the M/Fin. at the pre-budget stage exists.
- (ii) The power is not exercised by re-appropriation of funds.
- (iii) Eligibility of a vehicle for replacement is determined on the basis of the data given in either column 2 or 3.

Type of vehicle	Life in yrs.	Mileage covered by vehicle
-----------------	--------------	----------------------------

Passenger Car	10	1,00,000
Jeep	9	1,50,000
Goods Vehicle	6	2,50,000

- (iv) Replacement of vehicles is sanctioned only after obtaining a certificate from the prescribed technical authority to the effect that the vehicle is not fit for any further economic use.

S.O.

7. 18. M/I&B letter  
No.16(14)52-  
B(I), dt.  
4.10.1952.

Power to sanction expenditure on hiring of taxies ~~maximum~~ at competitive rates subject to availability of funds. A register showing the occasion and the purpose for which taxi was hired should be maintained. DG I&B would ensure that taxies are hired under the orders of a Senior Officer.

3. M/I&B letter No. 12(22)60-B(M) dt. 15.12.1960. Hiring of Taxies for collection of sites-power to sanction CCW Officers to hire taxies in connection with selection of sites at places where CCW has not established any station. Officers and the conveying of the local Government cannot be availed of. The actual expenditure incurred by Officers on the hiring of taxies in this connection may be reimbursed to them. I.C.

4. M/I&B letter No. 12(24)61-B(M)-III dated 28.11.1961 and corrigendum No. 20(27)64-B(M) dated Feb. 1965. Hiring of transport for conveyance of stores. Power to sanction expenditure on hiring of transport for conveyance of stores upto Rs.1,000 in each case for each office of CCW subject to a maximum of Rs.6,000 per month provided there is no Government transport belonging to CCW at that place. E.O.

5. M/I&B letter No. 12(27)(7)61-B(M) dt. 12.6.1962. Write off of losses:-  
(a) Cash and stamps, irrecoverable loans and advances and loss of revenue. Power to write off of losses upto Rs.10,000 (Ten Thousand only) in each case in respect of irrecoverable losses by fraud, theft, negligence or other causes, provided that (i) the loss does not disclose a defect of system the amendment of which requires the orders of higher authority, and (ii) the loss does not disclose serious negligence on the part of some individual officer or officers which might possibly call for disciplinary action requiring the orders of higher authority. This power is higher than the delegation given to the heads of departments under schedule VII of DFF rule 1, 1959.

p.t.o.

1. 2. 3. 4. 5.

(b) Stores - Upto Rs.10,000 \*\*  
in each case in respect of  
irrecoverable losses by  
fraud and negligence and other  
causes including loss due to  
depreciation in stock.

\*\* (i) Due to normal wear and tear - E.O.  
(ii) For other reasons where no individual is  
at fault - E.O.  
(iii) Where individuals are at fault - CS(C)

11. 35 M/I&B letter No. Security deposits or payment  
12(10) 53-B(M), in advance - Full power to make  
dt. 27.7.1960. payment of security deposits or  
power supply in advance to power  
supply authorities to enable the  
latter to give connection for  
power supply. GE(C)

12. 36 M/I&B letter No. Purchase of instruments, minor  
12(11) 62-B(N), equipments and apparatus - Full  
dt. 22.10.62. power for the purchase of instru-  
ments, minor equipments and  
apparatus for the Civil Coast. Wing.  
The exercise of this power is  
subject to the conditions that  
there is a budget provision and  
that the usual procedure is  
observed in making purchases.  
This is an enhanced power to DG  
as against the restriction of  
Rs.2,500 per annum per office/  
establishment given in item 9  
of Sch. V to DFP Rules, 1958. GE(C)

13. 37 M/I&B letter No. Miscellaneous expenditure:-  
12(27/e) 61-B(M),  
dt. 21.2.63.  
(a) non-recurring - Power to incur  
expenditure upto a limit of  
Rs.500 in each case.  
(b) Recurring - Power to incur  
expenditure upto a limit of  
Rs.500 a year.

\*\* (a) Upto Rs.1500 : E.O.  
Upto Rs.5000 : Supdg. E.O.  
Exceeding Rs.5000 : CS(C)

(b) E.O.

E.T.C.

1. 2. 3. 4. 5.

14. 39. M/I&B letter No. 12(6)53-B(ii), dt. 27.10.56 Air-conditioning work - Power to undertake departmentally air-conditioning work for more than Rs.300 as a part of technical equipment and installation work of transmitter and studio buildings of AIR. E.O.

15. 40. M/I&B letter No. 12(10)/50-B(M) Col. II, dt. 17.9.63. Employment of work-charged staff - Power to sanction employment of work-charged establishment, provided the posts are created in the prescribed scale of pay, the maximum of which is upto Rs.400 and provided that necessary provision exists in the estimates for the work sanctioned by the competent authority. E.O.

16. 41. M/I&B letter No. 12(17/1)61-B(ii), dt. 21.2.63. Compensation for cutting trees - Power to sanction compensation for cutting trees as indicated below:-  
 (i) upto Rs.1000 on the report of Executive Engr., and  
 (ii) upto Rs.5,000 on the report of the Executive Engr. supported by a certificate from the local Civil Authorities. E.O.

17. 42. M/F(Dept. of Expr. O.I.L No.11(4)67-I&B, RS, dt. 2.6.57. Insurance transit - Power to incur expenditure on insurance of delicate, costly and imported equipments, etc., against risk of loss or damage in transit when transported by rail road or sea upto a limit of Rs.1000 in each case and upto a limit of Rs.250 in each case when transported by air.  
 The insurance will be made with the Life Insurance Corporation, Railways or R&T as the case may be, and will be, subject to such other conditions as may be prescribed by Govt. from time to time in respect of insurance of Govt. properties. E.O.

18. 42-A. M/I&B letter No. 14(1)ELI/66, dt. 10.3.67. Insurance of excepted articles booked by Railways - Power to incur additional expenditure upto Rs.250 in each case for booking articles on Railway risk when an alternative railway risk rate is provided for excepted articles. E.O.

1. 2. 3.

19. 43. M/I&B letter No.  
12(27/1)61-B(M),  
dt. 21.2.63 and  
O.M. of even No.  
dt. 16.11.63.

Purchase of gum-boots and rain coats -  
Power to sanction purchase of gum-boots  
and rain coats with rates upto 1.5/- for  
each office for use by members of the C.I.C.  
III and IV staff who have to work in  
rain, mud or similar circumstances  
requiring the use of such items.

This power will be exercised once  
in every three years.

20. 44. M/I&B letter No.  
12(4)58-B(M),  
dt. 5.10.58.

Payment of compensation under Workmen's  
Compensation Act - Power to make payments  
of compensation under the Workmen's  
Compensation Act 1923 for permanent

disability, total as well as  
partial, in accordance with the provisions  
of the said act and also to make deposits  
of compensation with the Workmen's Compen-  
sation Commissioner's concerned, in fatal  
cases, in accordance with Section 3(i) of  
the said act.

A copy of the sanctions issued from time  
to time under the above powers together  
with a brief note on the disablement  
should be endorsed to the Ministry of I&B.

NOTE: The Workmen will not be entitled  
to any compensation in respect of  
injury, which is directly attri-  
butable to their wilful dis-  
obedience of an order expressly  
given or rule expressly framed for  
the purpose of securing the safety  
of the workmen vide clause 3(b) of  
the Workmen's Compensation Act, 1923.  
Whenever any work of a dangerous  
nature is undertaken, the Executive  
Engineer should give a written  
warning for the purpose of securing  
the safety of the workmen. This  
warning should be read out to all  
workmen and their thumb impression  
taken in token of the fact that they  
have understood its implications.

GL(C)

21. 45. M/I&B letter No.  
12(10)/58-B(M),  
dt. 27.10.60 &  
Corrigendum No.  
9(9)B/58-II,  
dt. 5.5.66

Excess over sanction - Power to sanction  
excess upto 5% over the amount to which  
expenditure sanction has been given. If  
it is more than 5%, revised expenditure  
sanction should be applied for as soon as  
excess is foreseen. Excess over amounts  
administratively approved will be  
governed by para. 71 of G.P.D. Code.

GL(C)

P.T.O.

22. 46 M/D&B letter  
No.12(27)/6/61-B(M)  
dated 6.9.1963.

Grants-in-aid to the recreation clubs. - Power to sanction grants-in-aid to the recreation clubs of DCW Offices located at places other than Police & Civil subject to the following conditions:-

- (1) Such grants-in-aid will be sanctioned to the principles enumerated in para. 1 of the Ministry of Home Affairs O.M. No.2/157/52-Hol. dated the 10th March, 1962, as extended by their O.M. No.24/2/52-Hol. re, dated the 11th October, 1962, and as may be an ad-hoc from time to time.
- (2) Ad-hoc grant mentioned in para. 2 of the above O.M. dated the 10th March, 1961 will continue to be sanctioned in consultation with the Ministries of Home Affairs and Finance.
- (3) The grants-in-aid will be sanctioned in individual cases in accordance with and subject to the provisions of the General Financial Rules, 1963, and the orders issued thereunder from time to time.
- (4) Before sanctioning grants-in-aid, the accounts of the Clubs, etc. for the preceding year, duly audited by an internal auditor, appointed for the purpose, should be called for and examined

B.C.

23. M/D&B letter  
No.13/2/D5/63-  
D(B&A) dated  
21.3.1963.

Administrative approval and expenditure sanction for work -

- (i) Power to accord administrative approval and expenditure sanction upto a limit of Rs.50,000 in each case, for all works as defined in para. 2, 31 (item 37) of the C.W.R. Code or for Civil Works.
- (ii) Repairs and maintenance work of L.R. buildings executed by C.R.D upto Rs.10,000. . . . .  
Upto Rs.25,000 . . . . .  
Beyond Rs.25,000 . . . . .

B.C.  
S.C.  
C.B.C.

1	2	3	4	5
24.	54	M/I&B letter No. 13(2)/D5/63-D(B&A) dated 24.6.1967.	Power to accept tender for execution of works through contractors upto a value of Rs.50,000 - Full powers.	CE(C)
25	54A	M/I&B letter No. 13(2)/D5/63-D(B&A) dated 21.3.1968.	Accepting a single tender- Power to accept a single tender relating to award of works (including supply of material) upto Rs.2,000 in each case.	CE(C)
26.	55	M/I&B letter No. 12/13/63-B(M) dated 28.10.63	Power to authorise the Executive Engineers of CCW to conduct negotiations with the lowest tenderers in respect of works costing Rs.50,000 or less in the following cases:-  (i) Where response to call for tenders on the very first occasions is found to be unsatisfactory and the Executive Engineer feels that negotiations should be conducted. In such cases he should obtain prior orders of DG AIR as to whether re-tendering should be resorted to or negotiations conducted with the lowest tenderers.	CE(C)
			(ii) Where abnormally high rates are quoted by a tenderer (variation being more than 25% as compared to the estimated rates) and the Executive Engineer feels that negotiations should be conducted. Prior order of DG AIR should be obtained.	CE(C)
27.	56	M/I&B letter No. 13/2/D5/63-D(B&A) dt. 24.6.1967.	Issue of orders declaring stores surplus etc. - Power to issue orders declaring stores surplus or unserviceable in respect of stores for works upto a limit of Rs.50,000 the original purchase value of the articles being estimated, if not known.	CE(C)
28.	57	do-	Sale to private persons at full value etc. - Full power for sale of stores to private persons at full values plus 10% unless waived. Upto Rs.10,000 Supdg. Engr. Exceeding Rs.10,000	CE(C)

.1.1.1.

1. M/I&B letter No.  
12(22)60-B(M)  
dt. 15.12.1960.

Hiring of Taxis for collection of sites-power to be given to CGW Officers to hire taxis in connection with selection of sites at places where CGW has not established any Station. Officers the conveyance of the local Government cannot be availed of. The actual expenditure incurred by Officers on the hiring of taxis in this connection may be reimbursed to them. L.O.

2. M/I&B letter No.  
12(24)61-B(M)-III  
dated 28.11.1961  
and corrigendum  
No. 20 (27)64-B(M)  
dated Feb. 1965.

Hiring of transport for conveyance of stores-Power to sanction expenditure on hiring of transport for conveyance of stores upto Rs.1,000 in each case for each Office of CGW subject to a maximum of Rs.6,000 per month provided there is no Government transport belonging to CGW at that place. E.O.

10. M/I&B letter No.  
12(27)(7)61-B(M)  
dt. 12.6.1962.

Write off of losses:-  
(a) Cash and stamps, irrecoverable loans and advances and loss of revenue.

Power to write off of losses upto Rs.10,000 (Ten Thousand only) in each case in respect of irrecoverable losses by fraud, theft, negligence or other causes, provided that (i) the loss does not disclose a defect of system the amendment of which requires the orders of higher authority, and (ii) the loss does not disclose serious negligence on the part of some individual officer or officers which might possibly call for disciplinary action requiring the orders of higher authority.

This power is higher than the delegation given to the heads of departments under schedule VII of DTP Rules, 1953.

p.t.o.

-: 18 :-

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terms and conditions of supply. Before making such payment DG should satisfy himself that the interest of Govt. is sufficiently safeguarded in the transactions in the event of materials being found short of defective. In all such cases, a bill based on actual measurement must be obtained as soon as possible after payment has been made for submission to the A.G. concerned.

S.O.

6. 13. M/I&B letter  
No.12/25/60-  
B(M), dt.  
11.5.62 and  
M/I&B letter  
No.1/6/66-  
B(B), dt.  
12.5.67.

Power to purchase duty cars other than stiff cars (including Station Wagons used as Staff Cars) for the Stations and other Subordinate Offices of CGW, through the usual Govt. Channels in replacement of the existing vehicles when they become unserviceable, subject to the following conditions:-

- (i) Specific budget provision, duly approved by the M/Fin. at the pre-budget stage exists.
- (ii) The power is not exercised by re-appropriation of funds.
- (iii) Eligibility of a vehicle for replacement is determined on the basis of the data given in either column 2 or 3.

Type of vehicle	Life in yrs.	Mileage covered by vehicle
-----------------	--------------	----------------------------

Passenger Car	10	1,00,000
Jeep	9	1,50,000
Goods vehicle	6	2,50,000

(iv) Replacement of vehicles is sanctioned only after obtaining a certificate from the prescribed technical authority to the effect that the vehicle is not fit for any further economic use.

S.O.C)

7. 18. M/I&B letter  
No.16(14)52-  
B(I), dt.  
4.10.1952.

Power to sanction expenditure on hiring of taxis ~~exclusively~~ at competitive rates subject to availability of funds. A register showing the occasion on which purpose for which taxi was hired should be maintained. DG I&B would ensure that taxis are hired under the orders of a Senior Officer.

3. M/I&B letter No. 12(22)60-B(M) dt. 15.12.1960. Hiring of Taxis for collection of sites-power of any G.W. Officers to hire taxis in connection with selection of sites at places where G.W. has not established any Station Office and the conveyance of the local Government cannot be availed of. The actual expenditure incurred by Officers on the hiring of taxis in this connection may be reimbursed to them. 4. M/I&B letter No. 12(24)61-B(M)-III dated 28.11.1961 and corrigendum No. 20(27)64-B(M) dated Feb. 1965. Hiring of transport for conveyance of stores. Power to sanction expenditure on hiring of transport for conveyance of stores upto Rs.1,000 in each case for each Office of G.W. subject to a maximum of Rs.6,000 per month provided there is no Government transport belonging to G.W. at that place. E.O.

5. M/I&B letter No. 12(27)(7)61-B(M) dt. 12.6.1962. Write off of losses:- (a) Cash and stamps, irrecoverable loans and advances and loss of revenue. Power to write off of losses upto Rs.10,000 (Ten Thousand only) in each case in respect of irrecoverable losses by fraud, theft, negligence or other causes, provided that (i) the loss does not disclose a defect of system the amendment of which requires the orders of higher authority, and (ii) the loss does not disclose serious negligence on the part of some individual officer or officers which might possibly call for disciplinary action requiring the orders of higher authority. This power is higher than the delegation given to the heads of departments under schedule VII of DPP Rule 1, 1958.

p.t.o.

1 2 3

(b) Stores - Upto Rs.10,000  
in each case in respect of  
irrecoverable losses by  
fraud and negligence and other  
causes including loss due to  
depreciation in stock. \*\*

E.O.

\*\* (i) Due to normal wear and tear -

E.O.

(ii) For other reasons where no individual is  
at fault -

E.O.

(iii) Where individuals are at fault -

CE(C)

11. 35

M/I&B letter No.  
12(10)53-B(M),

dt. 27.7.1960.

Security deposits or payment  
in advance - Full power to make  
payment of security deposits or,  
payment in advance to power  
supply authorities to enable the  
latter to give connection for  
power supply.

CE(C)

12. 36.

M/I&B letter No.  
12(11)62-B(M),  
dt. 22.10.62.

Purchase of instruments, minor  
equipments and apparatus - Full  
power for the purchase of instru-  
ments, minor equipments and  
apparatus for the Civil Coast. Wing.  
The exercise of this power is  
subject to the conditions that  
there is a budget provision and  
that the usual procedure is  
observed in making purchases.  
This is an enhanced power to DG  
as against the restriction of  
Rs.2,500 per annum per office/  
establishment given in item 9  
of Sch. V to DFP Rules, 1958.

CE(C)

13. 37.

M/I&B letter No.  
12(27/a)61-B(M),  
dt. 21.2.63.

Miscellaneous expenditure:-  
(a) non-recurring - Power to  
incur expenditure upto a  
limit of Rs.5000 in each case.

\*\*

(b) Recurring - Power to incur  
expenditure upto a limit of  
of Rs.500 a year.

\*\* (a) Upto Rs.1500 : E.O.  
Upto Rs.5000 : Supdg. Encl.  
Exceeding Rs.5000 : CE(C)

(b) E.O.

E.P.C.

1. 2. 3. 4. 5.

14. 39. M/I&B letter No. 12(6)53-B(ii), dt. 27.10.62. Air-conditioning work - Power to undertake departmentally air-conditioning work for more than Rs.300 as a part of technical equipment and installation work of transmitter and studio buildings of AIR. E.O.

15. 40. M/I&B letter No. 12(10)/50-B(M), Col. II, dt. 17.9.63. Employment of work-charged staff - Power to sanction employment of work-charged establishment, provided the posts are created in the prescribed scale of pay, the maximum of which is upto Rs.400 and provided that necessary provision exists in the estimates for the work sanctioned by the competent authority. E.O.

16. 41. M/I&B letter No. 12(17/1)61-B(ii), dt. 21.2.63. Compensation for cutting trees - Power to sanction compensation for cutting trees as indicated below:-  
 (i) upto Rs.1000 on the report of Executive Engr., and  
 (ii) upto Rs.5,000 on the report of the Executive Engr. supported by a certificate from the local Civil Authorities. E.O.

17. 42. M/F(Dept. of Expr. O.I.I.No.11(1)67-I&B, RS, dt.2.6.57. Insurance transit - Power to incur expenditure on insurance of delicate, costly and imported articles, etc., against risk of loss or damage in transit when transported by rail road or sea upto a limit of Rs.1000 in each case and upto a limit of Rs.250 in each case when transported by air.  
 The insurance will be made with the Life Insurance Corporation, Railways or P&T as the case may be, and will be, subject to such other conditions as may be prescribed by Govt. from time to time in respect of insurance of Govt. properties. E.O.

18. 42-A M/I&B letter No. 14(1)III/66, dt. 10.3.67. Insurance of excepted articles booked by Railways - Power to incur additional expenditure upto Rs.250 in each case for booking articles on Railway risk when an alternative railway risk rate is provided for excepted articles. E.O.

1. 2. 3.

19. 43. M/I&B letter No.  
12(27/1)61-B(M),  
dt. 21.2.63 and  
O.M. of even No.  
dt. 16.11.63.

Purchase of gum-boots and rain coats -  
Power to sanction up to 5% of the amount  
and rain coats with 5% upto 1.5/- for  
each office for use by men in the C.R.P.  
III and IV staff who have to work in  
rain, mud or similar circumstances  
requiring the use of such dress.

This power will be exercisable once  
in every three years.

20. 44. M/I&B letter No.  
12(4)53-B(M),  
dt. 5.10.56.

Payment of compensation under Workmen's  
Compensation Act - Power to make payments  
of compensation under the Workmen's  
Compensation Act 1923 for permanent  
disability, total as well as  
partial, in accordance with the provisions  
of the said act and also to make deposits  
of compensation with the Workmen's Compen-  
sation Commissioner's concerned, in fatal  
cases, in accordance with Section 3(i) of  
the said act.

A copy of the sanctions issued from time  
to time under the above powers together  
with a brief note on the disablement  
should be endorsed to the Ministry of I&B.

NOTE: The Workmen will not be entitled  
to any compensation in respect of  
injury, which is directly attri-  
butable to their wilful dis-  
obedience of an order expressly  
given or rule expressly framed for  
the purpose of securing the safety  
of the workmen vide clause 3(b) of  
the Workmen's Compensation Act, 1923.  
Whenever any work of a dangerous  
nature is undertaken, the Executive  
Engineer should give a written  
warning for the purpose of securing  
the safety of the workmen. This  
warning should be read out to all  
workmen and their thumb impression  
taken in token of the fact that they  
have understood its implications.

CE(C)

21. 45. M/I&B letter No.  
12(10)/58-B(M),  
dt. 27.10.60 &  
Corrigendum No.  
9(9)B/58-II,  
dt. 5.5.66

Excess over sanction - Power to sanction  
excess upto 5% over the amount to which  
expenditure sanction has been given. If  
it is more than 5%, revised expenditure  
sanction should be applied for as soon as  
excess is foreseen. Excess over amounts  
administratively approved will be  
governed by para. 71 of G.P.D. Code.

CE(C).

P.T.O.

22. 46 M/D&B letter  
No.12(27)/6/61-B(M)  
dated 6.9.1963.

Grants-in-aid to the recreation clubs. - Power to sanction grants-in-aid to the recreation clubs of DCW Offices located at places other than Panchkula, subject to the following conditions:-

- (1) Such grants-in-aid will be sanctioned to the principles enumerated in para 1 of the Ministry of Home Affairs O.M. No.2/137/52-Hol. dated the 10th March, 1962, as extended by their O.M. No.24/2/52-Hol. dated the 11th October, 1962, and as may be extended from time to time.
- (2) Ad-hoc grant mentioned in para. 2 of the above O.M. dated the 10th March, 1961 will continue to be sanctioned in consultation with the Ministries of Home Affairs and Finance.
- (3) The grants-in-aid will be sanctioned in individual cases in accordance with and subject to the provisions of the General Financial Rules, 1963, and the orders issued thereunder from time to time.
- (4) Before sanctioning grants-in-aid, the accounts of the Clubs, etc. for the preceding year, duly audited by an internal auditor, appointed for the purpose, should be called for and examined

B.C.

23. M/R&B letter  
No.13/2/D5/63-  
D(B&A) dated  
21.3.1963.

Administrative approval and expenditure sanction for work:-

- (i) Power to accord administrative approval and expenditure sanction upto a limit of Rs.50,000 in each case, for all works as defined in para. 2, (1) (item 37) of the C.R.A. Code or other than Civil Works.
- (ii) Repairs and maintenance work of L.H.C. buildings executed by C.R.D. upto Rs.10,000. .... S.C. upto Rs.25,000. .... S.C. Beyond Rs.25,000. .... C.R.C.

23.2

1	2	3	4	5
24.	54	M/I&B letter No. 13(2)D5/63-D(B&A) dated 24.6.1967.	Power to accept tender for execution of works through contractors upto a value of Rs.50,000 Full powers.	CE(C)
25	54A	M/I&B letter No. 13(2)D5/63-D(B&A) dated 21.3.1968.	Accepting a single tender- Power to accept a single tender relating to award of works (including supply of material) upto Rs.2,000 in each case.	CE(C)
26.	55	M/I&B letter No. 12/13/63-B(M) dated 28.10.62	Power to authorise the Executive Engineers of CCW to conduct negotiations with the lowest tenderers in respect of works costing Rs.50,000 or less in the following cases:-  (i) Where response to call for tenders on the very first occasions is found to be unsatisfactory and the Executive Engineer feels that negotiations should be conducted. In such cases he should obtain prior orders of DG AIR as to whether re-tendering should be resorted to or negotiations conducted with the lowest tenderers.	
			(ii) Where abnormally high rates are quoted by a tenderer (variation being more than 25% as compared to the estimated rates) and the Executive Engineer feels that negotiations should be conducted. Prior order of DG AIR should be obtained.	CE(C)
27.	56	M/I&B letter No. 13/2/D5/63-D(B&A) dt. 24.6.1967.	Issue of orders declaring stores surplus etc. - Power to issue orders declaring stores surplus or unserviceable in respect of stores for works upto a limit of Rs.50,000 the original purchase value of the articles being estimated, if not known.	CE(C)
28.	57	do-	Sale to private persons at full value etc. - Full power for sale of stores to private persons at full values plus 10% unless waived. Upto 10,000 Supdg. Engg. Exceeding Rs.10,000	CE(C)

33. 70. M/I&B letter No.18/57/65- A&G, dated 10.5.66. Power to sanction expenditure upto Rs.100 per month per office on providing the following amenities to the staff working there who are detained for night duty in an emergency such as general strike, riot, hostile action by subversive elements endangering personal safety in transit, external aggression and hostilities with foreign powers:-

(i) cots and beds.

(ii) snacks including biscuits, dry fruits, etc., and drinks like tea, coffee, aerated drinks at a cost not exceeding Rs.0.75p per head per day.

E.O.

34. 72. M/I&B letter No.6(12)/66- D(B&A), dt. 26.7.67. Grant of exemption from the operation of SR 73 - Power to grant the following exemption from operation of SR 73 to the staff under him to sanction DA for 90 days at the following 'Ordinary' sliding scale:-

(i) First 10 days .... full rates

(ii) Next 20 days ....  $\frac{3}{4}$  of full rates

(iii) Next 60 days ....  $\frac{1}{2}$  of full rates.

E.O.

The sanction will take effect from the date of issue i.e. 26.7.1967 and will remain operative for one year. only after which the position will be reviewed in the light of actual requirements of the Dte.

2. The exercise of the power will be subject to the following conditions:-

(i) It is ensured that in every case where an exception is made the officer concerned maintains two establishments and;

(ii) Daily Allowance beyond 10 days is not granted as a routine but each case is separately and individually examined and the necessity for extending the halt certified while sanctioning the allowance.

35. 73. M/I&B letter No.1/9/66-3(B), dt. 25.7.66. Refund of CGHS Contributions - Power to sanction refund of CGHS Contribution in respect of staff working under him in terms of M/Health (FT&UD) Memo. No.4/1/25-61-HII, dt. 16.10.61 and No.4/1/34/62-Hosp., dt. 12.6.64.

E.O.

X - MISCELLANEOUS POWERS COMMON TO HEADS OF DEPARTMENTS

1. 1. M/F (Dept. of Expr.) OM No.F(9) 42-Est.III/61, dt. 5.12.61. Power to grant special pay to machine operators at the rate specified in the authority.

2. 2. M/F (Dept. of Expr.) OM No.F.49(15)-EV/59, dt. 21.5.59 & No.21(2) EV-(B)/62, dt. 17.4.63. Power to allow refund of medical expenses upto a limit of Rs.100 in each case where he is satisfied that although refund is not permissible under the strict application of the various medical attendance rules,

I.T.O.

1	2	3	4	5
29.	64	M/I&B letter No. 12(27)/8/61-B(M) dated 25.7.64 and M/I&B letter No. 1/6/66- B(B) dt. 12.5.67.	Power to sanction installation of residential telephones in respect of Class-I Officers employed in the CGW in accordance with the rules on the subject.	CE(C)
30.	64	M/I&B letter No. 1/5/67-B(B) dt. 22.6.67.	Power to shift the residential telephone of one officer to another for temporary periods of leave etc. irrespective of the fact whether the latter is entitled to it or not, provided the temporary shifting is in the public interest and is resorted to only when considered absolutely necessary. The telephone so shifted temporary should be restored to the entitled officer, as soon as the temporary exigency is over.	CE(C)
31.	65	M/I&B letter No.12/2/61-B(M) dt.30.4.65. and corr. No. 25/37/65-E(A) dt.10.8.1965	Power to place intents with the DGS&D for the purchase of stores of a proprietary nature the value of which does not exceed Rs.20,000 only in each case.	
			The above delegation has been made under Rule 13 read with Rule 10(4) of DGP Rules, 1958. The power will be exercised subject to the provision of G.R. governing the purchase of stores for the public service.	E.O.
32	67	M/I&B letter No.12(27/3)61-B(M) dated 10.5.1965.	Power relating to L&T works executed departmentally with Special works such as erection of masts, acoustic treatment etc, for which tenders are accorded by DG.	
			(i) Power to grant sub-contract to contractors for works etc. (ii) Power to fix the quantum of compensation recoverable from contractors for delay in completion of full/part of the work in terms of contracts	

the circumstances of the case  
where no medical attendance/  
treatment being had from hospitals  
and doctors mentioned in the  
authority, in the absence of  
government/recognised hospital or  
doctor within a reasonable distance  
from the place where the person fell  
ill.

E.O.

3. M/F (Dept. of  
Expend) O.M. No.  
12(27)/E-II(4)/61,  
dated 13.10.1961.

Regularising minor irregularities -  
Power to regularise minor  
irregularities arising out of  
breaches of rule and regulations  
pointed out by Audit Officers to  
the extent of Rs.500 provided:-

- (i) in respect of items included in schedules II to VII of DFP  
rules, 1952, the regularisation  
does not involve the exercise  
of powers in excess of those  
delegated under the said  
rules.
- (ii) The irregularity does not  
disclose a defect in the rule  
or regulation, the amendment of  
which requires the orders of a  
higher authority.
- (iii) There has not been any serious  
negligence on the part of some  
individual Government Officer  
or Officers which may possibly  
call for disciplinary action  
requiring the orders of a  
higher authority.
- (iv) The monetary value of the loss  
or the financial implications  
involved does not exceed  
Rs.500 in each case, and
- (v) The head of the department  
is not himself responsible  
for the irregularity.

CE(C)

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4. 4. M/F (Dept. of Expr.)  
O.M. No. F.11(18) EIV/(B)/  
62, dt. 31.8.62 and  
No. 11(14) EIV(B)/66,  
dt. 18.12.66.

Power to grant cycle allowance at  
Rs. 4 per month provided, he is  
satisfied that the duty assigned to  
a post require extensive touring  
at or near the headquarters and  
the maintenance of a bicycle is  
essential for the purpose. The  
allowance should be sanctioned  
subject to the following conditions:-

(a) The official concerned maintains  
and uses his own cycle for  
official journeys;

(b) Travelling allowance (i.e.  
daily and mileage allowances)  
to a Govt. servant in receipt  
of cycle allowances under  
these orders will be regulated  
as under:-

(i) For journeys within a  
radius of 8 Kms. from  
the usual place of duty... No T.A.

(2) For journeys beyond a  
radius of 8 Kms. but not  
exceeding 16 Kms. from  
the usual place of duty:

(i) If the point falls  
within the local  
jurisdiction.... No T.A.

(ii) If the point falls  
outside the local  
jurisdiction.... T.A. admi-

bled under the  
normal rule  
provided the  
journey is  
performed  
otherwise  
on a cycle.

(3) For journeys beyond a  
radius of 16 Kms from  
the usual place of duty... T.A.

admissible  
as T.A.  
not admissible

T.A.

1. 2. 3. 4. 5. 6.

5. 5. M/F (Dept. of Extr.) Refund of cancellation charges  
O.M.No.F.5(1)ETV/58, for air tickets upto Rs.10/- in  
dt. 23.7.56. each case subject to the condition  
that the change in the tour  
programme necessitating the  
cancellation has been approved  
by the competent authority.

6. M.H.L.No.43/1/55- To allow change in declaration of  
Ests. & Ft.II, Home Town for purpose of leave  
dt.11.10.56. travel concession. 05(C)

7. M/F(Deptt. of Expr.) O.M.No.F.11(42)ELII (60), dt. 4.9.61 and 28.6.62. Power to grant special pay to cashiers at the following rates: E.C. amount of average monthly cash disbursed Rate of Spec. pay

Upto Rs.4,000	Rs.5/- p.m. if the official has furnished security.
Rs.4,001 to Rs.20,000	Rs.15/- p.m. -do-
Rs.20001 to Rs.50,000	Rs.25/- p.m. -do-
Rs.50001 to Rs.1,00,000	Rs.35/- p.m. -do-
Over Rs.1,00,000	Rs.40/- p.m. -do-

8. 8. M/H.A. Corrigendum  
No. 5(45)/65-Welfare  
dt. 28.7.66. (i) Power to sanction the 50%  
subsidy to departmental/  
co-operative canteens and  
100% subsidy to departmental/  
co-operative tiffin rocks  
envisaged in para. 3(iii) read  
with para. 4(iv) of the M/H.A.  
O.M. No.F.7(i)/62-WII.dt.28.12.62.  
E.O.

M.H.L. O.M. No. 5(32)66-Walforc, dt.15.12.66. (ii) Power to sanction subsidy to departmental or co-operative canteens/tiffin rooms as envisaged in para. 1(v) of M.H.L. O.M. No.5(19)65-Walforc,dt.31.1.66. E.C.

9. 9. M/F (Dept. of Excr.) Power to sanction honorarium at O.M.No.S-28(EII-(E)/60, the rate of Rs.5/- per month to dt. 12.10.60 and Class IV staff for performing the F.12(9)EII(E)/63, dt. 16.12.63. duties of a Gestaltner Operator when the regular Gestaltner Operator is absent on casual or regular leave for a short period and regular officiating arrangements in his place is not permissible or

P. 2. C.

1. 2. 3.

considered necessary. The honorarium should be paid at Rs. 0.20/- per day for the days a Class IV servant actually performs the duties of Gestetner Operator. No honorarium will be allowed unless the duties of the Gestetner Operator have been performed for the whole day. Sundays and holidays should be ignored in the computation of the honorarium.

10. 10. M/F O.M. No. F.2 (VII)  
(2) EIV, dt.  
24.4.63.

Power to grant extraordinary leave to Scheduled Castes & Scheduled Tribes Govt. servants admitted to the courses at the pre-examination training centres when leave due including extraordinary leave is not sufficient to cover the period of training, in relaxation of Rule 14(b) of the Revised Leave Rules 1953.

Leave  
sanction-  
ing  
authority

11. 11. M/H.A. O.M. No.  
14(14)66-Ests.(D),  
dt. 8.8.66.

Power to appoint persons in an attached/subordinate office without reference to the Employment Exchange in accordance with the provisions of and subject to the conditions mentioned in M/H.A. O.M.No.71(88)/53-GSC, dt. 24.10.58.

(a) In respect of Divisional and Sub-Divisional Offices of C.C.W.)

12. 12. M/H.A. O.M. No.43/  
3/66-Ests-4, dt.  
19.7.68.

Power to relax the normal time limit of six months within which the return journey is to be completed by the family of a Govt. servant for entitlement of leave travel concession subject to the conditions mentioned in the M/H.A. O.M.No.43/10/58-Ests(1), dt. 17.3.61.

GSC

1/dt. 11.4.58 and 47/7/60-Ests(4),

13. -

Advances for the purchase of ready-built houses etc.:-  
(a) Applications for grant of house building advances -

GSC

- 31 :-

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/Gaz.

14.

(i) From Govt. servants... CL(C)

(ii) From non-Govt. servants E.O.

(b) Signing of Mortgage Deeds  
for the house building advance. GE(C)

Grant of advance for the purchase of  
conveyances:-

(a) Applications for allotment of  
motor cars from out of the  
Central Govt. quota. GE(C)

(b) Extension of time for the  
purchase of motor cars/  
scooters.... GE(C)

15.

Issue of no objection certificate  
for purpose of passport facilities. CR(C)

16.

M/F O.M.No.F.  
11(11)/HII(A)/  
6C, dt. 20.12.68.

Advance payment to private firms  
etc., for supply of stores/service  
and maintenance of machines etc.: -

(i) Where advance payment is to be  
made to Govt./Semi-Govt. Deptts./  
Public Bodies/Undertakings -  
Upto Rs.5,000 E.O.

(ii) All other cases (including  
payment to private firms/  
parties) - Upto Rs.10,000/- GE(C)

—888—

Sub:- Transfer policy in the Group 'C' (Tech) cadre of CCW:AIR.

The transfer policy decided by Ministry of I&B in respect of personnel of DG:AIR and circulated vide No.310/78/75-B(D) Vol-II dt.14.7.81 has been made applicable to the offices of CCW:AIR vide DG:AIR:CCW Circular No.A-32018/1/92-CW.I dt.4.3.92. As far as Group 'C' (Technical) staff of CCW, is concerned the General transfer policy shall be followed subject to the following guidelines/principles.

1. The recruitment of JE(C)/(E) is made on All India basis and first posting shall be done to a particular zone on the basis of the preferences given by the candidate and the All India merit of the selection.
2. Recruitment in the grade of D'man Gr.III(Tracer) is done by the respective circle office. Promotion from D'man Gr.III to Gr.II and from D'man Gr.II to Gr.I is done on the basis of seniority maintained on All India basis.
3. Recruitment to the post of Architect Assistant Gr.II is done by the Office of the CE(C)-I, Delhi. Besides offices of CE(C)-I at Delhi, and CE(C)-II at Nagpur the Architectural Assistants are also posted to the 'Regional Architects' Units in North Zone, East Zone, West Zone and South Zone. The posting on the initial appointment in grade Arch. Asstt. Gr.II shall be done on the basis of preferences received and merit of the selection made.
4. Subject to the exigencies of the Public Services the transfers in various grades of CE(C/E), Draftsman Grade-I/II/III, Architectural Asstt. Gr.I/II shall be done within the zone concerned. Transfers outside the zone shall be done only in cases of requests received mutual transfers or in case of promotion due to non availability of vacancy in a particular zone.
5. In respect of JE(C/E), Draftsman Gr.I/II/III transfers within the Circle shall be done by the respective Superintending Engineer (C/E). For transfers from one office to other Circle or from one zone to other zone approval of the coordinating authority i.e. SSW-I in respect of JE(C), Draftsman Gr.I/II/III and SSW-II in respect of JE(C) shall be required. Similarly transfers of Architectural Architect Asstt. Gr.I/II from one office to the other, at the same station, shall be done with the approval of SSW-II(O/O CE(C)-I).
6. There shall be five zones, as under, for the purpose of transfers in the grade of JE(C/E), Draftsman Gr. I/II/III.
 

i)	North Zone	-	CCW:Hqrs.(Delhi), Delhi Civil Circle-I&II
ii)	East Zone	-	Calcutta Civil Circle
iii)	N.E. Zone	-	Gauhati Civil Circle
iv)	West Zone	-	CE(C)-II: Hqrs(Nagpur) Civil Circle Bombay & Nagpur
v)	South Zone	-	Civil Circle Madras

7. In respect of Junior Engineer (Elect) the zones shall be as under:

- i) North Zone - CCW Hqrs (Delhi), Delhi Elect. Circle
- ii) West Zone - CE(C)-II (Nagpur) Nagpur Elect. Circle
- iii) South Zone - Nagpur Elect. Circle
- iv) East & North East Zone - Calcutta Elect. Circle

It is reiterated that transfer policy should be implemented as objectively as possible. If any exception is required to be made, it should be get approved at the level of CE(C)-I.

sd/-  
(S.K.MOHINDRA)  
SUPERINTENDING SURVEYOR OF WORKS-II

To

- 1) Chief Engineer (Civil)-I & II/Chief Architect.
- 2) All SE(Civil)/(Electrical), SSW-I/SSW-II/SSW-III/SE(Trng)/SA-I/SA-II/SA-III/EA-IV.
- 3) All EE(C)/(E)/EO-II/Regional Architect Unit/Officers of CCW Headquarters.

Copy also for information to:

- 1) DGAIR/Engineer-in-Chief, All India Radio.
- 2) Shri.B.Basu, President, TSA, CCW, AIR, New Delhi.
- 3) Shri.P.P.Manna, Secretary General, TSA, CCW, AIR, New Delhi.
- 4) Shri.S.Chatterjee Secretary, TSA, CCW, AIR, Doordarshan Bhawan, Golf Green, Calcutta.

sd/-  
(M.S.NAGRA)  
SECTION OFFICER  
FOR DIRECTOR GENERAL  
CCW I.D. Note No.A-32018/1/92-CW-I dated 9th Feb. 1993.

-/ true opy /-

*Shankar Iyer*  
Executive Engineer (C,  
S.C.B., A.I.R. Bangalore

Government of India  
 OFFICE OF THE EXECUTIVE ENGINEER(CIVIL)  
 CIVIL CONSTRUCTION WING: AIR&TV  
 D.C. NAGAR :: BANGALORE-6  
 560 006  
 7/7/89

No.CCV(B)1(3)/89-S/2859

Dated 20 July 1989.

MEMORANDUM

Sri.Tukaram, Employment Registration No.001620/87  
 is offered a temporary post of Draughtsman Grade III on the  
 following terms and conditions:-

1. The post is Class III(Non-Gazetted) and carries a scale of pay of Rs.1200-30-1500-5B-40-2040. The appointment will be given an initial pay of Rs.1200/- per month. in the said scale plus allowances as admissible under rules.
2. The appointment is purely temporary and does not confer on him the right or privilege to regular employment.
3. The services of the appointee will be terminable on one month Notice from either side in accordance with the Central Services (temporary services) Rules 1965 without assigning any reason. The appointing authority, however reserves the right of terminating the services of appointee forthwith or before the expiration of the stipulated period of notice by making payment to him of a sum equivalent to the pay and allowances for the period of notice or the unexpired portion thereof.
4. The appointment will take effect from the date he/she actually joins duty.
5. No travelling allowance will be paid for joining this appointment.
6. In regard to leave, travelling allowances and all other matters, the appointment will be governed by the relevant rules and orders of Government in force from time to time, applicable to the branch of public service to which he belongs.
7. The appointee will observe strictly the rules laid down in Central Civil Services(conduct) Rules, 1964. Any breach of these rules will render him liable for disciplinary action.
8. The appointee will be liable to be posted and transferred anywhere in India or outside where All India Radio has an Organisation and if on any account of family circumstances he/she anticipates any difficulty in the matter of future transferability he/she should not accept this offer.
9. He/she is required to produce two certificates of Character from Two Gazetted Officers who are known to him for the last three years but not related to him before appointment, attested by a I class Magistrate.

10. Original Certificates and testimonials in support of his/her qualification, experience and age should be produced for verification before joining duty.

11. If he/she has been employed anywhere previously, he/she will have to submit a discharge certificate from his last employer.

12. In case it is proved after the acceptance of offer of appointment that he/she is a dismissed employee of the Union or state Government disqualifying him for future employment under Govt. or that he/she has obtained employment by deceit, he/she will be dismissed from service without any remuneration.

13. If the appointee is married he will have to give an undertaking that:-

"He is married that he has not more than one spouse living in the event of the declaration being found to be incorrect after his appointment, he will be liable to be dismissed from service"

14. His/her services will be terminated if he/she is found to be an alcoholist.

15. He/she will have to take an oath of allegiance as to the constitution of India, at the time of taking up of the appointment.

16. His/her appointment will be provisional subject to his/her character and antecedents ~~being~~ being verified by the police authorities.

17. He/she has to produce Medical Fitness Certificate from Civil Surgeon at the time of joining duty.

18. He/she will be governed by the sub-ordinate service Disciplinary Control and appeal Rules, etc. as framed by the Govt of India from time to time.

19. He/she shall not leave the Department on any offer being received from any other Department where he/she might have applied before being nominated here. He/she will not also apply directly for any post outside the All India Radio.

20. He/she will have to give his Home Town Declaration within 14 days of his joining.

21. Scheduled Caste/Scheduled Tribe candidates will have to furnish a certificate in the prescribed form from the prescribed authority in support of their claim that they belong to a Scheduled Caste/Scheduled Tribe.

22. In any declaration given or information furnished by the candidate proves to be false or if the candidate is found to have wilfully suppressed any material information he/she will be liable to be removed from the service and such other action as Government may deem necessary.

23. He/she should produce attestation form(in triplicate) in the enclosed proforma duly attested by the competent authority with a passport size recent photograph affixed on each copy.

24. On appointment he/she will be on probation for a period of two years liable to be extended by the appointing authority.

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25. If he/she accepts the offer on the terms given above he/she should communicate his/her acceptance to this office immediately and thereafter should report for duty to the Executive Engineer(C), Civil Construction Wing, All India Radio & Television TV Tower Complex, J. C. Nagar, Bangalore-560 006 on or before 31.7.1989. If the candidate fails to report for duty by the prescribed date the offer will be treated as cancelled.

  
EXECUTIVE ENGINEER(C)

Encls: 1. Attestation form- 3 sets  
2. Home Town Declaration-1 No.  
3. Marital status -1 No.  
4. Details of family -1 No.

To:

Tukaram  
c/o Kaniram SF Dui SF OLT  
NGEF Ltd  
Bangalore-38

Personal File

  
Executive Engineer (C),  
C.C.W. A.I.R. Bangalore

*Annexure*

Sub:- Transfer policy in Group 'C'(Technical)  
cadre of CCW, AIR.

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Transfer policy guidelines/principles to implement the general transfer policy in respect of Group 'C'(Technical) staff of Civil Construction Wing, All India Radio were issued vide ID Note of even number dated 9.2.93. However, representations were received in this regard highlighting difficulties to be faced by staff in the event to implementation of these transfer guidelines. Therefore the guidelines are reviewed in the light of the representations received and Chief Engineer (C)-I, Civil Construction Wing, All India Radio is pleased to further modify the guidelines/Principles regarding general transfer policy in respect of Group 'C'(Technical) staff of Civil Construction Wing, All India Radio as under:-

1. There shall be 4 zones instead of 5 zones for transfer in the grade of JE(C)/(E) D'Man Gr.I,II & III as follows:-

<u>ZONE</u>	<u>JE(C)</u>	<u>JE(E)</u>	<u>D'man Gr.I/II/III</u>
NORTH 8	CCW(HQrs) Delhi Delhi (C) CircI & II	CCW(Hqrs) Delhi Delhi (E) Circle	CCW(Hqrs) Delhi Delhi(C) Circ.I & II Elect.Circ.Delhi
EAST	Civil Circle at Calcutta & Guwahati	Elect.Circle Calcutta	Civil Circle at Calcutta & Guwahati Calcutta Elect.Cir.
WEST	Civil Cir.at Nagpur & Bom bay CE(C)-II Nagpur	CE(C).II Nagpur Nagpur Elect.Circle	Civil Circ.Nagpur, Bombay CE(C)-II Nagpur Elect.Circle Nagpur
SOUTH	Civil Circle at Nagpur & Madras	Nagpur Elect. Circle	Civil Circle at Madras & Nagpur Nagpur Elect. Circle

2. One time option shall be asked from the Group 'C' staff working in the grade of JE(C)/(E) (Technical)/ D'man Gr.I, II & III by the co-ordinating authorities for fixation of their zone for the purpose of transfer in the prescribed proforma attached, Option once exercised shall be treated as final. After "Zone fixation" the physical shifting of person where ever required shall be effected subject to the availability of vacancy and substitute.

3. The Government shall reserve the right for the All India transfer liability in respect of JE(C)/(E), D'man Gr.I, II & III in view of the terms and conditions contained in their offer of initial appointment.

4. Except under the conditions mentioned in the transfer guidelines dt.9.2.93, out of zone transfers shall be ordered in public interest with the specific approval of Chief Eng.(C)-I.

It is reiterated that transfer policy should be implemented as objectively as possible. If any exception is required to be made, it should be get approved at the level of CE(C)-I.

*S. K. Mohindra*  
Executive Engineer (C)  
CCW, A.I.R. Bangalore

sd/-  
(S.K.MOHINDRA)  
SUPDG. SURVEYOR OF WORKS -II

CE  
LVR  
GAG  
Annexure R5  
PROFORMA

Option for fixing the zones for the purpose of transfer:

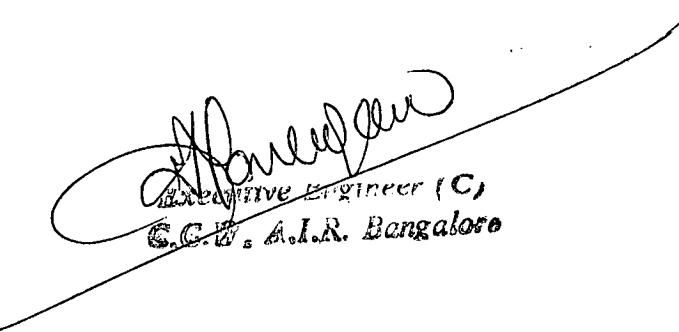
Name & Designation	Place of first appointment in CCW, AIR	Present posting	Option for fixation of zone for the purpose of transfer in the grade.**
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TUKARAM  
Draughtsman BANGALORE. BANGALORE SOUTH ZONE  
G1 III

Place: Bangalore.  
Date : 8/9/93.

Signature: H. H. H. H.

\*\* Option should be given from amongst the four zones indicated in para I of OM No.32018/1/92 C.W.I dt. 8.7.93.

  
Executive Engineer (C),  
C.C.W. A.I.R. Bangalore

Annexure R-6

Government of India  
Directorate General - All India Radio  
(Civil Construction Wing)  
\*\*\*\*\*

No. A-33022/29/94-CJ.I

New Delhi-1, the 9th February, 1995

ORDER

In pursuance of Ministry of Information and Broadcasting's sanction letter No. 11011/1/94-B(A) dated 9th January, 1995 regarding abolition of posts in Civil Construction Wing of All India Radio under 10% economy cut, 354 posts in various disciplines of Civil Construction Wing of All India Radio are shown in the enclosed ANNEXURE are abolished with effect from 9th January, 1995.

*S.K. Mohindra*  
( S.K. Mohindra )  
Supdt. Surveyor of Works-II  
Tel: 3710054

Copy to :-

1. The Chief Controller of Accounts, M/o Information & Broadcasting, Shastri Bhavan, New Delhi.
2. The P&AO(IRLA), M/o I&B, AGCR Building, New Delhi.
3. All B&AO, All India Radio, Delhi/Bombay/Calcutta/Madras.
4. Coordination Section, Deptt. of Expenditure, M/o Finance, New Delhi.
5. DGAIR/E-in-C(AIR)/(Daardarshan)/CE(Civil). I/II/Chief Arch.
6. US(BA)/US(BD)/US(Fin. I)/US(Fin. II). M/o I&B, New Delhi.
7. SSW. I/SSW. II/SSW. III/SE(Trg.)/SSW(Elect.)/All Sr. Architects.
8. Architects/Sr. F.O./F.O./E.O.I/E.O.III.
9. All Supdt. Engineer(Civil) and (Electrical).
10. Ex. Engineers(Civil) and (Electrical).
11. Admn. II/Admn. IV/Vig. Section of M/o I & B.
12. Secr Section/S. V Section/Vig. Sec/Security Cell.
13. All Sections/Units of CCW(H-Qrs.).
14. C.R. folder in CJ.I Section.

*M.S. Nagra*  
( M.S. Nagra )  
Section Officer  
for Director General.  
Tel: 3710382

*SE(C)*  
Madras  
\*Dhaliwal\*

*M. Nagra*  
Executive Officer (C)  
C.R. Section, Bangalore

ANNEXURE

The details of 354 posts which have been established in Civil Construction wing of All India Radio with effect from 9.1.1955 vide Ministry of I&B orders No. 1101/1/94-8(A) dated 9th January 1955.

S.No.	Name of post	Scale of Pay	Classification	No. of posts established	Creation Order No.	Ministry of I&B & Order No.	Remarks, if any
<u>S.E.W. (HEADQUARTERS)</u>							
1.	Architect	Rs. 3000-4500	GCS Group 'A'	1	No. 5/51/65-8(P)	td. 27. 10. 88	
2.	Architect	Rs. 2200-4000	GCS Group 'A'	1	do	do	
3.	Asstt. Architect	Rs. 2000-3500	GCS Group 'B'	1	do	do	
4.	Architect Asstt. Gd. I	Rs. 1540-2600	GCS Group 'B'	3	do	do	
5.	Section Officer	Rs. 2000-3500	GCS Group 'B'	1	No. 5/51/85-3(P)	td. 28. 8. 86	
6.	Assistant	Rs. 1640-2500	GCS Group 'B'	1	No. 5/51/85-3(P)	td. 28. 8. 86	
7.	Stenographer Gd. C	Rs. 1500-2500	CSGS Group 'B'	1	No. 5/51/85-3(P)	td. 27. 10. 88	
8.	Architect Asstt. Gd. II	Rs. 1400-2200	CSGS Group 'B'	1	do	do	
9.	U.C. G.	Rs. 1200-2040	CSGS Group 'B'	1	No. 5/51/85-3(P)	td. 28. 8. 86	
10.	L.D. G.	Rs. 950-1500	CSGS Group 'B'	2	No. 5/51/85-3(P)	td. 27. 10. 88	
11.	Security Guard	Rs. 750-940	GCS Group 'C'	1	No. A-11013/11/70-0(S)2	dated 16. 9. 71.	
<u>S.S.W. UNIT under CE(Civil)-I Office</u>							
			Total :	21			
1.	EE(C)/SU(Civil)	Rs. 3000-4500	GCS Group 'A'	1	No. 5/51/85-3(P)	td. 27. 10. 88	
2.	AE(C)/ASU(Civil)	Rs. 2700-3500	GCS Group 'B'	4	do	do	
3.	Stenographer Gr. III	Rs. 1200-2040	GCS Group 'C'	1	do	do	
4.	Jr. Engineer(Civil)	Rs. 1400-2300	GCS Group 'C'	12	do	do	
5.	D'man Grade. I	Rs. 1500-2660	GCS Group 'B'	1	do	do	
6.	D'man Grade. II	Rs. 1400-2300	GCS Group 'C'	2	do	do	
7.	D'man Grade. III	Rs. 1200-2040	GCS Group 'C'	2	No. 5/28/81-3(P)	td. 19. 7. 83 and	
8.	II. I.	Rs. 950-1500	GCS Group 'C'	1	No. 5/51/85-3(P)	td. 27. 10. 88	
9.	Saffry	Rs. 775-1025	GCS Group 'D'	1	do	do	
			Total :	25			

contd.../...

ANSWERED  
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S. No. Name of post Scale of Pay Classification No. of posts Creation Order No. and date if any Remarks,

S. No.	Name of post	Scale of Pay	Classification	No. of posts	Creation Order No. and date if any
1.	SSW. II	Rs. 3000-4500	GCS Group 'A'	1	No. 5/51/85-8(P) dtd. 27. 10. 88
2.	EE(C)/ SSW(C)	Rs. 2000-3500	GCS Group 'B'	4	do do do do
3.	AE(C)/ ASW(C)	Rs. 1200-2040	GCS Group 'C'	1	do do do do
4.	Stenographer Gr. III	Rs. 1400-2300	GCS Group 'C'	12	do do do do
5.	Jr. Engineer(Civil)	Rs. 950-1500	GCS Group 'C'	1	do do do do
	<b>Total :</b>	<b>19</b>			

Total : 19

SSW. III Unit under CE(Civil)-I Office

1.	EE(C)/ SSW(C)	Rs. 3000-4500	GCS Group 'A'	1	No. 5/51/85-8(P) dtd. 28. 8. 88
2.	AE(C)/ ASW(C)	Rs. 2000-3500	GCS Group 'B'	4	do do do do
3.	Stenographer Gr. III	Rs. 1200-2040	GCS Group 'C'	1	do do do do
4.	Jr. Engineer(Civil)	Rs. 1400-2300	GCS Group 'C'	12	do do do do
5.	Diman Gd. I	Rs. 1600-2660	GCS Group 'C'	1	do do do do
6.	Diman Gd. II	Rs. 1400-2300	GCS Group 'C'	2	do do do do
7.	Diman Gd. III	Rs. 1200-2040	GCS Group 'C'	1	do do do do
8.	EE. II	Rs. 950-1500	GCS Group 'C'	1	No. 5/51/85-8(P) dtd. 28. 8. 88
9.	Gaffry	Rs. 775-1025	GCS Group 'D'	1	do do do do
	<b>Total :</b>	<b>24</b>			

MADRAS CIVIL DIVISION-II

1.	EE(Civil)	Rs. 3000-4500	GCS Group 'A'	1	No. 5/51/85-8(P) dtd. 27. 10. 88
2.	ASW(Civil)	Rs. 2000-3500	GCS Group 'B'	4	do do do do
3.	AE(Civil)	Rs. 2000-3500	GCS Group 'C'	1	do do do do
4.	SAS Accountant	Rs. 1640-2900	GCS Group 'C'	1	do do do do
5.	Stenographer Gr. III	Rs. 1200-2040	GCS Group 'C'	1	do do do do
6.	Head Clerk	Rs. 1400-2300	GCS Group 'C'	1	do do do do
7.	Jr. Engineer(Civil)	Rs. 1400-2300	GCS Group 'C'	15	do do do do
8.	Diman Gd. I	Rs. 1600-2660	GCS Group 'C'	1	do do do do
9.	Diman Gd. II	Rs. 1400-2300	GCS Group 'C'	2	do do do do
10.	Diman Gd. III	Rs. 1200-2040	GCS Group 'C'	1	do do do do

1.	EE(Civil)	Rs. 3000- 4500
2.	ASJ(Civil)	Rs. 2000- 3500
3.	AE(Civil)	Rs. 2000-3500
4.	SA5 Accountant	Rs. 1640-2900
5.	Stenographer Sh. II	Rs. 1200-2040
6.	Head Clerk	Rs. 1400-2363
7.	Jr. Engineer(Civil)	Rs. 1400-2300
8.	Diman Grade. I	Rs. 1500-2660
9.	Diman Grade. II	Rs. 1400-2300
10.	Diman Grade. III	Rs. 1200-2040
11.	C. 3. I .	Rs. 1200-2040
12.	C. 3. II .	Rs. 950-1500
13.	Daftary	Rs. 775- 1325
14.	Security Guard	Rs. 750- 940
15.	Safaiwala	Rs. 750- 940
16.	Peon	Rs. 750-940

11.	C.G. I	36. 1200-2040	GCS	Group	101
12.	C.G. II	36. 950-1500	GCS	Group	101
13.	Carry	36. 775-1025	GCS	Group	101
14.	Security Guard	36. 750-940	GCS	Group	101
15.	Safaiwala	36. 750-940	GCS	Group	101
16.	Pawn	36. 750-940	GCS	Group	101

Total : 49

**SAGA FUR EIVIL DIVISION**

NO. 3/51/85-3 (P) d/d, 27.10.85

1.	E.E.(Civil)	Rs. 3000-4500	GCS	Group	1A
2.	ASJ(Civil)	Rs. 2000-3500	GCS	Group	1B
3.	AE(Civil)	Rs. 2000-3500	GCS	Group	1B
4.	SAs Accountant	Rs. 1640-2900	GCS	Group	1B
5.	Sonographer Cd. II	Rs. 1200-2040	GCS	Group	1B
6.	Head Clerk	Rs. 1400-2300	GCS	Group	1C
7.	Jr. Engineer(Civil)	Rs. 1400-2300	GCS	Group	1C
8.	Diman Grade. I	Rs. 1500-2660	GCS	Group	1C
9.	Diman Grade. II	Rs. 1400-2300	GCS	Group	1C
10.	Diman Grade. III	Rs. 1200-2040	GCS	Group	1C
11.	C. S. I	Rs. 1200-2040	GCS	Group	1C
12.	C. S. II	Rs. 950-1500	GCS	Group	1C
13.	Daftary	Rs. 775-1025	GCS	Group	1C
14.	Security Guard	Rs. 750-940	GCS	Group	1C
15.	Safaiwala	Rs. 750-940	GCS	Group	1C
16.	Peon	Rs. 750-940	GCS	Group	1C

Total : 49

Cont'd. . . . . / . . .

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GAJHAT CIVIL DIVISION-II.

1.	Ex. Engineer(Civil)	Rs. 3000-4500	GCS Group	1A	1	No. 5/51/85-3(P) dt.d. 27. 10. 88
2.	ASJ(Civil)	Rs. 2000-3500	GCS Group	1B	1	do
3.	AE(Civil)	Rs. 2000-3500	GCS Group	1B	4	do
4.	SAS Accountant	Rs. 1540-2900	GCS Group	1B	1	do
5.	Stenographer Gd. III	Rs. 1200-2040	GCS Group	1C	1	do
6.	Head Clerk	Rs. 1400-2300	GCS Group	1C	1	do
7.	Jr. Engineer(Civil)	Rs. 1400-2300	GCS Group	1C	15	do
8.	Officer Gd. I	Rs. 1500-2650	GCS Group	1C	1	do
9.	Officer Gd. II	Rs. 1400-2300	GCS Group	1C	2	do
10.	Officer Gd. III	Rs. 1200-2040	GCS Group	1C	1	do
11.	C.G.I	Rs. 1200-2040	GCS Group	1C	4	do
12.	C.G.II	Rs. 950-1500	GCS Group	1C	8	do
13.	Draftsman	Rs. 775-1025	GCS Group	1B	1	do
14.	Security Guard	Rs. 750-940	GCS Group	1D	3	do
15.	Safaiwala	Rs. 750-940	GCS Group	1D	4	do
	Peon	Rs. 750-940	GCS Group	1D	4	do
	Total	Rs. 49				

LUCKNOW ELECTRICAL DIVISION

1.	Ex. Engineer(Elect.)	Rs. 3000-4500	GCS Group	1A	1	No. 5/51/85-3(P) dt.d. 27. 10. 88
2.	ASU(Elect.)	Rs. 2000-3500	GCS Group	1B	1	do
3.	AE(Elect.)	Rs. 2000-3500	GCS Group	1B	4	do
4.	SAS Accountant	Rs. 1540-2900	GCS Group	1C	1	do
5.	Stenographer Gd. III	Rs. 1200-2040	GCS Group	1C	1	do
6.	Head Clerk	Rs. 1400-2300	GCS Group	1C	1	do
7.	Jr. Engineer(Elect.)	Rs. 1400-2300	GCS Group	1C	1	do
8.	Officer Gd. I	Rs. 1500-2650	GCS Group	1C	1	do
9.	Officer Gd. III	Rs. 1200-2040	GCS Group	1C	2	do
10.	C.G.I	Rs. 1200-2040	GCS Group	1C	4	do
11.	C.G.II	Rs. 950-1500	GCS Group	1C	8	do
12.	Draftsman	Rs. 775-1025	GCS Group	1D	1	do
13.	Security Guard	Rs. 750-940	GCS Group	1D	3	do
14.	Safaiwala	Rs. 750-940	GCS Group	1D	4	do
15.	Peon	Rs. 750-940	GCS Group	1D	4	do
	Total	Rs. 50				

*Not Verified*

1.	2.	3.	4.	5.	6.	7.
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PUNE ELECTRICAL DIVISION ( Now EE(Elect.)-Headquarters )

1. Ex. Engineer(Elect.)	Rs. 300-4500	GCS Group 'A'	1	No. 5/51/85-8(P) dt.d. 27. 10. 88
2. ASW(Elect.)	Rs. 2000-3500	GCS Group 'B'	1	do -
3. AE(Elect.)	Rs. 2000-3500	GCS Group 'B'	4	do -
4. SAs Accountant	Rs. 1540-2900	GCS Group 'C'	1	do -
5. Stenographer Sten.	Rs. 1200-2040	GCS Group 'C'	1	do -
6. Head Clerk	Rs. 1400-2300	GCS Group 'C'	1	do -
7. Jr. Engineer(Elect.)	Rs. 1400-2300	GCS Group 'C'	1	do -
8. Stenographer Sten.	Rs. 1600-2600	GCS Group 'C'	1	do -
9. Sten. Gd. III	Rs. 1200-2040	GCS Group 'C'	2	do -
10. Gd. I	Rs. 1200-2040	GCS Group 'C'	4	do -
11. Gd. II	Rs. 950-1500	GCS Group 'C'	2	do -
12. Daftry.	Rs. 775-1025	GCS Group 'D'	1	do -
13. Security Guard	Rs. 750-940	GCS Group 'D'	3	do -
14. Safaiwala	Rs. 750-940	GCS Group 'D'	1	do -
15. Peon	Rs. 750-940	GCS Group 'D'	4	do -

Total : 43

7 Posts of C. G. I and 7 posts of C. G. II are abolished from Civil and Electrical Field and Planning Circles in Civil Construction wing of All India Radio, with effect from 9.1.95 as per details mentioned below :-

DELHI CIVIL CIRCLE

1. C. G. I	Rs. 1200-2340	GCS Group 'C'	1	No. 5/28/81-3(P) dt.d. 23. 12. 81
2. C. G. II	Rs. 950-1500	GCS Group 'C'	1	do -

BOMBAY CIVIL CIRCLE

1. C. G. I	Rs. 1200-2040	GCS Group 'C'	1	No. 5/28/81-3(P) dt.d. 23. 12. 81
2. C. G. II	Rs. 950-1500	GCS Group 'C'	1	do -

CALCUTTA CIVIL CIRCLE

1. C. G. I	Rs. 1200-2040	GCS Group 'C'	1	No. 5/28/81-3(P) dt.d. 23. 12. 81
2. C. G. II	Rs. 950-1500	GCS Group 'C'	1	do -

PROVISIONS  
1995

contd.../..

- : 6 : -

1. 2.

3. 4.

5. 6.

7.

MADRAS CIVIL CIRCLE

1. C. S. I. Rs. 1200-2040 GCS Group 'C' 1 No. 5/28/81-3(P) dt.d. 19.7.83  
2. C. S. II. Rs. 1250-1500 GCS Group 'C' 1 do -

DELHI ELECTRICAL CIRCLE

1. C. S. I. Rs. 1200-2040 GCS Group 'C' 1 No. 5/65/84-3(P) dt.d. 17.9.84  
2. C. S. II. Rs. 950-1500 GCS Group 'C' 1 do -

NAGPUR ELECTRICAL CIRCLE

1. C. S. I. Rs. 1200-2040 GCS Group 'C' 1 No. 5/51/85-3(P) dt.d. 27.10.83  
2. C. S. II. Rs. 950-1500 GCS Group 'C' 1 do -

CALCUTTA ELECTRICAL CIRCLE (Now S. S. W. (Electrical) Unit)

1. C. S. I. Rs. 1200-2040 GCS Group 'C' 1 No. 5/51/85-3(P) dt.d. 27.10.83  
2. C. S. II. Rs. 950-1500 GCS Group 'C' 1 do -  
TOTAL : 14 - do -

11. POSTS OF PEONS ARE ALSO ABOLISHED FROM CIVIL AND ELECTRICAL DIVISIONS OF CIVIL CONSTRUCTION WING OF ALL INDIA RADIc, WITH EFFECT FROM 9.1.95 AS PER DETAILS MENTIONED BELOW:

DELHI CIVIL DIVISION-I

1. Peon

Rs. 750-940 GCS Group 'D' 1 No. 5/28/81-3(P) dt.d. 23.12.81

DELHI CIVIL DIVISION-II

2. Peon

Rs. 750-940 GCS Group 'C' 1 No. 5/51/85-3(P) dt.d. 28.8.86

NAGPUR CIVIL DIVISION

3. Peon

Rs. 750-940 GCS Group 'D' 1 No. 5/28/81-3(P) dt.d. 19.7.83

HYDERABAD CIVIL DIVISION

4. Peon

Rs. 750-940 GCS Group 'C' 1 No. 5/28/81-3(P) dt.d. 19.7.83

REMOVED

contd.../..

1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.
SHOHAL CIVIL DIVISION	CHANDIGARH CIVIL DIVISION	SRINAGAR CIVIL DIVISION	JODHPUR CIVIL DIVISION	BOMBAY CIVIL DIVISION	BANGALORE CIVIL DIVISION	NAGPUR ELECT. DIVISION	Peon	Peon	Peon	Peon
Rs. 750-940	Rs. 750-940	Rs. 750-940	Rs. 750-940	Rs. 750-940	Rs. 750-940	Rs. 750-940	GCS Group 'D'	GCS Group 'D'	GCS Group 'D'	GCS Group 'C'
1.	1.	1.	1.	1.	1.	1.	1.	1.	1.	1.
No. 5/28/81-8(P) dt.d. 19. 7.83	No. 5/28/81-8(P) dt.d. 19. 7.83	No. 5/28/81-8(P) dt.d. 19. 7.83	No. 5/28/81-8(P) dt.d. 27. 10.88	No. 5/28/81-8(P) dt.d. 27. 10.88	No. 5/28/81-8(P) dt.d. 23. 12.81	No. 5/28/81-8(P) dt.d. 23. 12.81	1.	1.	1.	1.
5.	6.	7.	8.	9.	10.	11.				

McKeehan  
912195

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.923/1995

FRIDAY THE THIRTY FIRST DAY OF MARCH, 1995

MR. JUSTICE P.K. SHYAMSUNDAR VICE CHAIRMAN  
MR. T.V. RAMANAN MEMBER (A)

Shri Tukaram Chavan,  
Draughtsman, Grade III,  
Office of Executive Engineer,  
CCW AIR & TV,  
J.C. Nagar,  
Bangalore - 6

Applicant

( By Advocate Shri H.A. Somasekharaiyah)

v.

1. The Suptd. Engineer,  
Civil Construction Wing,  
AIR & TV,  
Madras

2. Shri G. Rama Rao,  
Draughtsman Gr.III,  
O/o Executive Engineer(C),  
Division II, AIR & TV,  
Madras - 600 018

Respondents

( By learned Standing Counsel )  
Shri G. Shanthappa for R-1

O R D E R

MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN

Heard both sides and we propose to dispose of this application today at the stage of admission itself. This application arises from an order transferring the applicant from Bangalore to Trivandrum which transfer is a routine one after a four year tenure. The applicant is apparently dissatisfied and raises many grounds one of which is that CPWD Gr.III Draughtsmen are not liable for

transfer at all. Learned counsel for the applicant says that his client is a Gr.III Draughtsman and is attached to the Construction Wing of the AIR. He says that CPWD guidelines should also govern the case of his client.

2. We do not see how that can be done. If the applicant is not in the CPWD but in the All India Radio cadre, merely because he works in the Construction Wing of that cadre he cannot ask for treatment in parity with a member of the CPWD. We, therefore, find no substance in that point.

3. Counsel mentions the pathetic situation in which his client is in that his two years child who suffers from convulsion is presently under treatment of a private doctor called Dr. Venkatesha under whose treatment his child is showing some improvement. The transfer order having come like a bolt from the blue, it will disrupt his domestic life. If what is stated supra is true, we do sympathise with him. But it is well established that courts have very little scope for interfering in the matter of transfers. It is the prerogative of the Government to decide when, how and whom to transfer. Unless malafide is alleged, courts can do very little.

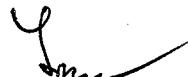
4. In this case, it so happened that a co-unit functioning at Madras having wound up, the staff there had to be staggered with the result one Gr.III Draughtsman by name Shri Rama Rao was

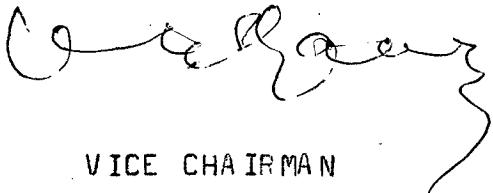
shifted to Bangalore in place of the applicant who had already completed more than 5 years of stay at Bangalore. That is how he finds himself displaced. The argument that Shri Rama Rao could have been sent to Trivandrum and the applicant retained here carries no conviction. It is not in dispute that in the All India Radio cadre, no officer is permitted generally to stay for more than 4 years in one place. If that being the rule, the applicant having stayed at Bangalore for 5 years proves to be an exception and he cannot certainly complain. As far as the question of providing medical treatment to his child is concerned, we are certain it will not be difficult for the applicant to find a suitable doctor for treatment in a place like Trivandrum, the capital of Kerala, to which place he is presently posted. No other grounds are raised in this application and of the <sup>other</sup> ~~other~~ raised having failed, this application fails and is dismissed. After this order was passed, Shri H.A. Somasekharaiyah, learned counsel for the applicant raised one more point. The point is that the Department of Personnel's guidelines showed that Groups 'C' and 'D' <sup>employees</sup> should be transferred, as far as possible, near their native place within the region subject to administrative convenience. This plea cannot be putforward as a mandate against transfer. Having regard to the situation herein in that the only position to which the man could be transferred being the one in Trivandrum, the guidelines depended upon is rendered wholly unworkable. The impugned

order is surely made in public interest and administrative exigencies and, therefore, the same cannot be sidelined on the ground that some guidelines promulgated by the Department are not taken note of. We are told that the applicant would have been happy if he had been transferred to Hyderabad. Shri G. Shanthappa, learned Standing Counsel submits that there is no vacancy at Hyderabad. We, however, direct the Department that if in future any vacancy arises in Hyderabad, the applicant may be considered for the same.

5. M.A.157/95 filed for seeking permission to implead additional respondents also stands disposed of without any order.

6. Copy of this order be sent to R-1 for information. No costs.

  
MEMBER (A)

  
VICE CHAIRMAN